Vol. 267
No. 24

Wednesday,
2 April, 2025
12 Chaitra, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1-12)

Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports - *Presented* (pages 12-13)

Statement by Minister-

Status of implementation of the recommendations contained in the Tenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs - *Laid on the Table* (page -13)

Reference by the Chair

World Autism Awareness Day (pages 13-15)

Matters raised with Permission-

Concern over alleged threat to freedom of expression by deliberate and malicious attack on the movie 'L2: Empuraan' (pages 16-17)

Demand to confer Bharat Ratna to Indian origin astronaut Sunita Williams (pages 17-19)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for removal of 18 %GST on insurance policies for senior citizens (pages 19-20)
Need to promote Indian art, literature and cinema in order to nurture creative expressions (pages 20-22)
Unregulated growth of e-Rickshaws in Indian cities (pages 22-23)
Concern over the destruction of forest at Hyderabad University (pages 23-24)
Demand for protection of GI-Tagged Alphonso mango of Konkan region of Maharashtra (pages 24-25)
Demand for strict action against Provident Fund defaulters (pages 25-27)
Demand for mandatory provisions of First Aid training for teachers and students in the schools (pages 27-28)
Demand to address the problems faced by workers of National Health Mission (NHM) (pages 28-29)
Need to take measures to resolve farmers' problems (pages 29-30)
Demand to start Mehsana-Mumbai flights under Regional Connectivity Scheme (RCS)-UDAN (Ude Desh Ka Aam Nagrik) (page- 31)
Concern over the increasing pollution in the major rivers of the country (pages 32-33)
Demand to include languages spoken by Tribal Communities in the 8th Schedule of the Indian Constitution (pages 33-34)
Delay in disbursement of pensionary benefits to Government employees (pages 35-36)
Demand to enforce stricter laws to protect animals, wildlife and nature (pages 36-37)

Oral Answers to Questions (pages 37-66)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Government Bills-
The Boilers Bill, 2024- Amendments made by Lok Sabha -*Agreed* (pages 66)
The Immigration and Foreigners Bill, 2025- *passed* (pages 67-145)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Special Mentions-

Demand for a Kendriya Vidyalaya (KV) in Mattannur, Kannur, Kerala (pages 145-146)

Demand for construction of elevated double rail line from Haridwar to Dehradun and construction of over bridge at open railway crossing (pages 146)

Demand for reservation counter and stoppage of trains at Kharar Railway Station in Punjab (page 146-147)

Need to establish a Millet Board in Bhubaneswar (page -147)

Demand for survey for railway line to Yamuna valley from Dehradun via Chakrata (page -148)

Demand for underpasses and overbridges along National Highway in Kannur, Kerala (page- 148)

RAJYA SABHA

Wednesday, the 2nd April, 2025/12 Chaitra, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

I. **Notification of the Ministry of Education**
II. **Report and Accounts** (2023-24) **of the NCTE, New Delhi and related papers**
III. **Reports and Accounts** (2023-24) **of Samagra Shiksha, Bihar, Karnataka and Lakshadweep; NCERT, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of School Education and Literacy) Notification No. G.S.R. 777(E)., dated the 21st December, 2024, publishing the Right of Children to Free and Compulsory Education (Amendment) Rules, 2024, under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009, along with delay statement.

[Placed in Library. See No. L. T. 2293/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 25 and sub-section (4) of Section 26 of the National Council for Teacher Education Act, 1993:-

(a) Twenty-ninth Annual Report of the National Council for Teacher Education, (NCTE), New Delhi, for the year 2023-24.
(b) Annual Accounts of the National Council for Teacher Education (NCTE), New Delhi, for the year 2023-24, and the Audit Report thereon.
(c) Review by Government on the working of the above Council.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2625/18/25]

Contents Page

III. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Samagra Shiksha, Bihar, for the year 2023-24.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2626/18/25]

(ii) (a) Annual Report of the Samagra Shiksha, Karnataka, for the year 2023-24.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L. T. 2627/18/25]

(iii) (a) Annual Report and Accounts of the Samagra Shiksha, Lakshadweep, for the year 2023-24, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2628/18/25]

(iv) (a) Annual Report of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 2629/18/25]

Notifications of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(i) A copy (in English only) of the Ministry of Home Affairs Notification No.

Contents Page

G.S.R. 133(E)., dated the 13th February, 2025, publishing a Corrigendum to the English Version of Notification No. G.S.R. 856(E), dated the 21st November, 2023.

[Placed in Library. See No. L. T. 2452/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 171(E)., dated 11th March, 2025, publishing the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2025, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

[Placed in Library. See No. L. T. 2512/18/25]

Notifications of the Ministry of Road Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(i) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. S.O.1083(E)., dated the 4th March, 2025, levying user fee for the project of four or more lane section of Kanpur-Kabrai section on NH-86 in the State of Uttar Pradesh, under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library. *See* No. L. T. 2524A/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956: -

(1) S.O.1084(E)., dated the 4th March, 2025, levying user fee for the project of two lane with paved shoulders of Seetharamapuram to Duttalur section of NH-167BG in the State of Andhra Pradesh.

(2) S.O. 1132(E)., dated the 11th March, 2025, levying user fee for the project of two lane to four lane of Gondal-Ribda section and Porbandar-Rajkot-Bamanbore section on NH-8B in the State of Gujarat on BOT (Toll) basis.

(3) S.O.1133(E)., dated the 11th March, 2025, levying user fee for the project of four or more lane section of Mathura to Devinagar Bypass of NH-530B in the State of Uttar Pradesh.

(4) S.O. 1179(E)., dated the 13th March, 2025, levying user fee for the project of four or more lane of Jind-Gohana section of NH-352A in the

Contents Page

State of Haryana.

(5) S.O.1180(E)., dated the 13th March, 2025, levying user fee for the project of four or more lane section of AlandiPalkhi Marg section of NH-965 in the State of Maharashtra.

(6) S.O.1181(E)., dated the 13th March, 2025, levying user fee for the project of two lane with paved shoulder of Jhalmala-Sherpur section of NH-930 in the state of Chhattisgarh on EPC mode.

(7) S.O.1242(E)., dated the 18th March, 2025, levying user fee for the project of four or more lane of Hyderabad – Vijayawada section of NH-65 in the State of Telangana and Andhra Pradesh.

(8) S.O. 1243(E)., dated the 18th March, 2025, amending the Principal Notification No. S.O. 5415(E), dated the 27th December, 2021.

(9) S.O. 1313(E)., dated the 19th March, 2025, levying user fee for the project of four lanes of Raebareli to Prayagraj of NH-24B and link road of NH2 (New NH-19) of NH-30 in the State of Uttar Pradesh.

(10) S.O.1314(E)., dated the 19th March, 2025, levying user fee for the project of two/four lane with paved shoulder of Raebareli-Jagdishpur section of NH-330A in the State of Uttar Pradesh

[Placed in Library. For (1) to (10), *see* No. L. T. 2524/18/25]

I. **Reports and Accounts** (2023-24) **of AMU, Aligarh, Uttar Pradesh; SPA, Vijayawada, Andhra Pradesh; SLBSNSU, New Delhi; NITSER, Thiruvananthapuram, Kerala and related papers**

II. **Reports and Accounts** (2022-23 **and** 2023-24) **of the Central University of South Bihar, Gaya, Bihar; the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh; the Jamia Millia Islamia, New Delhi; the Mizoram University, Aizawl; the NEHU, Shillong, Meghalaya and related papers**

III. **Reports and Accounts** (2023-24) **of IIM, Indore; IIM, Nagpur; IIM, Ranchi; IIM, Sirmaur and related papers**

IV. **Reports and Accounts** (2023-24) **of the Auroville Foundation, Villupuram, Tamil Nadu; IGNOU, New Delhi; University of Delhi and related papers**

V. **Reports and Accounts** (2023-24) **of various Councils, Institutes, Board, University and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague,

Contents Page

Shri Sukanta Majumdar, I to lay on the Table—

I. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University Act, 1920: -

(a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, Uttar Pradesh, for the year 2023-24.

(b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2630/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014: -

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Vijayawada, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2631/18/25]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Sections 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020: -

(a) Annual Report of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2632/18/25]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-

Contents Page

section (4) of Section 22 of the National Institute of Technology, Science Education & Research (NITSER) Act, 2007:-

(a) Annual Report and Accounts of the Indian Institute of Science Education and Research (NITSER), Thiruvananthapuram, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2633/18/25]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

(i) (a) Annual Report of the Central University of South Bihar, Gaya, Bihar, for the year 2023-24.

(b) Annual Accounts of the Central University of South Bihar, Gaya, Bihar, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L. T. 2634/18/25]

(ii) (a) Fifteenth Annual Report of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2022-23.

(b) Annual Accounts of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Vishwavidyalaya.

[Placed in Library. See No. L. T. 2635/18/25]

(iii) (a) Sixteenth Annual Report of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Vishwavidyalaya.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2636/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 27 and sub-section (4) of Section 28 of the Jamia Millia Islamia, Act, 1988:-

Contents Page

(a) Annual Report of the Jamia Millia Islamia, New Delhi, for the year 2023-24.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2637/18/25]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Mizoram University Act, 2000:-

(a) Annual Report of the Mizoram University, Aizawl, for the year 2022-23.

(b) Annual Accounts of the Mizoram University, Aizawl, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2437/18/25]

(D) (1) A copy (in English and Hindi) of the Annual Accounts of the North-Eastern Hill University (NEHU), Shillong, Meghalaya, for the year 2023-24, and the Audit Report thereon, under sub-section (4) of Section 29 of the Central Universities Laws (Amendment) Act, 2008.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2428/18/25]

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:-

(i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Indore, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 2638/18/25]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM) Nagpur, Maharashtra, for the year 2023-24, together with the

Contents Page

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 2639/18/25]

(iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM) Ranchi, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 2640/18/25]

(iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM) Sirmaur, Himachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2641/18/25]

IV. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 24 and sub-section (4) of Section 26 of the Auroville Foundation Act, 1988:-

(a) Annual Report and Accounts of the Auroville Foundation, Villupuram, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2642/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 and sub-section (4) of Section 29 of the Indira Gandhi National Open University Act, 1985:-

(a) Annual Report of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

Contents Page

[Placed in Library. See No. L. T. 2643/18/25]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(C) (1) A copy (in English and Hindi) of the Annual Accounts of the University of Delhi, for the year 2023-24, and the Audit Report thereon, under sub-section (3) of Section 39 of the Delhi University Act, 1922.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2644/18/25]

V. (1) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 2645/18/25]

(ii) (a) Annual Report and Accounts of the National Institute of Advanced Manufacturing Technology (NIAMT), Ranchi, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statementgiving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2646/18/25]

(iii) (a) Annual Report of the National Council for Promotion of Urdu Language (NCPUL), New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Council for Promotion of Urdu Language (NCPUL), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

Contents Page

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 2647/18/25]

(iv) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), (Southern Region), Chennai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2648/18/25]

(v) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2649/18/25]

(vi) (a) Annual Report of the Dayalbagh Educational Institute, Agra, Uttar Pradesh, for the year 2023-24.

(b) Annual Accounts of the Dayalbagh Educational Institute, Agra, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 2650/18/25]

(vii) (a) Annual Report and Accounts of the All India Council for Technical Education (AICTE), New Delhi, for the year 2023-24 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2651/18/25]

Contents Page

Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Sir, I lay on the Table—

(A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956: -

(1) S.O. 5320(E)., dated the 10th December, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011, along with delay statement.

(2) S.O. 5420(E)., dated the 13th December, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005, along with delay statement.

(3) S.O. 5422(E)., dated the 13th December, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005, along with delay statement.

(4) S.O. 5531(E)., dated the 23rd December, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(5) S.O. 5582(E)., dated the 27th December, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.

(6) S.O. 1278(E)., dated the 19th March, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(7) S.O. 1279(E)., dated the 19th March, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.

(8) S.O. 1282(E)., dated the 19th March, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.

[Placed in Library. For (1) to (8), *see* No. L. T. 2652/18/25]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988: -

(1) S.O. 5419(E)., dated the 13th December, 2024, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India, along with delay statement.

(2) S.O. 5421(E)., dated the 13th December, 2024, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India, along with delay statement.

Contents Page

(3) S.O. 5577(E)., dated the 27th December, 2024, amending the Principal Notification No. S.O. 1670(E), dated the 26th May, 2020.

(4) S.O. 5578(E)., dated the 27th December, 2024, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.

(5) S.O. 5579(E)., dated the 27th December, 2024, amending the Principal Notification No. S.O. 910(E), dated the 21st April, 2010.

(6) S.O. 5580(E)., dated the 27th December, 2024, amending the Principal Notification No. S.O. 3140(E), dated the 8th July, 2022.

(7) S.O. 5581(E)., dated the 27th December, 2024, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.

(8) S.O. 1280(E)., dated the 19th March, 2025, amending the Principal Notification No. S.O. 978(E), dated the 1st March, 2023.

(9) S.O. 1281(E)., dated the 19th March, 2025, amending the Principal Notification No. S.O. 386(E), dated the 16th February, 2010.

[Placed in Library. For (1) to (9), *see* No. L. T. 2653/18/25]

Report and Accounts (2022-23) of the NFDB and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2513/18/25]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

MS. SUSHMITA DEV (West Bengal): Sir, I lay the 366th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women,

Contents Page

Children, Youth and Sports on 'Demands for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the Tenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

आवासन और शहरी कार्य मंत्री (श्री मनोहर लाल): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'पीएम स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम स्वनिधि)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के दसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

REFERENCE BY THE CHAIR

World Autism Awareness Day

MR. CHAIRMAN: Hon. Members, today, April 2, is recognised by the United Nations as World Autism Awareness Day. This House, I strongly feel, would reaffirm its commitment to promoting the rights and well-being of individuals with autism. This year's theme, 'Advancing Neurodiversity and the UN Sustainable Development Goals', highlights neurodiversity and sustainable development. Yesterday, a distinguished hon. Member of this House, Shri Sujeet Kumar, emphasised the need for autism awareness with a special focus on facilitation for a unique disability identification card and advocated holding of camps and supporting families for the same. India's legislative framework, including the Rights of Persons with Disabilities Act 2016 and National Trust Act, 1999, has established crucial entitlements and support programmes. Entitlements have meaning only when they reach the intended persons. Our inclusive education and vocational training initiatives are creating meaningful opportunities for autistic individuals, but more is required to be done. Moving forward, we must prioritize awareness early in time.

Unique disability ID certification camps and inclusive policies to ensure proper support and opportunities, aligning these efforts with Sustainable Development Goals, particularly quality education, decent work and reduced inequality, will

Contents Page

strengthen our commitment to inclusivity. India stands firmly for creating an equitable world for individuals with autism.

I had yesterday requested the Leader of the House, who is also the concerned Minister, to take proactive initiatives by way of holding camps in institutions that help children suffering with autism. And, I am sure, he would come out during this Session with the steps that can possibly be taken as awareness will continue as per United Nations for the entire month of April.

Hon. Members, let us collectively resolve to build a society where individuals with autism are empowered to lead fulfilling lives with dignity and equal opportunities.

A challenged human resource is not challenged the way we think. Every challenged human resource is a reservoir of talent and we need to harness it by allowing the concerned to unleash that energy for self-development and societal development.

Hon. Members, four notices have been received under Rule 267. The notice of Shrimati Sagarika Ghose demands discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. The notice of Dr. John Brittas demands discussion over the alleged threat to freedom of expression by deliberate and malicious attack on the movie L2: Empuraan.

DR. JOHN BRITTAS (Kerala): Sir, it is Empuraan.

MR. CHAIRMAN: Yesterday also you said so. Sometimes, it is difficult to pick up the accent.

DR. JOHN BRITTAS: Sir, you allow me to speak. I will clear it...

MR. CHAIRMAN: The notice of Shrimati Renuka Chowdhury demand discussion over the adverse impact of unilateral tariff war declared by the United States of America on Indian economy. The notice of Shri Samik Bhattacharya demand discussion over alleged incidents of arson and vandalism and attacks on Hindu-owned shops and properties in Motabari, West Bengal. Hon. Members, first, my request is, if an hon. Member comes with a request/notice under Rule 267, minimal requirement is physical presence of the Member in the House. Absence of the Member does not send a good signal. I would not like to reiterate, which I have done on umpteen occasions, these notices do not merit admittance and are so declined.

Contents Page

DR. JOHN BRITTAS: Sir, please allow me thirty seconds...

MR. CHAIRMAN: One minute. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, you promised me yesterday.

MR. CHAIRMAN: This practice of allowing is never ending. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir you said that you would allow me. You allowed Prof. Ram Gopal Yadavji. ...*(Interruptions)*...

MR. CHAIRMAN: I allowed because Prof. Ram Gopal Yadav has spent time manifold than you have done. John Brittas, by the time you reach his level, and if I am in the Chair, trust me, you will get the same accommodation.

DR. JOHN BRITTAS: Sir, please allow me for 30 seconds. I will just make my point very clear. Thank you, Sir.

MR. CHAIRMAN: Did I say, 'yes'?

DR. JOHN BRITTAS: Sir, I was reading your face. Thank you very much, Sir.

MR. CHAIRMAN: We have distinguished Members in the House on both sides. We have distinguished Members here. I always ensure that these Members get precedence. The hon. former Prime Minister, Shri H.D. Devegowda, was not present when I indicated to the House that after talking to everyone concerned, we have devised a mechanism that whenever the former Prime Minister would like to make an input, it will be for minimum 10 minutes, even if his party does not have that much time. And, I am grateful to the Leader of the House and the Leader of the Opposition for so appreciating... ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, the issue also needs...

MR. CHAIRMAN: Let me give him 30 seconds. So, we take up the listed matters raised with permission - Dr. John Bittas; 30 seconds.

Contents Page

MATTERS RAISED WITH PERMISSION

Concern over alleged **threat to freedom of expression by deliberate and malicious attack on the movie 'L2: Empuraan'**

DR. JOHN BRITTAS (Kerala): Sir, unfortunate incidents are happening in this country. There is an assault on freedom of speech and expression, which is enshrined in the Indian Constitution. I would just say that a movie, which was censored and released in the theatre, was asked to go back to the Censor Board again and there have been 24 cuts resorted to because of the threats, and even the protagonists of the movies were depicted as anti-nationals. If this is the situation in this country, I fear that the freedom of speech and expression, which is granted to the people, will be in peril. So, I urge upon this House to see that such incidents do not happen. Even trolls and comedies are being despised. ...(*Interruptions*)...

MR. CHAIRMAN: One minute; sit down. ...(*Interruptions*)... Vaikoji, you are a senior... ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, our country is fast becoming the paradise of wounded people. Anybody and everybody is getting wounded. ...(*Interruptions*)... Sir, you need to give a mark to the creativity and freedom of speech and expression, It is sacrosanct.

MR. CHAIRMAN: Okay; excellent. ...(*Interruptions*)... Nothing will go on record now. ...(*Interruptions*)... Shri George Kurian now. I have given him time.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Sir, this film is against the Christian faith. It is about the sentiments of the Christian faith and the Cross and all the Christians in India. It opposes KCBC and CBCI. The communists want to insult the Christians in this country. That is what they are telling. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing else will go on record.

SHRI GEORGE KURIAN: Today, you can see that the CBCI and the KCBC have passed the resolutions against this film. I am a Christian. Do not insult me. These

Contents Page

communists want to insult every religion. ...(*Interruptions*)... Why are they insisting on this film?

MR. CHAIRMAN: The hon. Member, Shri M. Mohamed Abdulla (Tamil Nadu) associated himself with the matter raised by the hon. Member, Dr. John Brittas.

Now, Shri Mohammed Nadimul Haque - Demand to confer Bharat Ratna to Indian origin astronaut, Sunita Williams. ...(*Interruptions*)... Only what Shri Mohammed Nadimul Haque says will go on record. ...(*Interruptions*)...

Demand to confer Bharat Ratna to Indian origin astronaut Sunita Williams

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, let us all welcome the safe return of Crew-9 to Earth after 286 days. They landed back on Earth on March 18th. Let me quote what the hon. C.M., Ms. Mamata Banerjee, said. I quote, "Welcome Sunita Williams and Butch Wilmore back to Earth, finally and safely after so many days. Our daughter of India returns to us and we are deeply, deeply happy and elated. We are profoundly happy for Butch Wilmore also. Hail their courage, hail their return, hail human glory! I congratulate the rescue team for their overwhelming support and success."

(MR. DEPUTY CHAIRMAN *in the Chair*.)

A few days after she made this statement, the hon. Chief Minister of West Bengal spoke at the State Assembly where she demanded that Sunita Williams should be conferred with the Bharat Ratna, India's highest civilian award. This would be a fitting tribute to her remarkable achievement. Looking at India from space, Sunita Williams highlighted the Himalayas' ripple effect, the fishing fleet near Mumbai and Gujarat and the network of lights visible across the country. The achievement of Sunita Williams would also make ISRO proud, which was established in 1969. Yes; Great institutions were built before 2014. The success of Sunita Williams has always been celebrated in India. Giving her Bharat Ratna would be the ultimate celebration. Sir, let me remind my fellow Parliamentarians that Sunita Williams was honoured on her visit to India in 2007. Among the many accolades she received, she was also conferred *Padma Bhushan*. I do recall the words of Sunita Williams, and, I quote, "There is one lady, I admire a lot." In fact, that lady is now with us in Rajya Sabha. Sunita Williams was referring to Shrimati Sonia Gandhi. Despite all accolades showered on Sunita Williams

Contents Page

from across the world and the UPA Government in Delhi, *. A few days ago, she has expressed her desire to visit her father's home country and their ancestral village. She comes from Mehsana District, the same District where hon. Prime Minister, Shri Narendra Modi, hails from. Let me ask you: ...(*Interruptions*)... Now, in 2025, we demand Bharat Ratna for a super achiever with strong Indian and Gujarati roots. ...(*Interruptions*)...

'सितारों से आगे जहाँ और भी हैं,
सुनीता तेरे इम्तिहान और भी हैं।'

MR. DEPUTY CHAIRMAN: Hon. Finance Minister. ...(*Interruptions*)...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, it is one thing to ask for Bharat Ratna for someone as meritorious as Sunita Williams. But, in the process, casting aspersions, bringing into the picture people unrelated to the context, and also bringing into the picture people who, unfortunately, are no longer with us, or who have passed away, are, absolutely, uncalled for, if I can say in the minimum of words. I think, that portion of the hon. Member's speech should be completely taken out of records. ...(*Interruptions*)... All of us will be happy to consider Bharat Ratna and other things. ...(*Interruptions*)... But, there is no way that reference to any persons, who are no longer alive, and casting aspersions on the hon. Prime Minster, should be entertained here. ...(*Interruptions*)... Those comments must be expunged. जो भी अप्रासंगिक चीजें हैं, we will take them into account and वे हटा दी जाएँगी।...(**व्यवधान**)...

SHRI DEREK O'BRIEN: Sir, this is not... ...(*Interruptions*)...

SHRI MOHAMED NADIMUL HAQUE: No, Sir.

MR. DEPUTY CHAIRMAN: Please. जो अप्रासंगिक तथ्य हैं, वे नहीं जाएँगे।...(**व्यवधान**)... The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mohammed Nadimul Haque: Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Haris Beeran (Kerala), Smt. Jebi Mather Hisham (Kerala), Shri Jose K. Mani (Kerala), Shri Ritabrata

* Not recorded.

Contents Page

Banerjee (West Bengal),), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Smt. Mausam B Noor (West Bengal), Smt. Sagarika Ghose (West Bengal), Shri A. A. Rahim (Kerala), Ms. Dola Sen (West Bengal), Shri Sandosh Kumar P (Kerala),), Ms. Sushmita Dev (West Bengal), Shri M. Shanmugam (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Ramji (Uttar Pradesh).

Now, Shri Neeraj Dangi - Demand for Removal of 18 per cent GST on insurance policies for senior citizens. ...(*Interruptions*)...

Demand for removal of 18 % GST on insurance policies for senior citizens

श्री नीरज डांगी (राजस्थान): माननीय उपसभापति जी, आपका हार्दिक आभार कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया। जैसा कि सर्वविदित है कि वृद्धावस्था में उम्र बढ़ाने के साथ-साथ आय कम हो जाती है और स्वास्थ्य संबंधी समस्याएँ बढ़ जाती हैं, जिससे दवाओं की अधिक आवश्यकता होती है और चिकित्सा खर्च भी बढ़ जाता है। इन कारणों से स्वास्थ्य बीमा पॉलिसी का प्रीमियम भी बढ़ जाता है। ऐसे में वृद्धजनों के लिए स्वास्थ्य बीमा प्रीमियम का भुगतान करना मुश्किल हो जाता है। बढ़ती उम्र के साथ बढ़ती हुई इस गंभीर समस्या के समाधान के लिए सरकार को कोई ठोस कदम उठाना चाहिए। वरिष्ठ नागरिकों को स्वास्थ्य बीमा, हेल्थ प्रीमियम पर भुगतान किए जाने वाले मौजूदा 18 प्रतिशत जीएसटी से छूट दी जानी चाहिए। यदि यह कदम उठाया जाता है, तो स्वास्थ्य देखभाल सस्ती हो सकती और वृद्ध पॉलिसीधारकों के लिए बीमा की लागत कम हो सकती है, जो समावेशी स्वास्थ्य देखभाल, हेल्थ केयर को बढ़ावा देने के सरकार के व्यापक एजेंडा का हिस्सा बन सकता है।

भारत सरकार वरिष्ठ नागरिकों के स्वास्थ्य बीमा पॉलिसियों का प्रीमियम कम करने के लिए कई तरीकों से आवश्यक कदम उठा सकती है, जैसे एक दृष्टिकोण में वरिष्ठ नागरिकों के लिए प्रीमियम में सब्सिडी देना, जो वरिष्ठ नागरिकों को रियायती प्रीमियम की पेशकश करने वाली बीमा कंपनियों को टैक्स देकर प्राप्त किया जा सकता है, जिससे स्वास्थ्य बीमा अधिक किफायती और सुलभ हो सके। इसी प्रकार एक अन्य रणनीति के तहत बीमा क्षेत्र में एफडीआई यानी प्रत्यक्ष विदेशी निवेश को बढ़ाना, जिससे प्रतिस्पर्धा बढ़ सकती है और प्रीमियम कम हो सकता है। फिलहाल बीमा क्षेत्र में एफडीआई की सीमा 74 फीसदी है, हालाँकि इस बजट में इसे 100 प्रतिशत किए जाने का ऐलान है।

आमजन को इसका लाभ कब मिलेगा, यह एक अन्य प्रश्न है। भारत सरकार द्वारा लागू आयुष्मान भारत योजना, जो 70 वर्ष और उससे अधिक की आयु के सभी वरिष्ठ नागरिकों को 5 लाख रुपए तक का स्वास्थ्य बीमा कवर प्रदान करने का दावा करती है, इस योजना का और विस्तार कर इसमें 70 वर्ष से घटाकर 60 वर्ष से अधिक वरिष्ठ नागरिकों को शामिल किया जाना चाहिए। इन उपायों को लागू करके भारत सरकार वरिष्ठ नागरिकों के लिए स्वास्थ्य बीमा को अधिक किफायती और सुलभ बनाने में मदद कर सकती है, यह सुनिश्चित करते हुए कि उन्हें चिकित्सा देखभाल व चिकित्सा सुविधा बिना किसी वित्तीय बोझ के प्राप्त हो सके।

Contents Page

माननीय उपसभापति महोदय, मैं आपके माध्यम से सरकार से यह अपेक्षा करता हूँ कि वरिष्ठ नागरिकों के साथ-साथ 5 लाख रुपये तक की कवरेज वाले गैर वरिष्ठ नागरिकों के लिए भी स्वास्थ्य बीमा प्रीमियम पर जीएसटी को हटाया जाना चाहिए और लाख रुपए से अधिक के स्वास्थ्य कवर पर प्रीमियम के मौजूदा 18 प्रतिशत के मुकाबले 5 प्रतिशत जीएसटी किया जाना चाहिए, ताकि वरिष्ठ नागरिकों के लिए भी यह स्वास्थ्य बीमा प्रीमियम अफॉर्डेबल बन सके। आपका बहुत-बहुत धन्यवाद, जय हिंद!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Neeraj Dangi: Shri Haris Beeran (Kerala), Smt. Jebi Mather Hisham (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Ramji (Uttar Pradesh), Shri Jose K. Mani (Kerala), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Shri Sant Balbir Singh (Punjab), Shri Sandosh Kumar P (Kerala), Ms. Dola Sen (West Bengal), Shri Pramod Tiwari (Rajasthan), Shri M. Shanmugam (Tamil Nadu), Shri G.C. Chandrashekhar (Karnataka), Shrimati Rajani Ashokrao Patil (Maharashtra), Smt. Phulo Devi Netam, (Chhattisgarh), Shri M. Mohamed Abdulla (Tamil Nadu), Ms. Sushmita Dev (West Bengal) and Smt. Ranjeet Ranjan (Chhattisgarh). Now, Shrimati Jebi Mather Hisham; 'Need to promote Indian art, literature and cinema in order to nurture creative expressions'. Mr. A.A. Rahim and Dr. John Brittas are associating.

Need to promote Indian art, literature and cinema in order to nurture creative expressions

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, as I rise to talk about the need to promote Indian art, literature and cinema in order to nurture creative expressions, I wish to draw the attention of this House to a 2019 Malayalam movie, Lucifer, a political thriller, which was a blockbuster hit. As a sequel to Lucifer, Empuraan was released. Empuraan is an epic Malayalam cinematic creation in terms of its impeccable standard in its making powerful message. ..*(Interruptions)*.. It carries the spine and the courage the maker himself shows. ..*(Interruptions)*..*

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: Please take your seats.

SHRIMATI JEBI MATHER HISHAM: Both Lucifer and Empuraan stars the legendary actor, Mohanlal, Manju Warrier, Prithviraj; a fearless Director, Murali Gopy, a born script writer. They all stand as beacons of resilience. ..*(Interruptions)*.. Empuraan has captivated audience with every frame. It is, undoubtedly, a super hit movie on day one itself. ..*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Jebi Mather Hisham ji, you have given notice for some other subject. You are talking... ..*(Interruptions)*.. No, no, आप जो भी बोल रही हैं, it will not go on record now. ..(*Interruptions*)..

SHRIMATI JEBI MATHER HISHAM: *

MR. DEPUTY CHAIRMAN: No, it will not go on record. ..*(Interruptions)*.. आपने नोटिस कुछ और दिया है और किसी और विषय पर बोल रही हैं। ...(व्यवधान)...आपने सब्जेक्ट कुछ और दिया है और बोल कुछ और रही हैं। It will not go on record. ..*(Interruptions)*.. The following hon. Members associated themselves with the matter raised by the hon. Member, Smt. Jebi Mather Hisham: Shri M. Mohamed Abdulla (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Ramji (Uttar Pradesh), Shri Jose K. Mani (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Smt. Phulo Devi Netam, (Chhattisgarh), Shri Haris Beeran (Kerala) and Shrimati Priyanka Chaturvedi (Maharashtra). Ms. Swati Maliwal. 'Concern over unregulated growth of e-rickshaws in Indian cities'...(*Interruptions*).. Maliwal ji, please speak. ..(*Interruptions*).. Maliwal ji, only what you speak will go on record. ..(*Interruptions*).. Please, please. Maliwal ji is speaking. You take your seat. ..(*Interruptions*)..

Ms. SWATI MALIWAL: Thank you, Sir. सर, पहले... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please take your seats.

Ms. SWATI MALIWAL: Sir, please restart my time.

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: It will start now. You please speak.

Unregulated growth of e-Rickshaws in Indian cities

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर पहले ई-रिक्शा एक किफायती और इको फ्रेंडली परिवहन का माध्यम माना जाता था, लेकिन आज बिना निगरानी के चलते ये ज्यादातर दिल्ली और देश की सड़कों पर अराजकता फैलाते हुए नजर आते हैं। सर, जहाँ और ऑटोज़ और टैक्सीज़ को लेकर बहुत सख्त नियम हैं, वहीं ई-रिक्शा धड़ल्ले से, बिना किसी नियंत्रण के, बिना किसी जवाबदेही के चले जा रहे हैं। सर, आप दिल्ली के किसी भी मेट्रो स्टेशन के बाहर देख लीजिए, दिल्ली के किसी भी मार्केट के बाहर देख लीजिए, सैंकड़ों की संख्या में ई-रिक्शा सड़कों के ऊपर खड़े होकर जाम लगाते हुए दिखेंगे। सर, हम यहां यह नहीं कह रहे हैं कि सारे ई-रिक्शा चालक गलत हैं, पर सच यह है कि बहुत अधिक ओवरलोडिंग होती है। एक-एक ई-रिक्शा में, जहां तीन से चार लोग बैठ सकते हैं, वहीं 8 से 10 लोग बिठा दिए जाते हैं।

सर, इन ई-रिक्शा के स्ट्रक्चर्स ऐसे होते हैं कि यदि थोड़ा सा भी बैलेंस बिगड़ जाए, तो पूरा रिक्शा पलट जाता है। यह भी देखने में आता है कि बहुत सारे ई-रिक्शा चालकों के पास न तो कोई लाइसेंस होता है और न ही किसी प्रकार की ट्रेनिंग। वे रॉन्ग साइड पर चलते हैं, ओवरस्पीडिंग करते हैं, रेड लाइट तोड़ते हैं - यह सब आम होता जा रहा है।

सर, राज्य सरकारों के पास इनके कोई सटीक आंकड़े भी नहीं हैं। दिल्ली में ही बताया जाता है कि करीब ढाई लाख से ज्यादा ई-रिक्शा सड़कों पर चल रहे हैं, पर कितनों के पास रजिस्ट्रेशन है, कितनों के पास लाइसेंस है - यह किसी को नहीं पता।

सर, एक महीने पहले दिल्ली में एक 10 साल की बच्ची की मौत हो गई, क्योंकि एक तेज़ रफ्तार ई-रिक्शा उससे टकरा गया। कुछ समय पहले दिल्ली में ही एक 7 साल के बच्चे की भी मौत हुई, क्योंकि उसे एक ई-रिक्शा के अवैध चार्जिंग पॉइंट से करंट लग गया। इस तरह की घटनाएं बढ़ती जा रही हैं।

राज्य सरकारों को चाहिए कि सबसे पहले ई-रिक्शा की संख्या को सीमित करें। ई-रिक्शा और उनके चालकों की लाइसेंसिंग अनिवार्य होनी चाहिए। रूट और स्टैंड निर्धारित होने चाहिए। जितने भी अवैध चार्जिंग पॉइंट्स चल रहे हैं, उन्हें तुरंत बंद किया जाना चाहिए।

सबसे जरूरी बात यह है कि यदि कोई नियम तोड़े, तो उसके खिलाफ सख्त से सख्त कार्रवाई होनी चाहिए। केंद्र सरकार को चाहिए कि वह इस मुद्दे पर राज्य सरकारों की जवाबदेही तय करे।

महोदय, हमें सुविधा चाहिए, लेकिन सिस्टम के साथ। हमें रफ्तार चाहिए, लेकिन जिम्मेदारी के साथ। और सबसे बड़ी बात, हमें प्रगति चाहिए, लेकिन किसी की जिंदगी की कीमत पर नहीं।

जय हिंद!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Swati Maliwal: Shri Haris Beeran

Contents Page

(Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Ramji (Uttar Pradesh), Shri Jose K. Mani (Kerala), Shri Sanjay Seth (Uttar Pradesh), Shri Deepak Prakash, (Jharkhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Bhim Singh (Bihar), Shri Samik Bhattacharya (West Bengal), Shri Niranjan Bishi (Odisha), Sh. Brij Lal (Uttar Pradesh) and Dr. Laxmikant Bajpayee (Uttar Pradesh). माननीय सदस्यगण, मैं अगले वक्ता को बुलाऊं, इससे पहले मैं आप सबसे एक निवेदन करना चाहूंगा कि मेरे सामने वे दो विषय हैं, जो जीरो आवर के लिए दिए गए थे। इसके पहले जिन दो वक्ताओं ने विषय प्रस्तुत किए थे, उन्होंने उनसे हटकर बिल्कुल अलग विषय उठाए हैं। आप सभी जानते हैं कि अलग विषय नहीं उठाया जा सकता, इसलिए वे बातें रिकॉर्ड में नहीं जाएंगी। कृपया नियमों का पालन करें। माननीय श्री के. आर. सुरेश रेड्डी। Concern over destruction of forest at Hyderabad University.

Concern over the destruction of forest at Hyderabad University

SHRI K.R. SURESH REDDY (Telangana): Mr. Deputy Chairman, Sir, I want to raise an important issue concerning the University of Hyderabad where land crisis threatens education, environment and justice. The Telangana State Government has initiated the process of selling 400 acres of University of Hyderabad's land at Kancha Gachibowli for commercial purposes. This decision directly contradicts the university's founding principles. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Jairam *ji*, please take your seat.

SHRI K.R. SURESH REDDY: The University of Hyderabad was established in 1974 through the 32nd Constitution Amendment under Article 371(d)(e) to promote education and research for the Telangana region, which historically faced educational neglect. The move to sell this land is not just a breach of public trust, but a threat to students' future and a serious environmental hazard. Our Party Working President, Shri K.T. Rama Rao, has vowed full support to the agitating university students. The students expressed anguish over this betrayal, highlighting how it jeopardises the university's future expansion and compromises higher education access for marginalised communities.

Environmental catastrophe is in the making. The land in question is a critical natural sanctuary in Hyderabad's shrinking urban ecosystem. It is home to 237 species of birds and endangered wildlife, including the Indian star tortoise, spotted deer, Indian rock python, monitor lizards and so on. It also has two crucial water

Contents Page

bodies — Peacock Lake and Buffalo Lake — serving as vital breeding grounds for birds and migratory birds. Selling this land would destroy biodiversity, damage natural water systems and disturb the city's fragile ecological balance. Our party has raised concerns that the State Government's plan to commercialise this parcel of land will eliminate green cover and threaten Hyderabad's environmental sustainability.

There are violations of key environmental laws. These laws include the Wildlife Protection Act, 1972; the Forest Conservation Act; and the Environment Protection Act. The University of Hyderabad educates over 5,400 students mostly belonging to Schedules Castes, Scheduled Tribes, OBCs, Economically Weaker Sections and a sizeable number of disabled students who avail education here. Now, for the first time, the students have come and protested. The protest of the students is not for any increase in mess charges; it is not for better faculty. The students are fighting for the voiceless flora and fauna there; and these students are being brutally taken away by police, *lathicharged* and entire bulldozing is being done. It is for the first time in the country that the students are fighting for the environment and the State is oppressing them. ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri K.R. Suresh Reddy: Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Neeraj Shekhar (Uttar Pradesh), Shri Aditya Prasad (Jharkhand), Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan), Smt. Ramilaben Becharbhai Bara (Gujarat), Ms. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Ram Chander Jangra (Haryana), Dr. John Brittas (Kerala), Shri B. Parthasaradhi Reddy (Telangana), Shri Ravi Chandra Vaddiraju (Telangana), Shri Saket Gokhale (West Bengal), Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha) and Dr. V. Sivadasan (Kerala).

Now, Shri Dhairyashil Mohan Patil; Demand for Protection of GI-Tagged Alphonso Mango of Konkan Region of Maharashtra.

Demand for protection of GI-Tagged Alphonso mango of Konkan region of Maharashtra

श्री धैर्यशील मोहन पाटिल (महाराष्ट्र): उपसभापति महोदय, महाराष्ट्र राज्य के कोंकण क्षेत्र के जगत प्रसिद्ध हापुस आम को प्राप्त जियोलॉजिकल इंडिकेटर टैग नियम के उल्लंघन के बारे में मैं

Contents Page

बोलने वाला हूं। महोदय, कोंकण क्षेत्र में उत्पादित होने वाला हापुस आम, मतलब अल्फांसो मैंगो अपने मधुर रस, उत्तम स्वाद, सुनहरे रंग और तंतु विरत पल्प के कारण विश्व भर में प्रसिद्ध है। हापुस आम की यह गुणवत्ता विशेष कोंकण की रासायनिक और भौतिक गुणवत्तापूर्ण माटी, पानी और हवा के कारण आती है। इसका मतलब यह है कि अगर यही हापुस के पेड़ कोंकण व्यतिरिक्त अन्य क्षेत्रों में लगाए जाएं, तो उसमें आने वाला फल इतना गुणवत्तापूर्ण नहीं रहेगा। इसलिए कई रिसर्च और इंवेस्टीगेशन के बाद जियोलॉजिकल इंडिकेटर अधिनियम, 1999 द्वारा जीआई रजिस्ट्री चेन्नई द्वारा महाराष्ट्र कोंकण के पांच जिले, जिनमें रायगढ़, रत्नागिरी, सिंधुदुर्ग, थाना और पालघर में पैदा होने वाला या इसमें हापुस के पेड़ को लगने वाला फल, मतलब आम ही हापुस माना जाएगा, ऐसा माना जाता है। इसका मतलब यह है कि अन्य क्षेत्र में लगाये गये हापुस जैसे पेड़ से आने वाला आम हापुस नहीं माना जाएगा।

सर, जैसे लंगड़ा आम उत्तर प्रदेश का रहता है, उसे जीआई मानक मिला है। मालदा, पश्चिम बंगाल का होता है। इसका मतलब यह है कि अगर महाराष्ट्र में या कोंकण में लंगड़ा आम का पेड़ लगाया जाए या मालदा आम का पेड़ लगाया जाए, तो उससे होने वाला फल मालदा या लंगड़ा नहीं माना जाएगा। जीआई authentication के कई फायदे हैं। ग्राहक को गुणवत्तापूर्ण authentic उत्पाद मिलता है। किसानों को आर्थिक फायदा होता है, पारंपरिक विरासत का संरक्षण होता है और अंतरराष्ट्रीय बाजार में अपने माल की पहचान रहती है। सर, अभी आम का सीजन चालू है। बाजार में कोंकण का हापुस जितना आता है, उससे तीन गुना हापुस बताकर मार्किट में बेचा जाता है। एक हापुस के पीछे दो आम बनावट हापुस बेचे जाते हैं। इससे ग्राहक को नुकसान होता है, किसानों को नुकसान होता है और ब्रैंडिंग नहीं हो पाती है। अगर ऐसे ही चलता रहेगा, तो हापुस की गुणवत्ता की कुछ ही दिनों में, कुछ ही सालों में यह विरासत नष्ट हो जाएगी।

महोदय, मेरी यह मांग है कि कोंकण के बाहर से आने वाला हापुस आम कई एपीएमसी और व्यापारियों द्वारा खरीदा और बेचा जाता है। इस तरीके का व्यवहार, जीआई टैग अधिनियम, 1999 द्वारा गैर-कानूनी मांग के गैर-व्यवहार करने वालों को दंडित किया जाए और कोंकण की इस विरासत को संरक्षित किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Dhairyashil Mohan Patil: Dr. Sasmit Patra (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Samik Bhattacharya (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan) and Shri Niranjan Bishi (Odisha).

Shri Ritabrata Banerjee; Demand for Strict Action against Provident Fund defaulters.

Demand for strict action against Provident Fund defaulters

SHRI RITABRATA BANERJEE (West Bengal): Sir, the Employees Provident Funds

Contents Page

and Miscellaneous Provisions Act, 1952, is one of the most important social security schemes for the benefit of the working people of our country. This Act provides for the institution of provident funds, pension funds and deposit-linked insurance funds for employees in factories and other establishments.

Provident Fund is a Central Government-managed retirement savings scheme where both employees and employers contribute a portion of the employee's salary to create a fund for retirement or emergencies, managed by organisations like the Employees Provident Fund Organisation. Sir, unfortunately enough, defaults under the EPFO has reached a record high of almost Rs. 26,000 crore at the end of 2023-24, marking an increase of 69.3 per cent from Rs. 15,254 crore the previous year, according to official data. The private sector's default on provident fund deposits with EPFO has been constantly on the rise in the last five years in an alarming rate. In the private sector particularly, a large number of employers not only are not depositing their contributions but are also not depositing the contribution of the employee which the employers are deducting from salaries. This is a dangerous and alarming trend. In order to ensure stringent measures against the PF defaulters, the concerned State Government must have the concrete PF data from the PF offices which are not happening in reality.

The Labour Department of the Government of West Bengal has been repeatedly requesting the Additional Central PF Commissioner, *in-charge* of West Bengal, Sikkim and Andaman & Nicobar Islands to share the list of defaulters of jute mills since 2024. The concerned Additional Central PF Commissioner has not bothered to give any details till date. There was a written complaint to the Labour Minister, West Bengal against a private contractor agency, working at Haldia Dock Complex, by nearly 1,000 contractual employees of Haldia port regarding huge PF default. The Labour Department has been sending formal letters to the same Additional Central PF Commissioner since August 2023 but till date no concrete reply has been received. Naturally, a suspicion of an unholy nexus between the said office and the contractor arises. The question is whether this particular office situated in DK Block, Sector II, Salt Lake, West Bengal, is trying to protect that particular PF defaulter at any cost. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI RITABRATA BANERJEE: Similarly, since 2024, the West Bengal Labour Department has been writing to the Regional Provident Fund Commissioners of

Contents Page

Jalpaiguri, Siliguri and Darjeeling requesting for the garden-wise PF dues under their jurisdiction. Unfortunately enough, no concrete reply has been received from them.

In order to ensure stringent action against PF defaulters, through you, I would request you.....(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Your time is over. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ritabrata Banerjee: Shri Jose K. Mani (Kerala), Shri M. Shanmugam (Tamil Nadu), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Sandosh Kumar P (Kerala), Ms. Sushmita Dev (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri A. A. Rahim (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shrimati Darshana Singh, "Demand for mandatory provisions of First Aid training for teachers and students in the schools."

Demand for mandatory provisions of First Aid training for teachers and students in the schools

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं आज शून्य काल में विद्यालयों में प्राथमिक उपचार, यानी कि फर्स्ट एड का प्रशिक्षण देने हेतु विषय पर अपनी बात रखना चाहती हूं।

माननीय उपसभापति महोदय, मैं इस सदन के माध्यम से आपका ध्यान विद्यालयों में प्राथमिक उपचार, यानी कि फर्स्ट एड की शिक्षा प्रदान करने की आवश्यकता की ओर आकर्षित कराना चाहती हूं। स्कूलों में अक़सर बच्चों के साथ कई प्रकार की दुर्घटनाएं होती रहती हैं, जिनमें चोट लगना, जलना, साँप या अन्य जीव जंतुओं के काटने की घटनाएं प्रमुख हैं। इन आपातकालीन स्थितियों में सही समय पर दिया गया प्राथमिक उपचार जीवन को बचा सकता है। अतः इस तरह की दुर्घटनाओं से जान-माल की रक्षा करने के लिए स्कूलों में शिक्षकों एवं बच्चों, दोनों के लिए प्राथमिक उपचार के प्रशिक्षण की व्यवस्था होनी चाहिए, जिससे ऐसी दुर्घटनाओं से होने वाली जान-माल की हानि को कम किया जा सके।

महोदय, इस प्रशिक्षण में उन्हें दुर्घटनाओं से बचाव के तरीके, प्राथमिक उपचार से संबंधित सभी तकनीकी जानकारियाँ, जैसे जानवरों के काटने पर उपचार, सीपीआर और अन्य जीवन रक्षक तकनीकें सिखाई जाएं। यह प्रशिक्षण शिक्षकों और बच्चों को न केवल स्कूल परिसर के अंदर आपातकालीन स्थितियों में मददगार बनाएगा, बल्कि इस प्रशिक्षण के माध्यम से शिक्षक और बच्चे स्कूल के बाहर भी परिवार और आस-पड़ोस में होने वाली घटनाओं में मदद कर पाएंगे।

Contents Page

माननीय उपसभापति महोदय, मैं सदन के माध्यम से सरकार से अनुरोध करती हैं कि विद्यालयों में प्राथमिक उपचार प्रशिक्षण को अनिवार्य किया जाए और सभी शिक्षकों व छात्रों को इसका प्रशिक्षण दिया जाए। प्रत्येक विद्यालय में प्राथमिक उपचार किट अनिवार्य रूप से रखी जाए तथा समय-समय पर डॉक्टर्स और स्वास्थ्य विशेषज्ञों द्वारा कार्यशालाएं भी आयोजित की जाएं।

उपसभापति महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Darshana Singh: Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Jose K. Mani (Kerala), Ms. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Mithlesh Kumar (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Sangeeta Yadav (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Samik Bhattacharya (West Bengal) and Shri Sant Balbir Singh (Punjab).

Dr. V. Sivadasan, "Demand to address the problems faced by workers of National Health Mission."

Demand to address the problems faced by workers of National Health Mission (NHM)

DR. V. SIVADASAN (Kerala): Respected Chair, the health workers of various projects of NHM are working under great occupational risk. They have no job security. They are facing huge crisis. Doctors are getting very low salary. The salary of the nurses and the salary of workers are also very low. That is very meagre compared to the salaries of the permanent staff. Despite the Supreme Court mandate on equal pay for equal work, this principle is not applied for them. They are forced to toil for a minimal pay. Despite years of service, their positions are not regularized and they remain temporary. There is a need for regularization of their jobs, implementation of proper bylaws, addressing disparities in pay among paramedics, establishing a clear transfer policy, extending EPF benefits to all categories and ensuring the timely payment of salaries. They should be paid adequate salaries to do their job with dignity.

Contents Page

Sir, 'Health' is in the State List. But, for grabbing the power of the States, THE Union Government is making a lot of regulations for the schemes. Disbursement of money under the schemes is used as a tool for destroying the development of the concerned States. In 2005, when NRHM was started, the Government said that the Union Government will provide accessible, affordable and quality healthcare for rural population, especially the vulnerable groups. Now, the name has been changed to NHM. But the scheme is running in the opposite direction! For extending the availability of better healthcare, the Union Government should provide money to the States.

The States have made huge investment in health sector. The Union Government is telling that they do not have enough money for health sector. The Union Government is spending a very less amount. It is only 0.27 per cent of the GDP! There is a lot of space for improvement. Strengthening the States is one of the solutions for providing better healthcare facilities; not bypassing the right of the States. That is against the spirit of the Constitution. That will destroy the entire healthcare system, not only in rural India, but also in urban areas.

Now, here, in the House, Karnataka is requesting for its share in the health sector; West Bengal is requesting for its share; Tamil Nadu is requesting, Telangana is requesting and Kerala also requesting for their share. All across India, interests of the States are trampled upon by the Union Government. So, I request the intervention of the Union Government for protecting the healthcare system of our nation. …(*Time-bell rings*.)… Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. V. Sivadasan: Shri A. A. Rahim (Kerala), Shri Jose K. Mani (Kerala), Shri P. P. Suneer (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Sant Balbir Singh (Punjab), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Haris Beeran (Kerala).

Now, Shri Ramji Lal Suman: Need to take measures to resolve farmers' problems.

Need to take measures to resolve farmers' problems

श्री रामजी लाल सुमन (उत्तर प्रदेश): उपसभापति जी, पूरा देश जानता है कि एक लंबे समय से किसानों का आंदोलन हमारे देश में चल रहा है। यों तो उनकी कई मांगें हैं, लेकिन सबसे महत्वपूर्ण

मांग यह है कि फसलों का जो न्यूनतम समर्थन मूल्य घोषित किया जाता है, एमएसपी घोषित किया जाता है, उसको कानूनी गारंटी मिलनी चाहिए। उपसभापति महोदय, मैं देश के किसानों के श्रम को प्रणाम करता हूं कि उन्होंने अथक प्रयास करने के बाद इस देश को अन्न के क्षेत्र में आत्मनिर्भर बनाया है। किसान खुद भूखा रहा, लेकिन उसने देश की आवश्यकताओं को पूरा किया।

उपसभापति महोदय, सबसे ज्यादा तकलीफदेह यह है कि इस आंदोलन को खत्म करने के लिए सरकार की ओर से जो प्रभावी पहल की जानी चाहिए, वह प्रभावी पहल नहीं की गई। महोदय, आप जानते हैं कि किसान नेता जगजीत सिंह डल्लेवाल एक लंबे समय से अभी भूख हड़ताल पर हैं। 17 मार्च से सरकार ने घोषित किया है कि वह किसानों के गेहूं की खरीद करेगी। उपसभापति महोदय, मैं दावे के साथ कह सकता हूं कि पिछली बार भी किसान खुले बाजार में ज्यादा गया और सरकारी खरीद केंद्रों पर कम गया। स्थिति यह है कि एमएसपी की कानूनी गारंटी मिलने के कारण किसान की प्राथमिकता खुला बाजार होती है। मैं दावे के साथ कह सकता हूं कि सरकार ने जो गेहूं खरीद का लक्ष्य तय किया है, सरकार किसी भी कीमत पर उस लक्ष्य को प्राप्त नहीं कर सकती है।

उपसभापति महोदय, लोग खेती करना छोड़ रहे हैं। कृषि के प्रति लोगों का आकर्षण खत्म हो रहा है। आप सब जानते हैं कि इससे पहले जो आंदोलन हुआ, उसमें तमाम किसान शहीद हुए और किसानों पर असत्य मुकदमे लगे। वे असत्य मुकदमे आज तक वापस नहीं हुए।

उपसभापति महोदय, सबसे ज्यादा तकलीफदेह यह है कि यह जो न्यूनतम समर्थन मूल्य तय करने वाली कमिटी है, कृषि मंत्रालय के अधीन संयुक्त सचिव इसका अध्यक्ष होता है। न तो उसमें किसानों के नुमाइंदे होते हैं, न ही कृषि विशेषज्ञ होते हैं। यह एक बहुत गंभीर मामला है।

उपसभापति महोदय, मैं आपके मार्फत यह आग्रह करना चाहूँगा कि किसानों की समस्याओं का हल तब तक नहीं होगा, जब तक एमएसपी को कानूनी गारंटी नहीं मिल जाती। इसलिए मैं आपके मार्फत निवेदन करना चाहूँगा कि सरकार किसानों की पीड़ा को समझे और तत्काल इस देश में घोषित करे कि किसानों को न्यूनतम समर्थन मूल्य मिलेगा। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ramji Lal Suman: Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shri P. P. Suneer (Kerala), Shri Ritabrata Banerjee (West Bengal), Shri M. Shanmugam (Tamil Nadu), Shri Sant Balbir Singh (Punjab), Ms. Dola Sen (West Bengal), Shri Niranjan Bishi (Odisha) and Shri A. A. Rahim (Kerala).

Shri Mayankkumar Nayak; Demand to start Mehsana-Mumbai flights under Regional Connectivity Scheme (RCS)-UDAN (Ude Desh Ka Aam Nagrik).

Contents Page

Demand to start Mehsana-Mumbai flights under Regional Connectivity Scheme (RCS)-UDAN (Ude Desh Ka Aam Nagrik)

श्री मयंककुमार नायक (गुजरात): माननीय उपसभापति महोदय, मैं आपके माध्यम से नागरिक उड्डयन मंत्रालय का ध्यान उत्तर गुजरात के महत्वपूर्ण औद्योगिक एवं व्यापारिक केन्द्र, मेहसाणा की ओर आकर्षित करना चाहता हूँ। इस क्षेत्र में हवाई सेवा की अत्यंत आवश्यकता है, जिससे क्षेत्र के विकास को गति मिल सकती है। मेहसाणा स्वयं न केवल एक औद्योगिक और शैक्षणिक केन्द्र है, बल्कि इससे निकटवर्ती जिले पाटन, बनासकांठा और राजस्थान से सटे जिले हैं। इससे ये सभी प्रत्यक्ष रूप से लाभान्वित होंगे। इन जिलों से नागरिकों को चिकित्सा, शिक्षा, व्यापार एवं रोजगार हेतु मुम्बई जाना होता है। उड़ान, 'उड़े देश का आम नागरिक' योजना के अंतर्गत मेहसाणा से मुम्बई और मुम्बई से मेहसाणा की एक फ्लाइट शुरू की जाने से इस क्षेत्र का जो development है, वह development तेजी से होगा। हमारे यहाँ ONGC है, यहाँ मारुति का प्लांट लगा हुआ है, होंडा का प्लांट लगा हुआ है। माननीय मोदी जी जब गुजरात के मुख्यमंत्री थे और अभी प्रधान मंत्री के तौर पर, उनके नेतृत्व में यहाँ industrial development और agricultural development भी ज्यादा हुआ है। पूरे नॉर्थ गुजरात के अंदर tourism circuit भी develop किया जा रहा है। जैसे पाटन में हमारी रानी की वाव है, माननीय मोदी जी ने उसकी प्रतिकृति 100 रुपए के नोट पर भी रखी है। उस स्थल को देखने के लिए भी पूरे देश से लोग आ रहे हैं।

उपसभापति महोदय, मेहसाणा में अभी हवाई पट्टी भी मौजूद है। उस हवाई पट्टी पर पायलट ट्रेनिंग स्कूल भी चलता है। पायलट ट्रेनिंग स्कूल चलने की वजह से हमारे यहाँ से गुजरात और देश को नए-नए पायलट्स भी मिलते हैं। आपके माध्यम से मेरा यही निवेदन है कि अभी मेहसाणा भी महानगर बन गया है। अगर इसको मुम्बई के साथ air connectivity मिल जाए, तो इसके कारण हमारे यहाँ जो व्यापारी हैं, हमारे यहाँ जो industrialists हैं, हमारी जो जनता है, उनको बड़ी सुविधा होगी। यहाँ पूरा tourism development हो रहा है। मेहसाणा माननीय प्रधान मंत्री जी का जिला है। यहाँ भगवान बुद्ध के पुरातात्विक साक्ष्य भी निकले हैं। यहाँ archeology का museum भी है। देश और दुनिया से भी लोग यहाँ आ रहे हैं।

उपसभापति महोदय, मेरा आपके माध्यम से माननीय मंत्री से यही निवेदन है कि जल्द से जल्द उड़ान योजना के अंतर्गत मेहसाणा से मुम्बई और मुम्बई से मेहसाणा की connectivity करते हुए एक हवाई सेवा शुरू की जाए। मैं आपके माध्यम से माननीय मंत्री जी से यही request करता हूँ। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mayankkumar Nayak: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Mahendra Bhatt (Uttarakhand) and Shri Madan Rathore (Rajasthan).

Shri Sant Balbir Singh; Concern over the increasing pollution in the major rivers of the country. He will speak in Punjabi.

Contents Page

Concern over the increasing pollution in the major rivers of the country

SHRI SANT BALBIR SINGH (PUNJABI): &Honorable Deputy Chairman and respected members, Sat Shri Akaal to all. Sahib Shri Guru Nanak Dev Ji stated: *"Pavan Guru, Pani Pita, Mata Dharat Mahat"* This means that air is our teacher, water is our father, and the earth is our great mother who nurtures us. Pure air, pure water, and pure food are our fundamental rights, as enshrined in our Constitution. Water is not just essential for human survival but also for the sustenance of flora and fauna.

However, our rivers, which are the lifelines of our nation, are being polluted at an alarming rate. Villages, cities, and industries are the primary contributors, releasing untreated wastewater into rivers and drains. The departments responsible for pollution control—the Drainage Department, Municipal Corporations, and State Pollution Boards—are failing in their duty. The so-called watchdogs, the State and Central Pollution Control Boards, have become mere white elephants, taking no concrete action to curb this crisis.

Rivers are like the blood flowing through the veins of our land. If this lifeline is poisoned, survival becomes impossible. The Water Act of 1974 had strict penal provisions that deterred industries from polluting water bodies. However, amendments have diluted these penalties, emboldening industries that earn in crores but now fear no consequences, as the penalties in lakhs have been removed. This dilution of the law must be reversed.

In our ancient traditions, rivers like the Ganga, Kaveri, Godavari, Ghaggar, and Buddha river were revered and worshipped. Even the sacred Kali Bein River, which was blessed by Guru Nanak Dev Ji, had become heavily polluted due to the wastewater discharge from eight cities and 45 villages. However, through collective efforts of the *sangat* over 25 years, the Kali Bein was successfully cleaned. This proves that with strong will power and public participation, we can restore our rivers.

Therefore, I urge the Government to reinstate the strict penal provisions of the Water Act, 1974, to act as a deterrent against polluters. Ensure strict enforcement of pollution control laws to protect our air, water, and land.Hold municipal bodies and industries accountable for their role in pollution and compel them to install proper treatment plants.Direct the State and Central Pollution Control Boards to fulfill their responsibilities honestly and effectively.

& English translation of the original speech delivered in Punjabi.

Contents Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sant Balbir Singh: Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Smt. Ranjeet Ranjan (Chhattisgarh), Shri A. A. Rahim (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh) and Ms. Dola Sen (West Bengal). धन्यवाद।

Now, Dr. Sasmit Patra on 'Demand to include languages spoken by Tribal Communities in the 8th Schedule to the Indian Constitution.'

श्री संजय सिंह: सर, मेरा भी एक Zero Hour subject था।

श्री उपसभापति: प्लीज़।

श्री संजय सिंह: सर, एक मिनट। मेरी बात सुन लीजिए।

श्री उपसभापति: यहाँ पर जो सूची में है, मैं वैसे ही नाम पढ़ रहा हूँ।

श्री संजय सिंह: मेरा Zero Hour subject 15वें नम्बर पर था।

श्री उपसभापति: मैं इस सूची के अनुसार जा रहा हूँ। ...(**व्यवधान**)... संजय जी, आप बैठिए। ...(**व्यवधान**)... पात्रा जी, प्लीज़ आप बोलें। ...(**व्यवधान**)... मैं इस सूची के अनुसार ही नाम पढ़ रहा हूँ। ...(**व्यवधान**)... प्लीज़, आप बैठें। ...(**व्यवधान**)... मैं इस सूची के अनुसार ही नाम पढ़ रहा हूँ। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... डा. सस्मित पात्रा जी, आप बोलें।

Demand to include languages spoken by Tribal Communities in the 8th Schedule of the Indian Constitution

DR. SASMIT PATRA (Odisha): Hon. Deputy Chairman, Sir, I rise today to draw the kind attention of this august House to a long pending and deeply felt demand -- inclusion of Ho, Mundari, Bhumij, Kui and Saora languages in the 8th Schedule to the Indian Constitution. These languages are not just modes of communication, they are lifeblood of millions of tribal people across multiple States. Their recognition is essential for preserving India's linguistic and cultural diversity and upholding the constitutional commitment to protect the rights of Schedule Tribes. Sir, these languages have a rich, oral and literary tradition and are spoken by large tribal

Contents Page

population across multiple States. 'Ho' language is spoken primarily in Odisha, Jharkhand, West Bengal and Chhattisgarh. 'Mundari' language is spoken mainly in Odisha, Jharkhand, West Bengal and Assam. 'Bhumij' language is spoken predominantly in Odisha, Jharkhand and West Bengal. 'Kui' language is spoken mainly in Odisha and some parts of Andhra Pradesh. 'Saora' language is spoken mainly in Odisha and Andhra Pradesh. While Odisha is home to the largest number of speakers of these languages, their influence extends beyond State borders. These languages are spoken in Jharkhand, West Bengal, Chhattisgarh, Assam, Andhra Pradesh and even parts of Bihar, forming an integral part of the linguistic heritage of Eastern and Central India. Their exclusion from the 8th Schedule denies recognition, development support and constitutional protection to millions of indigenous people across multiple States. Odisha has been at the forefront of championing this cause under the leadership of former Odisha Chief Minister and Biju Janata Dal President, Shri Naveen Patnaik. The Odisha Cabinet formally approved this demand through its resolution, making it a clear policy commitment. The then Odisha Government, led by Shri Naveen Patnaik, had written multiple letters to the Government of India urging immediate action on this matter. Therefore, I strongly urge the Union Government to honour the demand of the Odisha Cabinet of the then Odisha Government and millions of tribal people across multiple States by including Ho, Mundari, Bhumij, Kui and Saora languages in the 8th Schedule to the Constitution. I conclude by saying that it is not a linguistic issue alone. It is a matter of justice, dignity, and Constitutional equality for millions of tribal brothers and sisters of India. I thank you, Sir. Jai Hind.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Sasmit Patra: Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Dr. Fauzia Khan (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. V. Sivadasan (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A. A. Rahim (Kerala) and Ms. Dola Sen (West Bengal).

Now, Ms. Sushmita Dev - Concern over the delay in disbursement of pensionary benefits to Government employees.

Contents Page

Delay in disbursement of pensionary benefits to Government employees

MS. SUSHMITA DEV (West Bengal): Thank you, Sir, for having given me the opportunity. Sir, pensioners have served the country with dedication and denying them fair and timely pensions is unjustified. The Supreme Court has repeatedly stated that the right to receive pension is equivalent to right to property under the Constitution. I quote: "Pension is neither a bounty nor a matter of grace." It is a social welfare measure rendering socio-economic justice to those who in the heydays of their life ceaselessly toiled for the employer on an assurance that in their old age they would not be left in the lurch. Sir, the recent amendments to the Central Civil Service (Pension) Rules have given rise to some concern and I demand that the Government relooks at it. Sir, the concern is spreading fast among the State Government employees as well as the Central Government employees. The changes suggest that pensioners who retire before January 2026 may be deprived of the benefit of the Eighth Pay Commission creating an unfair distinction between retirees. This is unjust, Sir. The Employees' Associations and Unions have strongly criticized this. According to the changes to the Civil Service (Pension) Rules, the Government has given itself a power to classify pensioners at its discretion. Such arbitrary policy-making violates the principles of fairness and transparency. Sir, as a good example, I look at the Seventh Pay Commission implemented in 2016, which ensured that pensioners, whether retired before or after 2016, received equal pensions. The principle of no discrimination between old and new pensioners has been repeatedly upheld by the Supreme Court. The Government is now attempting to reverse this. Sir, according to Government data, by 1st March 2025, nearly 36.57 lakh Government employees and 33.91 lakh pensioners will be affected by these changes. The Central Government employees and pensioners are expecting a salary and a pension hike under the Eighth Pay Commission, which is also likely to be delayed. Reports suggest that the Government has also given itself the power to decide when to implement the Pay Commission's recommendation and who should qualify for pension benefits, leaving lakhs of pensioners in a state of uncertainty. These pensioners have served the country with dedication and denying or delaying their fair pension is unjustified. Therefore, I urge the Government to ensure that all pensioners, no matter when they retire, receive their rightful benefits and enjoy parity under the Pay Commission. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Ms. Sushmita Dev: Dr. Sasmit Patra (Odisha),

Contents Page

Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Mohammed Nadimul Haque (West Bengal), Shri Ritabrata Banerjee (West Bengal), Ms. Dola Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala), Shrimati Mausam B Noor (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri M. Shanmugam (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Shrimati Sulata Deo - Demand to enforce stricter laws to protect animals, wildlife and nature.

Demand to enforce stricter laws to protect animals, wildlife and nature

SHRIMATI SULATA DEO (Odisha): Thank you, Sir, for having given me the opportunity. सर, इंसान अपने-अपने प्रावधान के लिए बोलते हैं, लेकिन मैं आज, जो बोल नहीं सकते हैं, which cannot speak, उनके बारे में बोलना चाहती हूँ। Mythology भी हमें animals and birds को बचा कर रखने की सीख देती है और उनको बचाने के लिए ही बहुत सारे देवी-देवताओं के वाहन animals and birds हैं। मगर आज हम एक ऐसी सोसाइटी में रहते हैं, जहाँ animals cruelty दिन-प्रतिदिन बढ़ती जा रही है, चाहे वह pregnant dog हो, cat हो, elephant हो या कोई भी animal हो, उसके ऊपर दिन-प्रतिदिन cruelty होती रहती है। आप देखेंगे, तो पाएँगे कि आज open slaughter house सारी जगहों पर मौजूद हैं। इसके चलते बच्चों के दिमाग पर भी बहुत खराब प्रभाव पड़ रहा है।

जब ट्रेन से बहुत सारे एलीफेंट्स की कट कर मौत होती है, कितने गाय तथा अन्य जानवरों की कट कर मौत होती है और उसके लिए जब बोला जाता है, तो रेलवे वाले फॉरेस्ट वाले को दोष देते हैं और फॉरेस्ट वाले रेलवे वाले को दोष देते हैं। इसमें किसी के ऊपर दोष देने से कुछ नहीं होता है। जब बीएनएस लागू हुआ था, तब भी मैं बोली थी कि एनिमल के ऊपर जो cruelty हो रही है, उसके लिए कड़ी-से-कड़ी सजा के लिए नियम बनाना चाहिए।

(**सभापति महोदय** *पीठासीन हुए।*)

मगर, animal के ऊपर जो day-by-day cruelty हो रही है, उसके लिए ऐसा कोई प्रावधान नहीं है, जिससे उन पर cruelty करने वालों को कड़ी से कड़ी सज़ा दी जा सके। अभी ओडिशा के ब्रह्मपुर में एक dog को तीन-चार बार चाकू से काट दिया गया। ऐसे बहुत सारे मामले हुए हैं। इसीलिए, मैं यह कह रही हूँ कि animal-cruelty के ऊपर ऐसा आईन आना चाहिए, जिससे इस तरह की cruelty करने वालों को कड़ी से कड़ी सज़ा मिल सके।

Contents Page

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sulata Deo: Shrimati Mausam B Noor (West Bengal), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Neeraj Shekhar (Uttar Pradesh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Niranjan Bishi (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

MR. CHAIRMAN: Thank you. Now, Question Hour.

ORAL ANSWERS TO QUESTIONS

Pradhan Mantri Kaushal Vikas Yojna (PMKVY)

*331. SHRI SANDEEP KUMAR PATHAK: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) whether there is any specific course or training program on entrepreneurship and business management under PMKVY, if so, the details thereof;
(b) the number of youth skilled in such course during the last three years and have startedbusiness/start-up after this course, the State-wise/UT-wise details thereof;
(c) whether there is any provision for a start-up fund after such a course, if so, the details thereof; and
(d) the number of youths who received such a start up fund each year during the last three years, the minimum, maximum and average funds provided to youth each year, the State-wise/UT-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI JAYANT CHAUDHARY): (a) to (d) A Statement is laid on the Table of the House.

Contents Page

Statement

(a) Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship Scheme Pradhan MantriKaushalVikasYojana (PMKVY) since 2015. Under PMKVY, skill training is imparted through Short Term Training (STT) and Re-skilling and Up-skilling through Recognition of Prior Learning (RPL) to youth across the country.

There are several courses under PMKVY focusingon entrepreneurship. The details are as follows:

Sl. No.	Name of Courses
i.	Dairy Farmer/ Entrepreneur
ii.	Dairy Farmer/ Entrepreneur Level 4
iii.	Dairy Farmer/Entrepreneur
iv.	Green Hydrogen Plant Entrepreneur
v.	Handloom Entrepreneur
vi.	Processed Food Entrepreneur
vii.	Self Employed Tailor
viii.	Self Employed Woman-Tailoring
ix.	Self-employed e-tailer
x.	Self-employed Retailer/Individual Sales Professional
xi.	Solar EV Charging Entrepreneur
xii.	Solar Photovoltaic Entrepreneur

Additionally, under PMKVY 4.0, specific modules have been included that focus on entrepreneurship. These modules emphasize on equipping candidates with financial and legal literacy skills such as entrepreneurial mindset, market analysis, business planning, marketing strategies, and basic legal compliance for small businesses. These components are delivered as part of the 'Employability Skills' curriculum embedded in PMKVY 4.0 training programs.

(b) Placements/Self-employment were tracked in the Short-Term Training (STT) component in the first three versions of the PMKVY Scheme i.e. PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0 which is currently under implementation from FY 2022-23 onwards, the

Contents Page

focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same.

State-wise/UT-wise number of youths skilled in abovementioned courses during the last three years under PMKVY 4.0 is given in ***Annexure.***

(c) and (d) There is no such provision under PMKVY 4.0 for a start-up fund after completing the course.

Annexure

State-wise/UT-wise number of candidates skilled in courses focusing entrepreneurship during the last three years under PMKVY 4.0

Sl. No.	State/UT	FY 22-23	FY 23-24	FY 24-25 (as on 31.12.24)
1.	Andaman And Nicobar Islands	34	26	35
2.	Andhra Pradesh	196	637	1,240
3.	Arunachal Pradesh	-	210	157
4.	Assam	365	2,005	6,684
5.	Bihar	460	665	1,107
6.	Chandigarh	-	-	-
7.	Chhattisgarh	80	656	667
8.	Delhi	88	127	687
9.	Goa	-	-	-
10.	Gujarat	145	358	1,244
11.	Haryana	76	722	707
12.	Himachal Pradesh	51	119	121
13.	Jammu and Kashmir	192	1,219	1,424
14.	Jharkhand	400	1,211	638
15.	Karnataka	180	293	366
16.	Kerala	226	32	17
17.	Ladakh	30	-	-
18.	Lakshadweep	-	-	-
19.	Madhya Pradesh	1,023	592	2,115
20.	Maharashtra	453	751	491
21.	Manipur	58	93	588
22.	Meghalaya	-	120	351

Contents Page

23.	Mizoram	100	165	473
24.	Nagaland	-	129	165
25.	Odisha	195	450	30
26.	Puducherry	-	190	48
27.	Punjab	269	484	1,443
28.	Rajasthan	318	1,184	2,723
29.	Sikkim		25	-
30.	Tamil Nadu	681	1,195	1,565
31.	Telangana	94	337	228
32.	Dadra and Nagar Haveli & Daman and Diu	-	-	-
33.	Tripura	20	258	398
34.	Uttar Pradesh	739	1,421	9,248
35.	Uttarakhand	503	123	173
36.	West Bengal	240	551	295
	Grand Total	7,216	16,348	35,428

MR. CHAIRMAN: Supplementary No. 1. Shri Sandeep Kumar Pathak.

SHRI SANDEEP KUMAR PATHAK: Sir, as all of us know that in 1950s, both India and China were doing equally in terms of economic growth. There it is a matter of all investigation and study as to what happened that made China what it is now and what happened to India's story. All of us understand that the industrialisation was the key, and behind this industrialization, there was the vocational and skill development training. So, first of all, I would like to highlight the fact that the Ministry that the hon. Minister is heading is one of the most important Ministries. Under this Ministry, the answer we have received is that in 2022-23, there were 7,000 trainees who were trained. In 2023-24, 16,000 trainees were trained, and, in 2024-25, 35,000 trainees were trained. So, my question to hon. Minister, through you, is, whether in a country of 1.4 billion people, this '35,000-people training' in a year is sufficient, and if it is not sufficient, what is it that the Ministry is trying to work upon?

MR. CHAIRMAN: Hon. Minister.

SHRI JAYANT CHAUDHARY: Sir, through you, I would like to place on record that the question is focussed on entrepreneurship training, a particular skill under PMKVY,

Contents Page

which is a Scheme. That is why the number that is being reflected in the answer is low. Otherwise, the reach of PMKVY is, up till now, 1.6 crore beneficiaries have been there. Sir, in the answer, we only spoke about the particular courses that offer entrepreneurship development specifically under PMKVY. Apart from this Scheme which is a flagship Scheme, there are various other programmes also that target the development of entrepreneurial-thinking, out-of-box thinking, critical thinking in our student days. Sir, for instance, we have two institutions which are autonomous bodies working under the Ministry. One is, Indian Institute of Entrepreneurship which works out of Guwahati. Second is, NISBAD, which is National Institute of Small Business Development, which is stationed in Noida. Sir, in these two organisations, we do a number of programmes working with other Departments and Ministries. The total number of programmes, for instance, let me tell you: In IIE, from Financial Year, 2013-14 to 15th March, 2025, 10,765 programmes were conducted in 3,52,552 participants. In NISBAD, 35,689 programmes have been conducted from Financial Year, 2015 till November, 2024; and, in these programmes, 9,22,961 participants were there. Again, I reiterate, this is only for the EAP, which is the Entrepreneurship Awareness Programme; the EDP, which is Entrepreneurship Development Programme; and ESDP, which is Entrepreneurship Skill Development Programme. Under these particular programmes, these are the numbers that reflect under these Schemes.

MR. CHAIRMAN: Second supplementary. Shri Sandeep Kumar Pathak.

श्री संदीप कुमार पाठक: सर, मिनिस्ट्री ने अपने response में यह कहा है कि इस ट्रेनिंग के बाद किसी भी फंडिंग का कोई प्रावधान नहीं है। ऑनरेबल चेयरमैन सर, आश्चर्यजनक बात यह है कि इसका नाम ही Skill Development and Entrepreneurship Programme है। आप imagine कीजिए कि अगर एक महिला, कोई माता या बहन Beautician की training लेती है या tailoring की training लेती है, तो उस ट्रेनिंग के बाद यह स्वाभाविक-सी बात है कि उसको खुद का व्यवसाय करना होगा। आप ट्रेनिंग देने की बात कह रहे हैं, लेकिन आपकी जो मुद्रा योजना है, स्टैंड अप इंडिया है, स्टार्ट अप इंडिया है, उसमें आप जो फंडिंग दे रहे हैं, जब आप उसको इससे associate नहीं कर रहे हैं, तो एक तरीके से आप job-seeker create कर रहे हैं। आप self-employability create नहीं कर रहे हैं और न ही आप job-creator create कर रहे हैं, बल्कि आप job-seeker create कर रहे हैं। इसका जो overall purpose है, जो मैं प्रधान मंत्री जी के भाषण से और सरकार के विज़न से समझा हूं, उसमें मुझे लगता है कि यहां major design fault है और design fault किसी भी skill development के प्रोग्राम में self-employability and job creation can be the only basis. There is no other way out.

Contents Page

SHRI JAYANT CHAUDHARY: Sir, a large of our beneficiaries under the Flagship scheme of PMKVY have reported to be self-employed. There is another scheme that we have. It is not directly under PMKVY; it is a new initiative. It has been launched in coordination with the NITI Aayog and the Women Entrepreneurship Platform. We have just launched it in February-March across a number of States and also working with higher educational institutions. A total number of 1,200 girl students have been selected for development of entrepreneurship, their abilities and competencies, and seed funding for girl students, who qualify for the last round, is also provided under the Scheme. Hon. Member said that there is no funding as part of PMKVY. That is a fact. But, as we all know, the Government is taking immense strides forward in our StartUp ecosystem. More than 1.5 lakh StartUps are registered and recognised. We are world beaters in innovation. He spoke about MUDRA. If I just give the numbers on MUDRA, more than Rs.51 crore MUDRA loans have been provided. 50 per cent of those beneficiaries come from marginalised sections like OBCs, SCs and STs. 68 per cent of those Rs.51 crore loans has been given to women. That is just one scheme that I place before the House.

MR. CHAIRMAN: The hon. Member wanted to know precisely that these schemes favour job seekers and he wants the premise of the scheme should be self-employability. Am I right? So, on that, if not at the moment, you may interact with the hon. Member.

SHRI JAYANT CHAUDHARY: Sir, I will provide the information.

MR. CHAIRMAN: Okay; good enough.

SHRI JAYANT CHAUDHARY: Sir, under PM Surya Ghar Muft Bijli Yojana, for the tenure of 2024-25, 138 enterprises have been started. Under our Entrepreneurial Climate through Training of Trainer Programme and EDP in Jan Shikshan Sansthan, 1,463 enterprises have started. In our pilot project for Entrepreneurship Development Programme, in financial year 2022-23, more than 2,000 enterprises have been started. If you do a summation of these, you will find that more than 25,000 enterprises have started directly because of the skill training that the beneficiaries got.

MR. CHAIRMAN: But, I am sure, you will also keep the suggestion in mind. Supplementary No.3; Shrimati Dharamshila Gupta.

Contents Page

श्रीमती धर्मशीला गुप्ताः माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं कि क्या बिहार में प्रशिक्षित युवाओं को स्टार्टअप शुरू करने के लिए किसी प्रकार की वित्तीय सहायता या स्टार्टअप निधि का प्रावधान किया गया है? यदि हां, तो स्पष्ट करें।

श्री जयंत चौधरीः महोदय, अभी जैसा मैंने बताया कि सवाल PMKVY के entrepreneurship development, उद्यमिता विकास के कार्यक्रम से संबंधित था, उसके जवाब में भी हमने स्पष्ट लिखा है - जो अभी हमारे सांसद संदीप पाठक जी भी कह रहे थे – उस योजना में स्टार्टअप के लिए फंडिंग का कोई प्रावधान नहीं है। लेकिन फिर भी, क्योंकि माननीय सदस्या ने बिहार के बारे में सवाल पूछा है, तो मैं उनको बताना चाहूंगा कि हम जो विभिन्न कार्यक्रम चलाते हैं, दूसरे मंत्रालयों के साथ समन्वय बनाकर भी जो कर्यक्रम हो रहे हैं, जहां भी अगर किसी प्रकार के लोन का या ग्रान्ट का प्रावधान है, वह सूची मैं उनको उपलब्ध करा दूंगा।

MR. CHAIRMAN: Supplementary No.4; Shri Randeep Singh Surjewala.

SHRI RANDEEP SINGH SURJEWALA: Sir, nobody can dispute that skill training is one of the most essential requisites in today's world. Sir, I would like to know from the hon. Minister: Since the start of the Prime Minister Kaushal Vikas Yojana, how many are the total number of people who trained have actually been placed or given jobs anywhere? Now, I come to the second facet of the question. The hon. Minister may answer them together. In the last six years, the Expenditure Budget reflects, on the scheme, that while the total money to be spent was about Rs.12,000 crores allocated by the Government, only Rs.4,905 crores have actually been spent. The last year being the worst in 2023-24, only Rs.502 crore was the actual expenditure. And, the hon. Minister answered to my friend, Mr. Pathak's question and he had asked only one facet. I looked at the cumulative training even for the last three years. As per your Press Release of 29th July, 2024, the cumulative training data is only 13,70,000. How are we going to train crores and crores of young people in this fashion? So, these are three related facets that I would like the hon. Minister to answer.

MR. CHAIRMAN: The hon. Minister.

SHRI JAYANT CHAUDHARY: Sir, the question posed is on the placement record. We are currently implementing the fourth phase of PMKVY. The hon. Member is also aware that in the first three phases, some of the payment outgo to our training partners was linked to them, tracking the candidate and reporting their placement. Accordingly, some placement figures are available with us. Under PMKVY-1, 2 and 3, in those phases, out of a total trained of 71 lakhs, the placement record is of 43 per

Contents Page

cent of 24,37,000. Post that, in phase 4.0, our entire focus has been to shift our training towards more recognised educational institutions, as per the mandate given to us by the NEP. Accordingly, even in schools, there is PMKVY training that our students are undergoing. It is very evident that the school children will never be reported placed, which is why the placement figure today in PMKVY-4 does not fully capture the data. Our approach now is to completely link our skilling programmes in a transparent manner and bring it in a flexi model as much as possible. The entire training life cycle is now put on the Skill India Digital Hub, which is OTP-enabled and Aadhaar-linked. And, we encourage our student base to continuously invest in themselves, continuously look at the skilling, re-skilling and up-skilling. The entire ecosystem is completely transparently put on that portal, which is now also a DPI. Therefore, regarding the pointed question on placements, what we have on record is what I have informed the Members.

Regarding his third question, I could not really understand because 1.6 crore beneficiaries are under PMKVY. That is the total number that we have trained over the years. Regarding the fund flow, the hon. Member is not really wrong, but we have to understand that during COVID, like in the education system, even in the vocational training system, there was a lot of disruption. Subsequent to that, recently, the Cabinet has given approval to our scheme from 2022 to 2026. Therefore, there was some lag in the approval of the appropriate authority, which is why the spend was not matching the requirement. But, I assure the hon. Member, and through him the House, that now our pace of progress has gone up.

MR. CHAIRMAN: Supplementary No. 5 - Sri Kartikeya Sharma.

SHRI KARTIKEYA SHARMA: Sir, the main reason why these skill development programmes sometimes do not reach a conclusion, a logical conclusion, is because of the mismatch of the demand and supply, the demand of jobs and the supply that is being created through skilling. Through you, Sir, I would like to ask of the hon. Minister whether there is any proposal or provision under the Ministry to create a data bank or a grid which will match the demand and supply gap between job seekers and the job opportunities that seek.

MR. CHAIRMAN: It was a pointed question. The hon. Minister.

SHRI JAYANT CHAUDHARY: Sir, it is a very good question. Under our Ministry, there are 36 Sector Councils. The governance structure of all of these Sector Councils,

Contents Page

which are working as verticals, is that they are manned by leaders of industry. And, these are the same people who are going to be hiring people and giving jobs. Therefore, they have understanding of what the future direction is, where the skill gaps are. The mandate given to each one of these Sector Councils is to conduct skill gap surveys on a regular basis. In fact, the NSDC has also organised this international skill gap survey across countries, also looking at outward migration and where the possibilities are. But, I take the pointed suggestion also that we need to integrate our entire skill programming. Instead of being prescriptive project-oriented basis, it should be based on actual skill gaps, and it should be dynamic.

MR. CHAIRMAN: Now, Question No. 332.

Draft UGC Guidelines

*332. SHRI TIRUCHI SIVA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Ministry has taken note of the widespread concerns regarding the draftUGC guidelines, particularly their impact on the autonomy of the State Universities;
(b) whether the Ministry acknowledges that the uniform imposition of qualifications such asNET/SET fails to account for the unique academic and cultural contributions of educators;
(c) whether the Ministry has reviewed the objections raised regarding the growing role ofthe Governor as Chancellor; and
(d) if so, the details thereof, and whether any consultations with the State Governmentsand academic institutions have been conducted?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the table of the House.

Statement

(a) to (d) Education is a subject in the Concurrent List and both the Parliament and the State legislatures have powers to legislate. As per Entry 66, List I of Schedule VII to the Constitution of India, the power to legislate for "Co-ordination and determination of standards in institutions for higher education or research and scientific and technical institutions", vests in the Central Government.

Contents Page

Section 26 (1) (e) of University Grants Commission (UGC) Act 1956 empowers UGC to make Regulations regarding 'defining the qualifications that should ordinarily be required of any person to be appointed to the teaching staff of the University, having regard to the branch of education in which he is expected to give instruction'.Section 26 (1) (g) of UGC Act 1956 empowers UGC to make regulations 'regulating the maintenance of standards and the co-ordination of work or facilities in Universities'.

The draft regulations have set either NET/SET or PhD as the minimum qualification for the post of Assistant Professor, to balance national standards and state autonomy in higher education. Further, these regulations are designed to ensure academic excellence while respecting the diverse educational frameworks of different states. Moreover, the UGC draft regulations 2025 aim to create more inclusive and multidisciplinary higher education ecosystem, in line with the National Education Policy (NEP) 2020, by allowing professionals with diverse expertise, including those with NET/SET qualification, with the objective to bring fresh perspectives, industry experience, and research excellence into academia. While NET/SET is an important eligibility criterion, faculty selection will continue to be rigorous, ensuring that candidates possess the necessary subject knowledge, research aptitude, and teaching skills. Moreover, Universities will have the autonomy to assess a candidate's suitability through interviews, research contributions, and other academic credentials.

As part of consultation processon the Draft UGC Regulations 2025, Vice Chancellors of Central universities from all States were consultedandit was also shared with all the Principal Secretaries (Higher Education) of all States, Chairmen of all State Higher Education Councils, IITs, IIMs NITs, and Industry bodies. Further, UGC uploaded the Draft UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025 on the UGC website on 6th January 2025 for feedback. UGC has received feedback on the draft regulations many of which has appreciated it. However, some of the feedback received has suggested improvements on the provisions relating to role of Chancellor and constitution of the selection committee for appointment of Vice Chancellor. These feedbacks are at different stages of analysis and deliberations.

MR. CHAIRMAN: First Supplementary, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, it is a very important question.

Contents Page

MR. CHAIRMAN: All questions are important.

SHRI TIRUCHI SIVA: That is true, Sir. Actually, we sought a Short Duration Discussion on this subject but we could not get it. Anyway, it is okay.

Sir, in reply to part (d) of my question, 'whether any consultations with the State Governments and academic institutions have been conducted', the hon. Minister has replied, "As part of consultation process on the Draft UGC Regulations, 2025, Vice-Chancellors of Central Universities from all States were consulted and it was also shared with all the Principal Secretaries (Higher Education) of all States, Chairmen of all State Higher Education Councils, IITs..." So, they had consultations only with the Vice-Chancellors of the Central Universities, while it has only been shared with the State Government's Principal Secretaries. I think, the hon. Minister is very much aware that lot of apprehensions and concerns have been raised by various stakeholders, namely, educators, students and State Governments, especially, with regard to appointment of the Vice-Chancellors. How are Vice-Chancellors appointed? Now, of course, the UGC has powers to draft rules for appointment of Staff and other things. The Union Government has a target of 50 per cent Gross Enrolment Ratio (GER) in higher education by 2035. But in 2025 itself, Tamil Nadu has already reached 48 per cent. Many State Governments are performing very well. With regard to the appointment of Vice-Chancellors, now the Chancellor, who is the Governor, and, an eminent person appointed by the UGC will be there in the Selection Committee, which will select the Vice-Chancellor. Moreover, the Vice-Chancellor need not be...

MR. CHAIRMAN: Mr. Siva, what is your supplementary?

SHRI TIRUCHI SIVA: Sir, this is necessary for the question. The Vice-Chancellors need not have academic background. The State Governments have no role in the appointment of Vice-Chancellors. The colleges are situated in the jurisdiction of the State Governments. They construct infrastructure, they pay staff members, they pay scholarships but they have no role in appointment of Vice-Chancellors!

MR. CHAIRMAN: Hon. Member, please put your supplementary.

SHRI TIRUCHI SIVA: Sir, my question is: Why has the State Government not been given any role and how can a person of non-academic background become Vice-Chancellor of a University and lead the colleges?

Contents Page

MR. CHAIRMAN: Hon. Minister.

SHRI DHARMENDRA PRADHAN: Sir, hon. Member has put three questions and I will try to answer all the three supplementaries. With regard to the first question whether we have consulted with the State Governments or other stakeholders, I would submit with utmost politeness that the UGC has all the authority to come out with reformist regulations from time to time. It is a proposed Draft Regulation envisioned by UGC, which is a statutory autonomous body. They put it in public domain and it is open to everybody, to all stakeholders. Rightly, hon. Member has mentioned, UGC has communicated this to respective State Governments through Principal Secretaries (Higher Education), through Chief Secretaries and also to the Vice-Chancellors of the Central Universities mentioned as nodal persons to coordinate these things. Beyond that, more than 10 State Governments participated and gave their suggestions. More than 52 universities, cutting across all kinds of universities - Central Universities, State Universities, Private Universities, Deemed Universities and other kinds of universities - have given their valuable suggestions either way. Some of them have appreciated it, some of them have given suggestions while some of them have shown disagreement. We accept everything as suggestion and all these things are under consideration. So, first part is consultation. We have taken a widely-consultative approach, and, now, the UGC has already put the Draft Regulations, and, anybody can give suggestions with regard to that. It is a regular affair of the UGC. Sir, the second supplementary of hon. Member was: how do you select a Vice-Chancellor? There is nothing new.

Since we got Independence, even before Independence also, what is the role of the Governor of a State, how to select a Vice-Chancellor, what is the role of the UGC, all these issues have been deliberated, have been discussed in a detailed manner. Sometimes, some State Governments differed with the approach. They went to the courts, High Courts and the Supreme Court. On all the occasions, the Supreme Court gave a blanket direction that the suggestions of the UGC would prevail upon everything. Number two, in the recent past, due to the nature of our federal structure, due to the nature of our democracy, unfortunately, in a few States, two-three States, a new debate has started over who will select the panel of experts. Will the hon. Governor, being the Chancellor of the University, select it on his own or will he take help from the State Government? Let me inform this august House, through you, Sir, that the Secretary to the Governor is a representative of the respective State Governments. He is quite eligible. He has all the authority with him to coordinate between the Governor's office, the Chancellor's office and the State Government. We

Contents Page

cannot say that there is no coordination between the respective State Governments and the Chancellor's office. This is an old practice. This is number two. Number three, how do you select an eminent person as a Vice-Chancellor? Sir, let me put forth one point of view. Within this august House, a lot of Members are there who may be in the public life, who may be in the politics. My dear friend, Pathak, is a Professor of IIT. Coincidentally, he is a Member of Parliament here. After his retirement from this House -- my wish is that he should not retire; he should be elected regularly -- if he desires to go back to academics, what is wrong in that? ..*(Interruptions)*..

DR. JOHN BRITTAS: He is not...

MR. CHAIRMAN: Dr. John Brittas, this is inappropriate. ..*(Interruptions)*..

SHRI DHARMENDRA PRADHAN: Dr. Brittas, you are a good friend. ..*(Interruptions)*.. I am not going to embarrass you. Some time, truth is a little bit bitter.

MR. CHAIRMAN: Hon. Minister, one minute. Dr. John Brittas, not only is this inappropriate; you are a very senior Member. Let the Minister complete his reply. I have still to give opportunity to three Members to ask supplementary questions. But, this time, you will not be given this opportunity. ..*(Interruptions)*.. Hon. Minister.

SHRI DHARMENDRA PRADHAN: Sir, the time is changing. In the new era of technology, innovation and new order of economy, who the leader of a university will be! In a university's functions, there are two sets of roles. One is academic and the other is administrative. Now, the time has come to blend both of them. Looking into the emerging trend of the globe, this is the need of the time. So, I think, UGC has rightly envisioned that eminent persons from different walks of life should lead the universities. These are the three polite answers of my understanding, through you, to the House.

MR. CHAIRMAN: Hon. Minister, your replies are always polite. Now when you are saying 'polite', it means it is more polite than earlier. Second supplementary, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, the Minister has rightly given the example of Mr. Pathak.

Contents Page

MR. CHAIRMAN: Yes, an eminent person.

SHRI TIRUCHI SIVA: He was a Professor in IIT, and after his tenure in Rajya Sabha is over, he can go back. That is what we say, Sir, that he has an academic background.

MR. CHAIRMAN: The hon. Minister has also wished him to continue here as much as he can and then go back.

SHRI TIRUCHI SIVA: I too wish that, Sir. But the thing is, he has got academic background. He has been an IIT Professor. So, when he goes back, he has an academic background, whereas what we point out is, a person who has been a PSU person, who has been in public administration, such a person could also become Vice-Chancellor. That was my concern because to become an Assistant Professor, 14 years have to be put in service. Then, they become the Associate Professor. Then, after research and experience, they will be elevated to Professor, and they are elevated to Vice-Chancellor.

MR. CHAIRMAN: Second supplementary, please.

SHRI TIRUCHI SIVA: As he has said, I think, we are not yet mentally settled that non-academic persons are appointed.

MR. CHAIRMAN: Hon. Minister was very explicit. He has elaborately responded to the issue. You may have a different point of view.

SHRI TIRUCHI SIVA: Yes, Sir. Only non-academic persons becoming Vice-Chancellors will not suit future education. That is our stand. That is my point.

MR. CHAIRMAN: That is your point of view. Second supplementary.

SHRI TIRUCHI SIVA: As the hon. Minister said, the UGC Act of 1956 gives the UGC all the power. I agree with that. But it is only with regard to the ground reality. As per the education system, schooling is up to 12th standard. Then graduation is for three years. Then you have PG for two years. And then you have two years for PhD or NET. Now it has been changed entirely. Now it is eleven years plus four years. If a student leaves it after one year, he will get a certificate If he leaves after second year, he will

Contents Page

get a diploma. If he leaves after third year, he will be given a degree. And if he leaves after four years, he will get the honours degree. Now there are multiple entries and multiple exits. A student who has got a certificate and left the institution can come back and join after two years. Poor background students, that too teenagers are tempted to take decisions out of emotion for many reasons. The target is 50 per cent GER in 2037. But this system will totally make the way for many dropouts. Why didn't the UGC take all these things into account? The future will be very, very alarming. This involves students who are the future generation. How will it serve the purpose? This system will not help our higher education in competing with multinationals.

SHRI DHARMENDRA PRADHAN: Sir, I can appreciate the concern of hon. Member as a parent, as a guardian of the youngsters of our country. I can appreciate that. Whenever you adopt a new method, this debate is eternal. This was there when you were a young person. Today it is there when we are discussing it. The very premise of this question will remain in the next century also when you are in a transition phase or when you are going to approach a new model. We have to look at the present need, present trend and also emerging future trends. The Chairman of the National Education Policy Committee was none other than Dr. Kasturirangan. He is an eminent scientist and futuristic leader who can envision future for all of us. The hon. Member rightly said about multiple exits and multiple entries. Degree is important. But Prime Minister Modi always says that competency is also important being a young country, being a country of young people and being a country which is a skill hub.

Sir, just now you permitted my colleague, Mr. Chaudhary, to answer elaborately. If I blend both the things, we have to prepare ourselves for our country and we have to prepare ourselves for the need of the entire globe as a skill hub, as a knowledge hub and as a place of competent people. Looking into that, we have envisioned nothing related to the UGC. The hon. Member is mentioning the new approach of National Education Policy.I appreciate his concern. But I am confident that the new generation of this country will take up this challenge and come out with flying colours.

SHRI RYAGA KRISHNAIAH: Sir, earlier PhDs were one of the qualifications for teaching faculty. Now it has been removed. There is a demand to restore PhD as one of the qualifications. Is there any proposal to restore the same? PhD is an important degree for research orientation. In different fields, so many scientists and research

Contents Page

scholars are coming up with innovative ideas. They are finding out so many new outcomes. Is there any proposal for imposition of PhD for recruiting teaching faculty?

SHRI DHARMENDRA PRADHAN: Sir, I appreciate the question of my dear colleague, Shri Ryaga Krishnaiah. I know that he is a great advocate of social justice. One situation arises when we go for massive recruitment for the post of Assistant Professors. What we have found is, in the constitutionally protected groups like SCs, STs and OBCs, we did not find sufficient number of candidates in those categories due to this precondition of PhD. A poor student from this background will not wait for the job of Assistant Professor, to complete his PhD and join. Meritorious and competent people will not wait for that due to socio-economic conditions. To take care of all these sections only, the Government of India advised UGC and UGC has taken this rightful stand that let us withdraw the condition of PhD at the entry level. But when the person will go up in his career and appear for the post of Associate Professor or Professor, by that time, he has to complete PhD. PhD should not be a precondition for entry level. In that way, it became restrictive to the people in constitutionally protected groups like SCs, STs and OBCs. That is why, now, UGC has come out with this new approach.

MR. CHAIRMAN: Supplementary No. 4; Shri Ramji Lal Suman.

श्री रामजी लाल सुमनः सभापति जी, विश्वविद्यालय अनुदान आयोग का जो एक्ट है, वह एक्ट 1956 का है। उस एक्ट के मुताबिक, अगर कोई फर्जी युनिवर्सिटी पकड़ी जाती है, तो उसमें अधिकतम जुर्माना 1,000 रुपये है। विश्वविद्यालय अनुदान आयोग भारत सरकार से, शिक्षा मंत्रालय से निरंतर यह आग्रह करता रहा है कि मेहरबानी करके यह जो 1,000 रुपये का जुर्माना है, इसको व्यावहारिक बनाइए। इसमें कम से कम 5 करोड़ रुपए का जुर्माना और 5 साल की सजा हो। महोदय, मैं आपके मार्फत एक तो यह निवेदन करना चाहूँगा कि हमें व्यावहारिक बनना चाहिए। यह दंड तो नहीं के बराबर है।

सभापति जी, मैं दूसरा निवेदन यह करना चाहूँगा कि 1956 का यह जो एक्ट है, उस एक्ट के मुताबिक आप किसी भी कीमत पर विदेशी विश्वविद्यालय को हिंदुस्तान में आमंत्रित नहीं कर सकते। इस समय 2 विदेशी विश्वविद्यालय हमारे देश में काम कर रहे हैं। महोदय, मैं शिक्षा मंत्री जी से यह जानना चाहूँगा कि विश्वविद्यालय अनुदान आयोग का 1956 का जो एक्ट है, क्या उसमें परिवर्तन करेंगे और किस हैसियत से ये विदेशी विश्वविद्यालय हमारे देश में आ गये, क्या ये इसकी जानकारी देंगे?

श्री सभापतिः माननीय मंत्री जी।

Contents Page

श्री धर्मेंद्र प्रधानः सभापति महोदय, 1956 का यूनिवर्सिटी एक्ट यह कहता है कि समय के अनुसार यूजीसी अपनी नियमावली में सुधार कर सकता है। उसी श्रेणी में सुधार करते हुए, अनेक बार यह प्रश्न आया है कि कम गुणवत्ता वाले विश्वविद्यालय के ऊपर जुर्माना किस हद तक होना चाहिए। यह एक विवाद चला है। सर, देश में हम एक समय में शैक्षणिक स्वतंत्रता के बारे में, academic autonomy के बारे में, governance autonomy के बारे में पक्ष रखते हैं और दूसरी ओर क्या एक डंडा लेकर चलने वाली सरकार चाहिए? यह अंतर्द्वंद्व शैक्षणिक परिवार में, शैक्षणिक जगत में निरंतर चल रहा है, लेकिन शंका सही है। अगर हम उस मानक में उसकी निगरानी करेंगे, तो शायद राज्य सरकारों के द्वारा चलने वाले अनेक विश्वविद्यालय कटघरे में आ जाएंगे। इसमें बीचों-बीच के रास्तों, जैसे NAAC, NRF, इस प्रकार की व्यवस्था को बढ़ावा दिया जा रहा है। बाकी अभी जो नया Higher Education Commission का HECI Bill बिल आएगा, तो इस विषय में भी शायद कोई रास्ता निकाला जाएगा। बाकी जैसे मैंने कहा कि यूजीसी के 1956 के एक्ट ने बार-बार खुद को सुधारा ही है, reformist रास्ते पर लेकर गया है। यह आज की आवश्यकता है और हमारी सरकार ने बहुत जिम्मेदारी के साथ जब NEP में कहा है, हम internationalization ही करेंगे। सर, इस बात को हम अस्वीकार नहीं करते कि इस देश के 14 लाख से 15 लाख विद्यार्थी विदेश में पढ़ते हैं और विदेशी तिजोरी में हमारा अच्छा खासा संसाधन जाता है। धीरे-धीरे हमें उस विषय को ध्यान में रखते हुए, देश में higher research के system को develop करने के लिए foreign universities को भारत में ले आना उचित होगा, यह सोचकर यूजीसी ने अपने रेगुलेशन में रिफॉर्म किया। अभी तक भारत देश में 2 नहीं, बल्कि 3 foreign universities काम कर रही हैं और 50 से ज्यादा वैश्विक qualitative, गुणवत्ता वाले foreign universities देश के विभिन्न राज्यों के साथ चर्चा करके यूजीसी के दफ्तर तक पहुंचे हैं। हमने जो मानक रखा है, उसको evaluate करते हुए, हम लोग आने वाले दिनों में उनको अनुमति भी देने वाले हैं और यह विद्यार्थियों के हित में है।

MR. CHAIRMAN: Supplementary question number five. ...*(Interruptions)*...

श्री रामजी लाल सुमनः सभापति जी, यह पूरा जवाब नहीं है। विश्वविद्यालय अनुदान आयोग का जो एक्ट है, क्या माननीय मंत्री जी उस एक्ट में परिवर्तन करके कठोर दंड का प्रावधान करेंगे?

श्री सभापतिः सुनिए, सुनिए। माननीय रामजी लाल सुमन, माननीय मंत्री जी ने कहा कि अधिनियम में प्रावधान है कि यूजीसी तरीकों से समय-समय पर संशोधन कर सकती है। आप विधायिका से सतत जुड़े हुए हैं, एक तरीके से सबसे अनुभवी सदस्य हैं। मैं एक तरीके से सबसे अनुभवी इसलिए कह रहा हूँ, क्योंकि मेरी नजर वाइको जी पर पड़ गई। वे 1974 के हैं। One minute. This is not the practice please. ...*(Interruptions)*... Hon. Member, the hon. Minister has very exhaustively answered your question and sometimes we need to appreciate exhaustive answers. Supplementary number five, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, let me just say that I have huge respect for the hon. Minister.

Contents Page

MR. CHAIRMAN: All of us have.

DR. JOHN BRITTAS: Yes, Sir. I intervened because of the agony of my State, that is, Kerala. Governors as Chancellors have always been contentious and controversial.

MR. CHAIRMAN: Governors have always!

DR. JOHN BRITTAS: Sir, Governors as Chancellors have always been contentious and controversial precisely because there has been...

MR. CHAIRMAN: One minute. You can be kind to your Chairman. I have been a Governor for three years.

DR. JOHN BRITTAS: Sir, except people like you. ...*(Interruptions)*...

MR. CHAIRMAN: Thank you.

DR. JOHN BRITTAS: Sir, my question is very simple. The UGC draft guidelines give overriding powers to the Governor for search and selection committee. That is why the whole concern has been expressed here. Since Tiruchi Siva*ji* has asked the question, my question would be on a different level. The draft UGC Regulations, 2025, proposed the removal of 10 per cent cap on contractual appointments, which threatens the academic job security. Simultaneously, another issue, which I flagged earlier, is the introduction of Professors of Practice who are exempt from search credentials. My question is this. These two segments are exempt from the reservation policy. Will it not affect the social justice which we adore? Is the Minister concerned about this?

MR. CHAIRMAN: Hon. Minister.

SHRI DHARMENDRA PRADHAN: Sir, with two questions, let me try to answer part one. What we found with this great debate of authority of Chancellor -- again I am little bit frank -- who the Secretary of the Chancellor/Governor is. He is a senior officer of the respective State Government. I think, there should be a cordial communication between them and there is! There is cordial communication between the Chancellor's Office and Governor's Office and hon. State Government's Office.

Contents Page

But what is happening, -- I do not want to name the State -- in few places, influential person of the Chief Minister's Office tried to appoint their own wife, own cronies, as a Vice-Chancellor, as a lecturer. How does hon. Governor or hon. Chancellor keep quiet? He will be certain that the hon. authority and office will raise questions on that. That is the pinching. That exactly is pinching. Then, there is the question of interference. The great word of "democratic interference". All these lofty words are coming up. This is unfortunate. And this is the usual practice. Many States are going to Supreme Court. Finally, Supreme Court, categorically time and again, has re-emphasized the authority of UGC. In a healthy democracy, we know what the problem is and especially, I have a good understanding with my dear friend Dr. John Brittas. Some of these are sensitive issues. I respect his sentiment also, but he knows what I want to say, Sir, through you. Number two, regarding social justice issue, the less said will be okay for my dear Opposition friends. Sir, till 2018, in appointments of Assistant and Associate Professor's posts in universities, there is no mandatory rule for constitutional protection to SCs, STs and OBCs. For the first time, hon. Prime Minister Modi*ji* enacted a visionary policy—a visionary Act—through an Act and enacted regulations. There cannot be a category of 'Not Found Suitable' candidate. And, in an academic era, the kind of appointment we have for a temporary period, if some *Ad hoc* appointments are there for one or two years, we have to realize the situation because many more universities are coming up and many more quality institutions are coming up. Our talented people are finding their own choices according to their career plan. To continue the academic atmosphere in the campus, institutes have to be given some kind of a temporary arrangement with which they can maintain the constitutional roster. In that also, we can plan and all these things are at the draft level. It is a suggestion. I will inform UGC to look into that.

MR. CHAIRMAN: Now, Question No. 333.

Pradhan Mantri Janjati Adiwasi Nyaya Maha Abhiyan (PM JANMAN)

*333. DR. ANIL SUKHDEORAO BONDE: will the minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of Particularly Vulnerable Tribal Groups (PVTGs) covered under the Pradhan Mantri JanjatiAdiwasi Nyaya MahaAbhiyaN (PM JANMAN);
(b) the funds allocated by the Ministry for the same;

Contents Page

(c) whether the Ministry has launched any information or awareness campaign to enhance the effectiveness of the scheme; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) (a) to (d): A statement is laid on the table of the House.

Statement

(a) and (b) On 15th November 2023, Hon'ble Prime Minister launched Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyaN (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The objectives of the abhiyan are being met through 11 interventions implemented by 9-line Ministries. PM JANMAN has total budgetary outlay of Rs.24,104 Cr (Central share: ₹15336 Cr and State share: ₹8768 Cr).

(c) and (d) The Ministry of Tribal Affairs has consistently been conducting IEC campaigns in collaboration with State/UT Governments to enhance the effectiveness of the abhiyan. Two major nation-wide Information, Education, and Communication (IEC) campaigns under PM-JANMAN were held to raise awareness about the initiative. The campaigns took place from 15 December 2023 to 15 January 2024, and from 23 August 2024 to 02 October 2024. A range of national, state, and district-level events and activities were organized during these campaigns. Financial assistance was also provided to the relevant State/UT Governments under the Centrally Sponsored scheme 'Support to Tribal Research Institutes (TRI)' to facilitate the organization of state/district-level events and carry out activities such as Aadhar camps during the campaign period. Additionally, the Ministry has been regularly conducting Manthan Shivirs at the national level in collaboration with partner ministries, State Tribal Welfare Departments, and District Collectors. Regular reviews and stakeholder consultations are also held to ensure the effective implementation of the Abhiyan.

MR. CHAIRMAN: Supplementary No. 1; Dr. Anil Sukhdeorao Bonde.

डा. अनिल सुखदेवराव बोंडे : सभापति महोदय, आज़ादी के बाद भी ऐसी विभिन्न जनजातियाँ थीं, जिन तक विकास नहीं पहुँचा था। 2023 में हमारे दूरदर्शी प्रधान मंत्री ने PVTGs, जो primitive जनजाति हैं, उनके लिए पीएम जनमन योजना शुरू की। मैं आपके माध्यम से एक

Contents Page

सवाल यह पूछना चाहता हूँ कि महाराष्ट्र में जो जनजातियाँ हैं, विशेषतः मेलघाट, गढ़चिरौली, पालघर, ठाणे और नंदुरबार एरियाज़ में पीएम जनमन योजना के माध्यम से इन जनजातियों के आर्थिक, शैक्षणिक और महिला सशक्तिकरण की कौन-कौन सी योजनाएँ चलाई जा रही हैं, उनमें कितना व्यय हुआ है और उनसे उनके जीवन में क्या परिवर्तन आए हैं?

श्री सभापति : माननीय मंत्री जी।

श्री जुएल ओराम : सर, जो पीएम जनमन योजना है, यह PVTGs के डेवलपमेंट के लिए एक नये स्वरूप में लागू हो रहा है। प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने निर्देश दिया है कि इस देश में जो 75 PVTGs हैं, जिनका फैलाव 217 ब्लॉक्स में है, उनका पूरा saturation हो, उनका संपूर्ण विकास हो, इसके लिए जिस गांव में काम शुरू होगा, वहाँ आवास सबको मिलना चाहिए, वहाँ रोड होनी चाहिए, बिजली होनी चाहिए, अगर वहाँ बिजली डायरेक्ट नहीं जा रही है, तो वहाँ सोलर सिस्टम होना चाहिए और पेयजल होना चाहिए। इस तरह के 11 interventions इसमें होने हैं और इसके लिए 9 मंत्रालय converge करेंगे, इस पर मिलकर काम करेंगे। गढ़चिरौली में PVTGs के बारे में exactly क्या हुआ है, इसके बारे में अभी मेरे पास तथ्य नहीं है, लेकिन मैं माननीय सदस्य को लिखित में इसकी डिटेल भेज दूँगा।

श्री सभापति : आप माननीय सदस्य को भेज दीजिएगा।

श्री जुएल ओराम : सर, मैं भेज दूँगा।

MR. CHAIRMAN: Supplementary No. 2; Dr. Anil Sukhdeorao Bonde.

डा. अनिल सुखदेवराव बोंडे : सभापति महोदय, इसी से जुड़ा हुआ मेरा अगला प्रश्न है। आदिवासी जनजातियों के लिए राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम है। इसके द्वारा जनजातियों की आय बढ़ाने और उनके स्वरोजगार की योजनाएँ कार्यान्वित होती हैं तथा आदिवासी महिला सशक्तिकरण योजना की भी कार्रवाई होती है। मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि इसके बारे में कौन-कौन सी योजनाएँ हैं, कृपया इसका ब्योरा दें।

श्री सभापति : माननीय मंत्री जी।

श्री जुएल ओराम : जनजातीय महिला के सशक्तिकरण में जो Self-Help Groups काम करेंगे, उनके लिए soft loan है, यानी वह कम ब्याज दर पर उनको दिया जाएगा। एक वन धन केंद्र है, जिसके लिए वहाँ का इंफ्रास्ट्रक्चर बनाकर, वहाँ के प्रोडक्ट को तैयार करके अगर इसकी मार्केटिंग करेंगे, तो इसकी मार्केटिंग करने की जिम्मेदारी TRIFED संस्था लेती है। महिला सशक्तिकरण के लिए सभी कार्य हो रहे हैं। उसके साथ-साथ वे bamboo craft का काम भी कर सकते हैं, टेक्सटाइल का काम भी कर सकते हैं। बाकी जो भी काम करना चाहते हैं, उसके लिए

Contents Page

फाइनेंस और soft finance की सुविधाएँ हैं, जिनके जरिए उन्हें लोन दिया जाता है। यदि वे उस ग्रुप के हिसाब से काम करेंगे, तो उन्हें इंफ्रास्ट्रक्चर भी उपलब्ध कराया जाता है।

MR. CHAIRMAN: Supplementary No.3. Shrimati Mausam B Noor.

SHRIMATI MAUSAM B NOOR: Sir, through you, I would like to ask the hon. Minister whether it is a fact that under PM-JANMAN, till November, 2024, only 12 per cent of the houses sanctioned have been completed and only 0.14 per cent of the roads sanctioned have been completed. If so, what other sanctioned mission's targets remain incomplete and under-achieved?

श्री जुएल ओराम : आपने जो आंकड़े बताए हैं, वे सही नहीं हैं। मैं आपको हाउसहोल्ड के बारे में सही आंकड़े बता रहा हूं। हम लोगों ने अब तक हाउसहोल्ड का कुल अचीवमेंट 11,48,118 प्राप्त कर लिया है, जिसमें से 2,911 habitation में काम चल रहा है। बाकी अन्य हैबिटेशन में कार्य शेष है। हालांकि, इसकी percentage-wise गणना नहीं हुई है, लेकिन मेरे अनुमान से यह 60-70 परसेंट तक आता है।

MR. CHAIRMAN: Supplementary no. 4; Shri Neeraj Dangi; not present. Shri A. A. Rahim.

SHRI A. A. RAHIM: Sir, I thank you for this opportunity. Sir, as we know that this is a technological era, the digital divide poses a significant barrier to the overall socio-economic well-being of Particularly Vulnerable Tribal Groups. What infrastructure developments have been undertaken under this Scheme to bridge the digital divide among the PVTGs? Additionally, the Kerala Government has launched its flagship project 'K-FON' to ensure universal internet access. Will the Union Government provide financial and technological assistance for the implementation of the K-FON Project in PVTG inhabited areas?

SHRI JUAL ORAM: Sir, technology up-gradation करने के लिए फाइबर केबल नेटवर्क प्रत्येक पंचायत में दिया जा रहा है। माननीय सदस्य ने किसी नई टेक्नोलॉजी के बारे में सवाल पूछा है, तो मैं उन्हें इसका विस्तृत लिखित उत्तर भेजूंगा।

MR. CHAIRMAN: Supplemnetary no.5. Shri Sanjay Singh.

श्री संजय सिंह: मान्यवर, माननीय मंत्री जी ने जो जवाब दिया है, उसमें उन्होंने लिखा है कि 15,000 करोड़ रुपये अलग-अलग विभागों के माध्यम से आदिवासी समाज के उत्थान और विकास के लिए खर्च किए जाएंगे। लेकिन इसका कोई विस्तृत आंकड़ा उपलब्ध नहीं कराया गया है, न ही

Contents Page

यह बताया गया है कि किन विभागों ने कितनी धनराशि आवंटित की है और कितनी खर्च की है। इसकी वर्तमान स्थिति क्या है, यह मैं आपके माध्यम से जानना चाहता हूं।

श्री जुएल ओराम : सर, माननीय सदस्य में थोड़ा रॉन्ग बताया। यह 24,000 करोड़ रुपए का प्रोजेक्ट है, जिसमें 15,000 करोड़ रुपए का सेंट्रल शेयर है और 7,000 करोड़ रुपए का शेयर राज्य सरकार का है। सर, स्कीम-वाइज कितना पैसा खर्च होगा, यह मैं बताता हूं: प्रधानमंत्री आवास योजना में सेंट्रल शेयर 7,378 करोड़ रुपए होगा और राज्यों का 4,334 करोड़ रुपए खर्च होगा। रोड कनेक्टिविटी के लिए भारत सरकार 5,040 करोड़ रुपए खर्च करेगी और राज्य सरकार 2,907 करोड़ रुपए खर्च करेगी। जल जीवन मिशन में केंद्र सरकार 792 करोड़ रुपए खर्च करेगी और राज्य सरकार 703 करोड़ रुपए खर्च करेगी। नेशनल हेल्थ मिशन के तहत मोबाइल मेडिकल यूनिट के लिए भारत सरकार 427 करोड़ रुपए खर्च करेगी, वहीं राज्य सरकार 251 करोड़ रुपए खर्च करेगी। सर्व शिक्षा अभियान (एजुकेशन प्रोजेक्ट) में भारत सरकार 885 करोड़ रुपए खर्च करेगी, जबकि राज्य सरकार 520 करोड़ रुपए खर्च करेगी। आंगनवाड़ी सेंटर में महिला और शिशु विकास के लिए भारत सरकार 300 करोड़ रुपए खर्च करेगी और राज्य सरकार कुछ खर्च नहीं करेगी। यह पूरा भारत सरकार करेगी। New solar power और habitation area में electrification के लिए भारत सरकार 515 करोड़ रुपये खर्च करेगी और राज्य सरकार इसमें कोई खर्चा नहीं करेगी। ऐसा MoT में अभी तक जो expenditure हुआ है, उसमें राज्य सरकार और केन्द्र सरकार का मिलाकर 8,768 करोड़ रुपये ऑलरेडी खर्च हुए हैं, बाकी जो पैसे खर्च होने वाले हैं- यह तीन साल की स्कीम थी। इस साल का year ending का पैसा मिला नहीं है। हमारा जो target है, उस प्रोजेक्ट को हम 2026 तक saturate करके दिखाएंगे।

श्री सभापति : संजय जी, आप संतुष्ट हैं। मंत्री जी बहुत अनुभवी हैं।

श्री संजय सिंह : सर, मंत्री जी ने यह तो बता दिया कि 24 हजार करोड़ रुपये का जो allotment हुई थी, उसमें से सिर्फ आठ हजार करोड़ रुपये खर्च हुए हैं।

श्री सभापति: संजय जी, transparently सब कुछ आपके समक्ष रख दिया और आपका चेहरा बता रहा है कि मंत्री जी ने बिल्कुल सही जवाब सटीक तरीके से दिया है। संजय सिंह को संतुष्ट करना आसान नहीं है। यह फार्मूला मंत्री जी के पास है। इनसे फार्मूला लिया जा सकता है।

Now, Q. No. 334, Shri Akhilesh Prasad Singh.

National Education Policy (NEP), 2020

*334. SHRI AKHILESH PRASAD SINGH: Will the Minister of EDUCATION be pleased to state:

Contents Page

(a) the progress made in the implementation of the National Education Policy (NEP), 2020 across school and higher education institutions;

(b) the funds allocated and utilised for NEP implementation in 2024-25; and

(c) the challenges faced in rolling out key reforms under NEP and the manner in which Government plans to address them?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A statement is laid on the table of the House.

Statement

(a) A number of transformative changes have taken place both in school and higher education after announcement of National Education Policy (NEP 2020). In School Education several initiatives have been taken such as PM SHRI (PM Schools for Rising India) for upgradation of schools; SamagraShiksha for providing quality education with an inclusive andequitable classroom environment for all children; National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) for ensuring foundational literacy and numeracy by the end of Grade 3; Vidya-Pravesh—Guidelines for Three-month Play-based School Preparation Module; PM e-VIDYA to unify all efforts related to digital/online/on-air education to enable coherent multi-mode access to education;DIKSHA (Digital Infrastructure for Knowledge Sharing) as One Nation One Digital Platform having e-Books and e-Contents; launch of National Curriculum Framework for Foundational Stage (NCF FS) and JaduiPitara for play-based learning teaching material tailored for children between the age group of 3 to 8 years; PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development); NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) 1.0, 2.0 and 3.0; Vidya Samiksha Kendra; Integrated Teacher Education Programme; National Professional Standards for Teachers (NPST); National Digital Education Architecture (NDEAR) for creating a unifying national digital infrastructure to energise and catalyse the education ecosystem, implementation of a scheme "New India Literacy Programme or ULLAS" targeting all non-literates age 15 years and above, etc.

In Higher Education,various initiatives / reforms have been carried out such as National Credit Framework (NCrF); National Higher Education Qualification Framework (NHEQF); Curriculum and Credit Framework for Undergraduate Programme; Multiple Entry and Exit in Academic Programme offered by Higher

Contents Page

Education Institutions; Transforming HEIs into multi-disciplinary Institutions; pursuing two Academic Programme simultaneously; Automated Permanent Academic Account Registry (APAAR ID) of individual student which will act as lifelong identity to track their educational journey and achievements from, pre-primary to higher education; introduction of PM-Vidyalaxmi scheme to provide financial support to meritorious students inter-alia enabling collateral free, guarantor free loan through a simple, transparent, student-friendly and entirely digital application process; revised regulation of ODL / Online Education; permitting up to 40% credits in regular courses using SWAYAM platform; launch of new SWAYAM Plus portal with aim to enhance skill and upskilling and reskilling of existing manpower employed in different sectors; Integration of technology in administration of HEIs from admission to grant of degree through SAMARTH; guidelines on Professor of Practice to enable HEIs to work with industry experts; guidelines for supernumerary seats for admitting students from abroad in Indian HEIs; Academic collaboration between Indian and Foreign HEIs to offer Twinning, Joint Degree and Dual Degree Programmes; Regulation for permitting Foreign HEIs to setup campuses in India; enhanced reputation of the Indian HEIs in international ranking; embedding of Indian Knowledge system in the education etc.

Implementation of NEP 2020 is a continuous process and there has been a definite and smooth progression in this regard.

(b) Various schemes/projects/programmes run by Ministry of Education have been aligned with NEP 2020. As far as Ministry of Education is concerned, the details of Revised estimates and Actual expenditure for the financial year 2024-25 is as below:-

Department	RE (in Cr.)	Actual Exp. (in Cr.)
D/o Higher Education	45,537.35	43,696.08
D/o School Education & Literacy	67,571.20	55,305.18
Total	1,13,108.55	99,001.26

(c) Education being in the concurrent list of Constitution, Centre and States are equally responsible for providing quality education to all.Accordingly, Ministry of Education, State Governments, education-related Ministries, the regulatory and implementing bodies of school and higher education such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, National Council of Educational Research and Training, Central Board of

Contents Page

Secondary Education, Universities/Colleges/Schools etc. have started taking initiatives for implementation of NEP 2020.

To create awareness and discuss ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs, Educational Institutions, other stakeholders from time to time; such as National Education Ministers' Conference held in Gujarat in June 2022; National Conference of Chief Secretaries held in June 2022; 7th and 9thGoverning Council Meeting of NITI Aayog held in August 2022 and July 2024; Akhil Bharatiya Shiksha Samagam 2022, 2023 and 2024; Two-day National Workshop on Higher and Technical Education with Secretaries of States/UTs on 12th & 13thNovember 2024.

Further, for Outreach and Awareness of Implementation of National Education Policy 2020, a program is being run with 84 Centrally Funded Institutions which have been mapped with around 400 State Universities. These CFIs in collaboration with State Universities have been identified for organising outreach, seminars, conferences or conclaves on National Education Policy 2020 regularly. So far, 3 Workshops for CFIs for Northern Zone, North Eastern & Eastern Zone, South & West Zone have been held on 28.11.2024, 05.12.2024 and 19.12.2024 respectively.

NEP 2020 provides different timelines as well as principles and methodology for its implementation.

श्री अखिलेश प्रसाद सिंह : सभापति महोदय, हमने जो प्रश्न पूछा था, उसके भाग ग में specifically यह पूछा गया है कि न्यू एजुकेशन पॉलिसी को लागू करने में सरकार को किन चुनौतियों का सामना करना पड़ रहा है। इसके उत्तर में मंत्री जी ने जो ब्यूरोक्रेटिक जवाब दिया है, उसमें इस बात का कहीं भी जिक्र नहीं है कि देश के तीन राज्यों का समग्र शिक्षा अभियान के तहत लगभग चार हजार करोड़ रुपये का बकाया केन्द्र सरकार सिर्फ इसलिए रोके हुए है कि इन राज्यों में पीएम श्री के स्कूल मॉडल को नहीं अपनाया गया है। मेरे विचार में यह कतई उचित नहीं है और आपके माध्यम से हम मंत्री जी से जानना चाहेंगे कि तमिलनाडु, केरल और पश्चिम बंगाल का सर्व शिक्षा अभियान के तहत बकाया कब तक जारी कर दिया जाएगा?

श्री धर्मेंद्र प्रधान : महोदय, अभी नया वित्त वर्ष शुरू हो गया है। आज 2 अप्रैल है, इसलिए हम 25-26 की बात करेंगे। निश्चित रूप में आदरणीय सदस्य जी ने जो प्रश्न पूछा है, उसमें उन्होंने तीन राज्यों के बारे में उल्लेख किया। अभी इस सदन में मैं उल्लेख कर सकता हूं कि वे तीन राज्य भी नहीं रहेंगे। धीरे-धीरे उनमें से भी मन परिवर्तन हो रहा है। उनमें से एक राज्य जल्द ही राष्ट्रीय शिक्षा नीति के फ्रेमवर्क में ज्वाइन करेगा। अभी कुछ आने वाले दिनों में कुछ राज्यों में चुनाव हैं। इसको ध्यान में रखते हुए कुछ पोजिशनिंग हो रही है। महोदय, मैं आपके माध्यम से इस हाउस को राष्ट्रीय शिक्षा नीति के बारे में अवगत कराना चाहता हूं। संविधान सभा के उपरांत जिस प्रकार

Contents Page

के व्यापक विमर्श के साथ एक राष्ट्रीय मसौदा हमारे संविधान के रूप में बाबा साहेब अम्बेडकर जी के नेतृत्व में बना, वैसे ही डा. कस्तूरी रंगन जी ने 21वीं सदी की आवश्यकता को ध्यान में रखते हुए माननीय प्रधान मंत्री नरेन्द्र मोदी जी के विजन को राष्ट्रीय शिक्षा नीति में परिवर्तित किया। आज सभी राज्य, भले ही जिन राज्यों का उन्होंने नाम लिया, जैसा मैंने कहा कि वह राजनीतिक पोजिशनिंग है, उन राज्यों में धरातल में राष्ट्रीय शिक्षा नीति का implementation हो रहा है। राज्यों के द्वारा implementation हो रहा है। पिछले दिनों में इस पवित्र गृह में जब बजट पर डिस्कशन हो रहा था, उसके तथ्य मैंने सामने रखे थे। मेरे दृष्टि से राष्ट्रीय शिक्षा नीति को लेकर भारत में सरकारों के अंदर, समाज के अंदर, विशेषकर नई पीढ़ी के अंदर एक अत्यंत उत्साह का वातावरण है। तेजी से उसकी स्वीकृति दिन पर दिन बढ़ती जा रही है।

श्री सभापति : सप्लीमेंटरी नंबर 2, श्री अखिलेश प्रसाद सिंह।

श्री अखिलेश प्रसाद सिंह : सर, मेरा जवाब तो नहीं आया। आप हम लोगों के प्रोटेक्टर हैं।

श्री सभापति : मेरा अनुभव यह है कि जवाब आता है, तब भी यह कहा जाता है कि जवाब नहीं आया।

श्री अखिलेश प्रसाद सिंह : सर, मैंने प्वाइंटेड सवाल पूछा था कि कब तक दिया जाएगा? अगर आपको मिला है, तो उसके बारे में हमें बताया जाए।

श्री सभापति : मंत्री जी ने बताया है।

श्री अखिलेश प्रसाद सिंह : मैं कमजोर विद्यार्थी हो सकता हूं।

श्री सभापति : माननीय मंत्री जी ने कहा कि एक वित्तीय वर्ष तो समाप्त हो गया और यह भी कहा कि आज 2 अप्रैल है, तो जवाब आ गया। माननीय सदस्य सेकेंड सप्लीमेंटरी पूछिए।

श्री अखिलेश प्रसाद सिंह: सर, 1 अप्रैल को यह आंसर होता, तो समझ सकता था। आज 2 अप्रैल है। सभापति महोदय, उच्च शिक्षा के क्षेत्र में फायनेंसिंग आज भी एक बड़ी समस्या है और इसी को ध्यान में रखते हुए सरकार ने 2016 में हायर एजुकेशन फायनेंसिंग एजेंसी की स्थापना की थी। महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि हेफा का वर्तमान में क्या स्टेटस है और यह किस तरह से हायर एजुकेशन में फायनेंसिंग कर रहा है।

श्री धर्मेंद्र प्रधान: सभापति महोदय, यह एक अलग प्रश्न है। मैं उसकी सर्विसेज़ का ब्योरा और नेफा का आज का क्या स्टेटस है, उसके बारे में माननीय सदस्य को जल्दी ही आपके माध्यम से अवगत कराऊंगा। महोदय, मैं अभी इतना ही कहूंगा कि हेफा, 2016 में स्थापित हुआ था और भारत सरकार के हायर एजुकेशन इंस्टीट्यूशन्स की जो रिक्वायरमेंट्स हैं, जैसे हॉस्टल्स बनाना,

Contents Page

नया एडमिनिस्ट्रेटिव ब्लॉक बनाना, नए क्लास रूम्स बनाना, ऑडिटोरियम बनाना, प्ले ग्राउंड बनाना आदि सभी चीज़ों को ध्यान में रखते हुए एक इस प्रकार का एक न्यू फायनेंशियल आर्किटेक्चर बनाया गया है, जिसको भारत सरकार के लगभग सभी फंडिंड इंस्टीट्यूशन्स लेते हैं। महोदय, हमारा यह अनुभव है। मैं इसका बाकी ब्योरा डेटा सहित आपके माध्यम के माननीय सदस्य को बता दूंगा।

श्री सभापति: माननीय मंत्री जी, माननीय सदस्य को अवगत कराने की समय अवधि बता दीजिए।
श्री धर्मेंद्र प्रधान : मैं माननीय सदस्य को परसों तक बता दूंगा।

श्री सभापति : ठीक है।

DR. KANIMOZHI NVN SOMU: Mr. Chairman, Sir, the National Testing Agency was given a huge responsibility of conducting nationwide entrance tests like NEET, CUET, and UGC. This has created dismay and a complete loss of trust because this is a very lean agency that cannot take up that much responsibility. My question is: Why can't the Government restrict testing for entry to its own institutions and decentralize it to where States fill up their own seats based on the marks obtained in State board examinations?

SHRI DHARMENDRA PRADHAN: Mr. Chairman, Sir, my esteemed colleague, dear sister Kanimozhi, is a very intelligent person.

MR. CHAIRMAN: That, I think, no one will disagree. The entire House will agree to this.

SHRI DHARMENDRA PRADHAN: Sir, the basic point of the question, the core of the question, is: Why don't you dismantle the NEET and give the authority to the State Government? This is the base and core of the question. Sir, this Government is not responsible for this kind of model. The hon. Supreme Court had given a direction that the Medical Entrance Test will be centralized. And, the previous UPA Government had started this model. We have to carry it forward. She was very much a part of that Government and could have prevailed upon the leadership of their ruling alliance to prevent it. But, we have to carry it forward. The NTA is doing a tremendous job with our experience. Yes, there have been certain challenges in previous years, but we are improving every year. It will be a very robust entrance testing mechanism for the country.

Contents Page

MR. CHAIRMAN: But, hon. Minister, can the Government part with its Executive authority to a court? This is an issue I have indicated to the House several times. Governance in a democracy has to be only by the Executive, because the Executive is accountable to Parliament and to the people in elections. How can Executive governance be done by any other agency? And, therefore, even if something significant has come from any other institution, this is an area exclusive to the Executive because the Executive is elected by the people to govern the nation. And, therefore, give attention to this also. It is a larger issue beyond your Ministry. But we cannot have, in the country, executive governance beyond the Government. The Government is the ultimate authority. Supplementary number four, Prof. Manoj Kumar Jha. And, now you know why I gave preference to Dr. John Brittas.

श्री मनोज कुमार झा: माननीय सभापति महोदय, आपका बहुत-बहुत शुक्रिया। मैं सबसे पहले तो आपके माध्यम से माननीय मंत्री जी के प्रति संवेदना व्यक्त करना चाहता हूं, माता-पिता के न होने पर आदमी अचानक बड़ा हो जाता है, क्योंकि जब वे होते हैं, वह तब तक बच्चा ही रहता है।

श्री सभापति: मनोज जी, आपने बिल्कुल ठीक कहा है, आपके पिताजी का मुझे बहुत आशीर्वाद मिला है।

श्री मनोज कुमार झा : जी, मैं इसीलिए कह रहा हूं।

श्री सभापति : इस वजह से आपकी अनुपस्थिति हम सभी को बहुत खल रही थी। आपने ऐसा कहकर बहुत संवेदनशीलता दिखाई है।

श्री मनोज कुमार झा : माननीय सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहूंगा कि एनईपी में डिजिटल एक्सेस पर बहुत जोर है, लेकिन हम सब यह हकीकत भी जानते हैं और इसके आंकड़े हैं कि सामाजिक, आर्थिक रूप से पिछड़े जो लोग हैं या ग्रामीण इलाकों में जो बच्चे हैं, क्या सरकार इनके लिए कुछ अतिरिक्त कर रही है, ताकि डिजिटल डिवाइड की यह जो क्रूर हकीकत है, उसको address किया जा सके?

श्री धर्मेंद्र प्रधान : महोदय, इसी साल बजट में भारत सरकार ने घोषणा की है कि भारत के सभी सरकारी हाई स्कूलों में ब्रॉडबैंड कनेक्टिविटी के लिए प्रचुर मात्रा में वित्तीय अनुदान की व्यवस्था की गई है।

Contents Page

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

1.00 **P.M.**

GOVERNMENT BILL

MR. DEPUTY CHAIRMAN: Now, the Boilers Bill, 2024. Shri Piyush Goyal to move that the Amendments made by Lok Sabha in the Boilers Bill, 2024, be taken into consideration.

The Boilers Bill, 2024

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I move:

"That the following amendments made by Lok Sabha in the Boilers Bill, 2024, be taken into consideration, namely:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the words, "Seventy-fifth", the words, "Seventy-sixth" be *substituted*.

CLAUSE 1

2. That at page 1, line 5, *for* the figure, "2024", the figure "2025" be *substituted*.

The question was put and the motion was adopted.

SHRI PIYUSH GOYAL: Sir, I move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

Contents Page

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Let me first take it up. Now, the Immigration and Foreigners Bill, 2025, Shri Nityanand Rai to move that the motion for consideration of the Immigration and Foreigners Bill, 2025, as passed by Lok Sabha be taken into consideration.

The Immigration and Foreigners Bill, 2025

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं प्रस्ताव करता हूं :

[]कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।[]

The question was proposed.

श्री उपसभापति: मंत्री जी, क्या आप इस पर कुछ बोलना चाहेंगे?

श्री नित्यानन्द राय: उपसभापति महोदय, मैं अंत में उत्तर के समय अपनी बात रखूंगा।

श्री उपसभापति: आपका प्वाइंट ऑफ ऑर्डर क्या है?

SHRI SAKET GOKHALE (West Bengal): Sir, it is under Rule 29 which relates to List of Business.

MR. DEPUTY CHAIRMAN: Yes, tell me.

SHRI SAKET GOKHALE: Sir, the List of Business has been circulated. We have two days of the Session left. The BAC has allocated three hours for the Statutory Resolution on the Proclamation of President's Rule in Manipur and eight hours for the Waqf Bill. Sir, we do not know from the List of Business when the Manipur issue is going to be taken up. It is a very sensitive issue. This is number one. Give me just 30 seconds, Sir. Secondly, Sir, we have also been assured..

MR. DEPUTY CHAIRMAN: Saket*ji*, I have got it. Please take your seat.

SHRI SAKET GOKHALE: Sir, give me 10 seconds to finish my point of order.

MR. DEPUTY CHAIRMAN: I have got your point.

SHRI SAKET GOKHALE: Let me say this so that you can give your ruling. I will take 10 more seconds, Sir.

MR. DEPUTY CHAIRMAN: Please.

SHRI SAKET GOKHALE: Also, we have been assured by the Government about a Short Duration Discussion on the duplicate EPI Card matter. We only have two days left in the Session, Sir. We would like to be enlightened on when it will be taken up.

MR. DEPUTY CHAIRMAN: Hon. Chairman presided over the BAC meeting and he has informed the House already. Thank you. Now, I will call from the list of speakers. Dr. Abhishek Manu Singhvi.

DR. ABHISHEK MANU SINGHVI (Telangana): Mr. Deputy Chairman, Sir, and distinguished Members of this august House, I rise to oppose this Bill and seek substantial changes in its pernicious character. It is clearly designed for ulterior motives by a control-freak *sarkar* bent upon sending out a message of fear through the architecture of omniscient, Orwellian surveillance for foreigners. As I will presently demonstrate, Sir, this Bill is a true work of art -- a work of art for excessive, un-canalized discretion, for overboard delegation, for delightfully-vague phraseology, for deliberate omission of any alternative, efficacious oversight mechanism, for elevation of a constable to the level of a super-commissioner, a license for harassment, and all based on the fundamentally-false assumption that foreigners have no rights under the Indian Constitution, as also the decimation of all notions of privacy and autonomy of an individual.

Sir, Members of this august House, from dreams of being a *Vishwa Guru* and enveloping the world in India's embrace of soft-power, from talking of *Atithi Devo Bhava*, this Bill sends a message that all foreigners are potential criminals, to be viewed with serious suspicion by India where India is to act as an unwelcome-fortress for its unwanted non-guests. Sir, if these words seem too harsh, let me try to make each word good in a moment. Sir, let us look at 'excessive delegation.' Excessive

Contents Page

delegation to lowly officials with a humongous breath of discretion on those officials is the visiting card of this Bill.

Start with the heart and soul of the Bill, Clause 3, which, by the way, has no predecessor in any of the earlier four enactments which this Bill pretends to consolidate. In 1920, 1939, 1946 and 2000, no predecessor is found of this Section, Clause 3. The first proviso to this Clause 3 has a big non-obstante override to the whole clause by empowering the Central Government to refuse entry to or deport any foreigner on grounds of national security, sovereignty, integrity of India, foreign relations and, curiously, public health. So, so far so good! We understand these grounds. They are serious, and foreigners attaching to these grounds must be dealt with. It then adds, after these grounds, the universe of delegation. It says, "Or on such other grounds as the Central Government may specify." In other words, it means that the Central Government, as if it is this legislature itself, can add any number of grounds in the years to come, by notifications and Government orders to deny entry to foreigners or to deport them. By a process of executive extension, theoretically, grounds can be added to deny entry or stay in India, none of these grounds having been seen or approved by this august House, which is the whole purpose of legislation. That is why I said 'excessive delegation.'

Then, secondly, Sir, comes the killer. The second proviso to the same Section, Clause 3, reads, "Provided further that the decision of the immigration officer in this regard shall be final and binding." सर, अमेरिका में Immigration Judge, कनाडा में Appeal Board, जबकि भारत में यहाँ एक Immigration Officer का संदेह ही अंतिम फैसला है। कोई अपील नहीं, कोई सुनवाई नहीं, सिर्फ एक अफसर की नजर और आपका पासपोर्ट, आपकी पहचान, सब खत्म। सर, यहाँ शब्दावली स्पष्ट है और सत्ता असीमित है। यह न्याय नहीं, यह निरंकुश राज है, एक अफसर का हुक्म अब आखिरी आवाज है।

सर, तीसरा बिंदु, पुनर्निरीक्षण करने की कोई भी oversight संस्था कम से कम प्रथम स्तर पर तो देनी चाहिए, जब आपने इसमें सरकार को, executive को, कार्यपालिका को इतने व्यापक अधिकार क्षेत्र दिए हैं। मैंने बहुत कम ऐसे कानून देखे हैं, जहाँ ऐसी संस्थाएँ न मिलें, कम से कम प्रथम स्तर पर, खास तौर पर जहाँ किसी व्यक्ति के आने-जाने और भारत में रहने पर इतना कड़ा प्रतिबंध लगाने का अधिकार क्षेत्र है, जो सिर्फ इस बार Immigration Officer को दिया जा रहा है। इसके ऊपर कोई ऐसा oversight mechanism नहीं है।

ऑनरेबल गृह मंत्री जी ने लोक सभा में जवाब दिया था और उन्होंने immigration officer के powers यह कह कर उड़ा दिए थे कि immigration officer के विरुद्ध पहले भी Appeal नहीं होती थी और immigration officer 24 कसौटियों में, criteria में निर्णय लेता है। इस वक्तव्य में गलती है, जो माननीय गृह मंत्री जी ने लोक सभा में इसी बिल पर दी, क्योंकि यह बात सही है कि पहले Appeal नहीं होती थी, लेकिन पहले Section 3 भी नहीं था; ये अधिकार क्षेत्र नहीं थे, जो अब आपके पास आए हैं और इसमें इतने व्यापक बिन्दु हैं, जो पहले कभी नहीं थे। जब आपने

Contents Page

अधिकार क्षेत्र, powers, coercive power and intrusion बढ़ा दिये, तो संस्था भी आवश्यक है। इसलिए माननीय गृह मंत्री जी ने लोक सभा में जो तुलना दी है, वह गलत है।

माननीय गृह मंत्री जी ने अमेरिका की तरफ भी संकेत किया। अमेरिकी के Office of Immigration की जो website है, वह बड़े स्पष्ट रूप से बताती है कि वहाँ लगभग 700 immigration Judges हैं और उनके ऊपर एक Board of Immigration Appeals भी है, जो इन immigration Judges का पुनर्निरीक्षण करता है। मैं यह बहुत विनम्रता से कहना चाहूँगा कि अगर आप 'विकसित भारत' बनना चाहते हैं, तो हमें विश्व के उन सभी विकसित वर्गों से, उन सबकी उत्तीर्ण चीजें लेनी चाहिए, न कि उनके पिछड़े कानून की आदतें।

चौथा बिन्दु, इसमें जो final and binding डाला गया है, कानून में इसको 'Ouster Clause' कहते हैं। यह 200 वर्षों से मशहूर है। इसे कई कानूनों में डालते हैं। न्यायपालिका ने जब-जब इसे डाला है, तो कहा है कि कार्यपालिका के पास final कुछ नहीं होता और final हमारा, न्यायपालिका का शब्द होता है, न कि immigration officer का। लेकिन मुद्दा क्या है, मुद्दा यह है कि हमारी सरकार जानती है कि हमारी कचहरी कितनी चींटी की चाल से निर्णय देती है। वह यह भी जानती है कि इस कानून के अन्तर्गत अनेक ऐसे याचक होंगे, जो या तो कोर्ट-कचहरी तक पहुँचने का सामर्थ्य ही नहीं रखते या जिनके मामले अधिकतम विलम्ब से वैसे ही निष्फल हो जाते हैं, infructuous हो जाते हैं। इसलिए यह oversight mechanism आवश्यक था।

पाँचवाँ बिन्दु, अनुच्छेद 3(2) के अन्तर्गत भारत से कोई बाहर भी जाना चाहता हो, गौर करें कि कोई बाहर जाना चाहता हो, और यद्यपि उसके विरुद्ध कोई FIR नहीं, कोई complaint नहीं, कोई charge sheet नहीं हो, वह अभियुक्त भी नहीं हो, तब भी वह बाहर नहीं जा सकता, क्योंकि उसका Visa खत्म हो गया है। जैसा अभी एक भारतीय महिला विद्यार्थी ने USA में self-deportation किया, वह अनुच्छेद 3(2) के अन्तर्गत असम्भव है।

छठा बिन्दु, यह तो Visa खत्म होने की बात हुई, लेकिन अब Visa खत्म नहीं हुआ हो, उसके अतिरिक्त, किसी का भी भारत से बाहर जाना immigration officer के आदेश द्वारा रोका जा सकता है। यह मैं बाहर जाने की बात कर रहा हूँ, अन्दर आने की बात नहीं कर रहा हूँ। इस बिल में इसके कारण नहीं दिए गए हैं कि किन कारणों से वह कार्यपालिका, वह immigration officer यह आदेश दे सकता है। यह कहा गया है - delightfully vague phraseology, over-breadth of delegation, वही जो मैंने अपनी speech की opening में कहा था। अनुच्छेद 3(2) के शब्द हैं –"...or on such grounds that the Central Government may, by order, specify." उसके साथ यह proviso लगाया है – "That the decision of the Immigration Officer shall be final and binding."

Sir, seventhly, George Orwell, in his worst Orwellian nightmare, would not have paid so much attention to foreigners, tourists, students and so on, coming to visit the ancient land of India with all its diversity. Our own big brother, however, does more with a further delightfully vague and blanket language of Clause 3(iii). I quote, "The Immigration Officer may examine the passport or other travel document and visa of a foreigner during his entry into, transit through, stay in, movement within India and also require him to furnish such information as may be necessary and appropriate." Is

Contents Page

this not the worst kind of licence for arbitrariness, for harassment, for fear and intrusive behaviour by a bureaucracy already known for its excessives and already functioning under a control-freak *sarkar*. What is necessary and appropriate information is left to this officer because he can ask anybody travelling from Goa to Bombay or from Khajuraho to Kashmir. What is necessary and appropriate information is left to this officer not merely at the entry point, but right through the entire movement of the foreigner in India.

Sir, it is not as bad as Indians and Pakistanis being subjected to reporting restrictions in each other's countries. And, certainly, personally, I do not care if you subject Pakistani visitors to it. But should we be even remotely moving in that direction for all other countries?

Eighth, with no appeal, no oversight, no accountability, just raw, unchecked power in the hands of a few, who will ensure that no foreigner is unjustly detained weeks after lawfully entering India, and no family will be torn apart by bureaucratic overreach? Let us take an example of an over-enthusiastic bunch of teenage foreign tourists getting into a heated political debate and vigorously criticising this Government, -- God forbid the thought -- you do not need to make out a separate penal offence under our Sanhitas. You can put the fear of God in those teenagers holidaying in Goa or Khajuraho through the Immigration Officer, and, more importantly, in all the friends of these teenagers and the future travellers, by selectively harassing, detaining and possibly deporting them on such vague phraseology. Mere suspicion can thus lead to all kinds of action with no adjudication because इसमें जज है ही नहीं, इसलिए आप हाई कोर्ट जाइए या सुप्रीम कोर्ट जाइए। इसमें कोई अपील बोर्ड, कोई संस्था नहीं है।

ताज्जुब है मेरे इस सैफ़-ए-हयात पर,
जहाँ फैसले होने थे, वहाँ सजाएँ मिलीं।

Ninth, Clause 7 is one of the most egregious examples of excessive delegation, coupled with over-breath. It says, "By any order, direction or instruction to prohibit, regulate or restrict the entry or departure of foreigners into or from India". There are no guidelines, no limitations for such instructions, orders or directions. And, they are certainly not limited to the specific tests of national security, sovereignty, integrity, foreign relations, with which I am not quarrelling. These are untrammeled, uncircumscribed and unfettered language phraseology and clauses. The opening part of the Clause is without boundaries and even the particularised sub-clauses in Clause 7 seek to control the very facet of existence of their poor foreigner. I

Contents Page

will give a few examples. It can require the specification of times and routes by which a foreigner can enter. That is Clause 7(2)(a). Then, it can prohibit his departure as per Clause 7(2)(b), as I have already discussed. It can stipulate that he can be in India only at places specified as per Clause 7(2)(e). Clause 7(2)(f) requires him to present himself for examination anytime anywhere. Clause 7(2)(f)(iv) asks him to report to authorities at specified times and days. Clause 7(2)(f)(v) requires biometric information. All these are mandatory with heavy penalties and prosecution. Clause 7(2)(f)(vi) requires subjecting himself to medical examination. And, this is delightful. The last one prohibits him from associating with persons of a 'specified description'. The word is 'specified description'. Immigration Officer वैसे कह सकता है कि किसी काँग्रेस मैन से बात नहीं करनी है। यह भी कह सकता है। ...(**व्यवधान**)... As may be specified, unspecified...

Tenth, was I wrong to call this a *'control freak sarkaar'*? Are these not mechanisms...(*Interruptions*)...

श्री नित्यानन्द राय: महोदय, माननीय सदस्या ने कहा कि मंत्री महोदय सुनिए। मैं दोनों आँखों को खुली रख कर दोनों कानों से स्थिर मन से सुन रहा हूँ। मैं आपको आश्वस्त करता हूँ।

डा. अभिषेक मनु सिंघवी: आपको अभी जवाब नहीं देना है, आपको बाद में जवाब देना है।...(**व्यवधान**)...

श्री उपसभापति: कृपया आप बोलें।

डा. अभिषेक मनु सिंघवी: मैं अभी नहीं कह रहा हूँ।...(**व्यवधान**)...

श्री उपसभापति: कृपया आप बोलें। ...(**व्यवधान**)... रेणुका जी, आपसे आग्रह है कि आप सीट पर बैठ कर न बोलें। आप बड़ी वरिष्ठ मेम्बर हैं। ...(**व्यवधान**)... No comments ...(*Interruptions*)... आपस में comment नहीं।

डा. अभिषेक मनु सिंघवी: मेरा सौभाग्य है कि आप इतने ध्यान से सुन रहे हैं। Tenth, was I wrong to call this a 'control freak sarkaar'? Look at the thinking behind this Bill. Does this think of foreigners as cattle, or, as *en masse* criminal gangsters? Is it so insecure that it wants this kind of disgusting *suraksha chakra* all around itself? Where are the standards, the boundaries, the tests for exercise of this mammoth power? Should we all rely on the good sense either of the *sarkaar*, or of the constable, or of the Immigration Officer, that none of these open-ended words and clauses will be abused? Sir, eleventh is the trinity of clauses, in particular, 8(3), 9 and 10. It is

Contents Page

subcontract, big brother, 24x7 surveillance of the foreigner to interesting entities. They subcontract surveillance 24x7, beyond Orwell, to the landlord of premises, where the foreigner stays, कभी गलती से भी foreigner को घर में मत रखिएगा, to the educational institution where he studies, to every hospital, medical institution and sleeping facility where he seeks medical help. Any and every information unspecified and unparticularized in the Act is left for the future discretion of the officer and it must be furnished by service providers like landlords, hospitals, colleges, universities on strong pain of penalty, prosecution. Large slices of civil society friends are, therefore, mandatorily, by law, co-opted as snooping partners with big brother on an all-India 24x7 snooping exercise for all foreign visitors to India.

Twelfth is, in this all draftsmen architecture, the draftsmen seems to have forgotten that we have a small little book called the Constitution of India and some of its core provisions. This is very important point. India is not developed in many ways but, in these manners, it is more developed than other countries. The draftsmen forgot that, unlike several developed nations, we hold our head proud and high as a democracy because we guarantee several rights to non-citizens as much as to citizens by the Constitution. Many other countries limit to citizen only.

Babasaheb, when he was asked about the heart and soul of our Constitution, identified two Articles of the Constitution -- Article 14 and Article 21; these are the first few things which anybody is taught about our Constitution. He said that these are the heart and soul. Both Article 14 and 21 apply to the non-citizens as much as to the citizens. Article 14 guarantees equality, non-arbitrariness and substantive due process while the other, Article 21, Right to life and liberty, is now non-suspendable even in a declared national emergency. Friends, I do not want to digress, as I do not have time, but the jurisprudential journey of Article 14 is fascinating. I won't take much time. Just give me a minute. Originally, it was the Equality Doctrine, that is, don't treat equals unequally and unequals equally. From Royappa onwards in 1976, by court interpretation, Article 14 includes non-arbitrariness, what no reasonable person will do. Apart from discrimination, separate from discrimination, non-arbitrariness is second facet of Article 14. Thirdly, from late 1980s, Maneka Gandhi's case added procedural due process. You must have due process of procedural kind in all laws, in all activities, and, finally for the last five-seven years, we have substantive due process, precisely what Sir Benegal Narsing Rau, when he went and met Frankfurter in USA had omitted from our Constitution, which has been brought in by judicial interpretation. So, all these are available not just to the citizens but also to the non-citizens.

Contents Page

I come to the thirteenth point. Let me caution the hon. Minister if any of his eminent advisors are wrongly advising him to refer to apex court judgments like Mohammad Salimullah, Sarbananda Sonowal I, Sarbananda Sonowal II etc. They are judgments which are in favour of the Government and the Executive for one and one purpose alone, and, not one of the 20 issues, I am raising here, are discussed there. They are for detection of foreigners. The mechanism to detect foreigners has been upheld in these judgments and some Acts, which were found insufficient to detect foreigners, have been struck down. So, before you start quoting passages from these judgments out of context, I am giving an advance warning that none of them deal with clauses like 3, 4, 5 etc., in this current Bill.

Fourteenth point is that privacy and autonomy has now been judicially embedded in Article 21 by our Supreme Court and I just told you that Article 21 applies to non-citizens as much as to citizens. Now, this Bill blows concepts like privacy and autonomy to smithereens. I, therefore, beseech you not to be obstinate in not referring it to Parliamentary Standing Committee because I have no doubt, and I hope my words prove prophetic if you don't refer it, that in its current form, this Bill will face judicial invalidation in the next few years, if passed.

Fifteenth, Sir, the catalogue of foreigners guaranteed with the same constitutional rights doesn't end with Articles 14 and 21. You have Article 20 guaranteeing three very vital rights to foreigners and citizens alike. The right against retroactive offenses, -- not that it applies in this case but you must know that -- against double jeopardy, against self-incrimination, and then, all the safeguards in detention available to a citizen under Article 22 apply to non-citizens also. Did you know that all the rights to freely practise, profess and propagate religion under Article 25 apply equally to non-citizens? These are the backdrops of the omniscient character of our Constitution, far ahead of the US Constitution, far ahead of other countries', which in this Bill, as I said, the draftsman forgot while drafting that we have a book called the Constitution. He believes that foreigners are here at the sufferance and the discretion of the Executive or its factotums to be governed by a lawless regime with no safeguards.

Sixteenth, Sir, vagueness and arbitrariness multiplies. There is a Clause 14 which exercises control over third parties, not the foreigners, directing them to altogether close such premises owned by third parties on "frequented by the foreigner". So, if a foreigner likes to go to a Khan market shop and if the immigration officer doesn't like him very much, he can give a direction. Not that it will be upheld, but I am just giving an example. None of these vast powers need probable cause.

Contents Page

They don't need an FIR, no charge sheet against that foreigner. It is the immigration officer, who is the big boss.

Seventeenth, Sir, in these days of increasing dual citizenship, increasing countries have dual citizenship. There is a Clause 15 which may well be an anachronism. It gives the Indian Central Government powers to decide that out of the two foreign citizenships of a foreigner coming here, we will deem one to be the correct citizenship. Read the clause. उसको A और B से citizenship मिली है, लेकिन भारत सरकार निर्णय करेगी कि उसके ऊपर दोनों में से कौन सी citizenship लागू होती है। We are not synced with the international global trend of dual citizenship.

Eighteenth, Sir, there is a Clause 17 which runs into 13 sub-clauses. Clause 17 is almost a page and a half. It has 13 sub-clauses. It puts one of the biggest bureaucratic loads on all, land, sea and air carriers transporting any foreigner. Most airlines should now only fly non-foreigners. The entire transportation industry must be having nightmares on seeing Clause 17 because if you default in the smallest form, comma, full stop, which you have to fill up for every foreign passenger, you are liable to severe penalties and prosecution. Compliance cost is one inevitable consequence. Bureaucratic harassment is another inevitable consequence.

I am ending in 3 or 4 minutes, Sir, well before my time. Today, I seem to have ample time. Nineteenth, Sir, is Clause 26. Every head constable in this country would love to have Clause 26. They should frame it up in their house and keep it. Clause 26 elevates the head constable as the supreme coercive officer. Supreme! You are all lawmakers. You have seen hundreds of Acts where there is 'not below the rank of Superintendent', 'not below the rank of Commissioner'. You have so many Acts. Excise, this, that. यहां उल्टा कहा गया है कि अंततः कॉन्स्टेबल का अधिकार क्षेत्र होगा, of course, कोर्ट का स्तर उससे ऊपर होता है। जो व्यक्ति कोर्ट जा सकता है और जिसका सामर्थ्य है, वह वहां अपील कर सकता है। लेकिन जहां तक अधिनियम (एक्ट) का सवाल है, मामला हेड कॉन्स्टेबल के स्तर पर ही समाप्त हो जाता है। The enormity of the executive power and the great potentiality of its misuse as reflected in the Bill is in inverse proportions. Power is that high, which is in inverse proportion to the status given to the person who is the wielder of that power. The higher the power, the higher should be the status. It is an inverse proportion here. Even lesser acts have higher and greater authority specified. This approach can only be ascribed to a mindset treating foreigners not as individuals with dignity and respect, with identity, but as objects of our contempt and disgust.

Sir, in the end, you will be surprised that I have found something in the Bill worth retaining. Clauses 21, 23, 24 and 25 mitigate some of these draconian facets by mercifully providing -- thank God for small mercies -- for compounding of offences. These must be retained. Of course, the whole Bill must be referred to a

Contents Page

Standing Committee. I hope the hon. Home Minister will heed some of our advice and refer this unconstitutional Bill to the appropriate Standing Committee. Otherwise, we will all have to say:

'Guilty till proven, jailed on a guess
justice here is a game of chess'.

Injustice dressed as immigration law is still injustice. It is a Bill supposedly in the name of law and order but it is actually in the service of chaos. न्याय नहीं, यह तो निरंकुश राज है। एक अफसर का हुकुम है, आखिरी आवाज़ है। जब कानून की परिभाषा अफसर की मर्जी बनेगी, तो लोकतंत्र की सांसें घुटने लगेंगी। यह बिल सुरक्षा के नाम पर नागरिक स्वतंत्रता की हत्या का पहला कदम है। कोई पारदर्शिता नहीं, कोई जवाबदेही नहीं, सिर्फ सरकार और अधिकारियों की मर्जी से तय होगा कि किसको देश में रहने का हक है और किसको नहीं है। क्या यही नए भारत की सोच है? यह विदेश नीति का मामला नहीं है, यह भारत के लोकतांत्रिक मूल्यों पर हमला है। यह बिल विदेशी नागरिकों के लिए बना है। मैं मानता हूं कि यह हमारे नागरिकों के लिए नहीं बना है, विदेशी नागरिकों के लिए बना है, लेकिन इसकी छाया भारतीयों तक पहुंचने में देर नहीं लगेगी। आज यह संदेहास्पद विदेशी को निशाना बनाता है, तो कल यही तंत्र भारतीयों को निशाना क्यों नहीं बना सकता? इस प्रकार की नियंत्रण सनकी सरकार, कंट्रोलफ्रीक सरकार एक स्तर पर अपनी सुरक्षा का मानसिकता दर्शा रही है। शायद आप सोच रहे हैं:

बुलंदी देर तक किस शख्स के हिस्से में रहती है,
बहुत ऊंची इमारत हर घड़ी खतरे में रहती है।

आपका बहुत-बहुत धन्यवाद।

SHRIMATI REKHA SHARMA (Haryana): Mr. Deputy Chairman, Sir, thank you for giving me the opportunity to speak on this very important Bill. I stand before you in the support of a landmark Bill — the Immigration and Foreigners Bill, 2025. It is a bold and necessary step towards securing our borders, protecting our economy and preserving the rich cultural fabric that makes India truly unique. For too long, outdated immigration laws have left us vulnerable — vulnerable to security threats, economic strain and administrative chaos. Under the decisive leadership of the hon. Prime Minister, Shri Narendra Modi *ji*, we recognise that a modern, fair and well-regulated immigration system is not just a necessity, but it is our duty. This Bill is a testament to our unwavering commitment to national security, lawful immigration and protection of our citizens' rights. Let us be clear. Illegal immigration is not just a policy failure; it is a betrayal of those who abide by the law.

Contents Page

India has always been a land of compassion. We have given refuge to the Hindus from Pakistan, Afghanistan and other neighbouring countries where their human rights were under threat because of their religion. But we cannot extend generosity to all as it must not come at the cost of national integrity. A nation without secure borders is a nation at risk.

Immigration laws under Congress rule were often lenient, unstructured, and in many cases, driven more by political considerations than national security or demographic balance. This made India vulnerable in several ways. In Congress raj, Congress Governments turned a blind eye to large-scale illegal immigration, particularly from Bangladesh. Weak border security, lack of strict visa regulations and poor enforcement mechanisms allowed millions to enter India unlawfully.

The 175th Law Commission Report of 2000 sounded the alarm over illegal immigration but since then the crisis has only deepened. At the time, the Ministry of Home Affairs estimated that 15 to 18 million Bangladeshis were residing in India illegally. In West Bengal alone, the numbers were staggering — 5.4 million! ...(*Interruptions*)... I will do that.

श्री उपसभापतिः कृपया आपस में बातचीत मत कीजिए।

SHRIMATI REKHA SHARMA: By now, they must have increased manifold. This created demographic imbalance in the State. Instead of addressing illegal immigration as a security threat, successive Congress-led Governments used it as an opportunity to expand their voter base. This led to policies that either granted legal status to illegal immigrants or ignored their presence.

The Illegal Migrants (Determination by Tribunals) Act, 1983, made it nearly impossible to deport illegal immigrants from Assam, burdening the State with unchecked demographic shifts. The Supreme Court later struck it down in 2005 calling it unconstitutional. Lack of stringent immigration laws allowed foreign elements, including terrorists and anti-national groups, to exploit India's porous borders. Over the years, Pakistan's ISI and radical elements found it easy to smuggle people, arms and fake currency into India. Bangladesh takes advantage of minority appeasement politics of West Bengal and pushes its illegal migrants to the State. ...(*Interruptions*)... Weak immigration laws also enabled terror operatives to enter the country, leading to attacks like the 2008 Mumbai attacks and other cross-border terror incidents. ...(*Interruptions*)... Congress-era policies also failed to create a robust refugee policy, leading to haphazard decisions on asylum seekers. The Rohingya crisis is one example where weak immigration control allowed thousands of

Contents Page

Rohingyas to settle in India. Many of them were later found involved in criminal and extremist activities. Instead of securing borders, Congress leaders often advocated for their rehabilitation, ignoring national security concerns. They are not restricted now in other States but are all over India and creating problems for the Indian citizens.

Illegal immigration under weak laws also put a massive burden on India's resources. The influx of illegal migrants led to increased pressure on jobs, infrastructure and social welfare schemes. In State like Assam and West Bengal, locals suffered from reduced employment opportunities and land encroachments, leading to resentment and unrest. ...(*Interruptions*)...

SHRI SAKET GOKHALE: Sir, this is not about the Bill.

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRIMATI REKHA SHARMA: Congress failed to implement a robust identification system for immigrants. ...(*Interruptions*)...

श्री उपसभापतिः कृपया सीट पर बैठकर मत बोलिए, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... Let her speak.

SHRIMATI REKHA SHARMA: The absence of mechanisms like the National Register of Citizens (NRC) allowed illegal immigrants to blend into the population, obtain fake documents and enjoy Government benefits meant for India citizens. ...(*Interruptions*)... It also made easier for anti-national elements to hide within Indian society. ...(*Interruptions*)...

श्री उपसभापतिः जब आपका बोलने का अवसर आएगा, आप उस समय बोलिएगा।

SHRIMATI REKHA SHARMA: As our hon. Home Minister, Shri Amit Shah, rightly said, "India is not a Dharamshala". Our kindness must never be mistaken for weakness, and our sovereignty must never be compromised in the name of misplaced leniency. With this Bill, we reinforce our hon. Prime Minister Modi's vision of Viksit Bharat – a strong, self-reliant and just India, an India that welcomes those who follow the law and stands resolute against those who violate it. Today, we take a step toward a future where justice prevails, security is not compromised and the spirit of our great nation remains unshaken.

Contents Page

From 2018 to 2023, the Border Security Force (BSF) intercepted over 17,432 Bangladeshis attempting illegal entry. But how many more slipped through undetected? How much longer will we allow this unchecked infiltration to threaten our national integrity? India, already facing population pressures, cannot afford the burden of illegal migration. This strains our job market, infrastructure, and distorts electoral rolls. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Saket*ji*, please take your seat. ...*(Interruptions)*... आप बोलिये प्लीज।

SHRIMATI REKHA SHARMA: Indigenous communities in the North East fear losing their identity, sparking protests to defend their land and culture. ...*(Interruptions)*... The 175th Law Commission Report (2000) highlighted the need for stronger immigration laws, proposing tribunals and special courts for swift deportations. These recommendations formed the basis for the Immigration and Foreigners Bill, 2025, stressing the importance of controlled immigration for national security and stability.

Countries with open immigration policies often experience economic strain, social tensions, and security risks due to the unchecked influx of foreign nationals. A prime example is the European migrant crisis of 2015, where nations like Germany and Sweden initially welcomed large numbers of refugees, only to later face rising unemployment, difficulties in integration, and an increase in crime rates. The Bill is also in compliance with India's obligations under the General Agreement on Trade in Services (GATS), as it allows professionals to enter through a merit-based and legally compliant process.

Some of the key provisions of the Immigration and Foreigners Bill, 2025 are: First is, stricter penalties for violations. The Bill proposes hefty fines and stricter enforcement mechanisms for violations of immigration laws. Then, clearer regulations for universities and medical institutions, revised visa and passport rules, more power to immigration officers and liability of carriers and transport operators like airlines and shipping agencies.

To those opposing this Bill for political reasons, I say that this is not about politics; this is about patriotism. Immigration is not a party issue; it is a national imperative. Every delay weakens us. Every unchecked loophole is a risk to our sovereignty. Let us be clear, India will remain open to talent, to merit, and to those who contribute to our growth. But we will not be open to lawlessness. We will not be open to those who disregard our borders, undermine our security, or exploit our

Contents Page

system. As Swami Vivekananda said: "Arise, awake, and stop not till the goal is reached." And today, our goal is very clear: a secure Bharat, a prosperous Bharat, a Bharat that leads the world.

[THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA) *in the Chair.*]

Let us be bold. Let us be decisive. Let us pass this Bill with an unwavering commitment to India's future. To those, who say India must remain open, we say: Our hospitality must never come at the cost of our citizens' rights. We will protect our borders, our people, and our future as our hon. Prime Minister, Narendra Modi*ji* is committed to make Bharat safe and secure. I urge every Member of this House – stand for the nation, stand for security and stand for the people of India. Thank you for giving me this opportunity.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Thank you hon. Member. The next speaker is Ms. Sushmita Dev. You have seven minutes.

MS. SUSHMITA DEV (West Bengal): Sir, I thank my party for this opportunity and also to the Chair. The Immigration and Foreigners Bill, 2025 is a consolidation of the laws that impact the passport, visas, foreigners, etc. But there is some confusion in the narrative of the Government, if I may say so. If it is a mere consolidation, then, they should not thump their chest about the paradigm shift that they claim they are bringing through this Bill. And, if they do feel it is a paradigm shift, कि यह देश धर्मशाला नहीं है, जो कहा जा रहा है, अगर आप उस पर विश्वास रखते कि आप बहुत बड़ा और ठोस कदम उठा रहे हैं, if it is a huge policy push, then, we have every reason, as Parliamentarians, to ask this Bill be sent for legislative scrutiny to Committee.

Sir, let me start by saying that this Bill is repealing four Acts which are the areas of law! It is illegal migration, citizenship, deportation, detention camp, borders, de-voters, *Aadhaar* Card, all of which are Central subjects governed under various subordinate legislations under these four Acts. This was a Bill that should have gone to some committee for scrutiny, and to make it look like a consolidation exercise is a disservice to parliamentary democracy. I lodge a strong protest from All India Trinamool Congress here. सर, इनको जब भी मौका मिलता है, ये पश्चिमी बंगाल की बात करते हैं कि पश्चिमी बंगाल का बॉर्डर porous है, पश्चिमी बंगाल में जमीन नहीं मिलती। इस देश में अगर ऐसा कोई राज्य है, if there is any State in this country in which the issue of migration, the issue of citizenship, the issue of foreigners, the issue of pushback, the issue of international border is a burning issue, it is Assam. And, let me say that Assam is a State with 'double-engine' *sarkar*. It is a double-engine *sarkar*. This

Contents Page

Government came to power in the Center in 2014. The way they have played politically, जिस तरह से राजनीतिकरण हुआ of immigration and of citizenship, Assam is a laboratory for their twisted ideology. Sir, on 31st July, when the final list of NRC came up, the hon. Home Minister, Shri Amit Shah, over here, had told to this side of the House, the Opposition, कि आप लोगों को Assam Accord की आत्मा के बारे में नहीं मालूम। सर, अगर Assam Accord की धज्जियाँ किसी ने उड़ाई है, तो भारतीय जनता पार्टी ने उड़ाई है। सर, जो मार्च, 1971 की cut-off date थी, इन्होंने बदली, ये CAA लाए और हिन्दुओं को कहा कि हम आपको citizenship देंगे। सर, CAA आने के बाद आज तक barely 350 people have been given citizenship under the CAA. *...(Interruptions)...* When the entire nation was saying that CAA is unconstitutional, it violates the Right to Equality. *...(Interruptions)...*

Sir, now, I come to NRC. NRC में जब पहला draft लिखा गया, at that point of time, 40 lakh people were outside the NRC and the hon. Home Minister, Shri Amit Shah, said, हमने 40 लाख घुसपैठियों को निकाला। When the final list came out, this number of 40 lakhs came down to 19 lakhs. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Please.

MS. SUSHMITA DEV: That is the one single reason that after spending Rs. 1,800 crores of public funding, 6 साल बीत गए, NRC का कुछ पता ही नहीं है। *...(Interruptions)...* Sir, the people ran from pillar to post, sold their house, sold their vehicles to show papers under NRC in Assam. Today, they do not know whether they are citizens of this country or not. Till today, the Registrar General of India has not notified the NRC after spending Rs. 1,800 crores. And what have they done? ये आधार कार्ड की बात करते हैं। The NRC that has not been notified on that pretext, for more than two years, this Government stopped the *Aadhaar* Cards of 26 lakh people in Assam. *...(Interruptions)...* They could not get jobs and they could not apply for any of the Government benefits till the Supreme Court intervenes. *...(Interruptions)...* Last, but not the least, आप illegal migration की बात करते हैं। मैं आज गृह मंत्री जी से पूछती हूँ, आप अपने जवाब में बताइएगा कि 1997 से असम में जो 'D-voter', 'D-voter' चल रहा है, तो यह 'D-voter' क्या है, यह बताइएगा। मैं यह भी कह दूँ कि in the Assembly, the Government of Assam has given a data that 1,19,570 people have been declared D-voters. 54,411 is the number of people that have been declared foreigners. आप तैयार रहिए, जो national integrity की बात करते हैं, जो internal security की बात करते हैं, only 26 have been deported since 2017. जब-जब आप लोग बंगाल का नाम लेते हैं, मैं इनको याद दिला दूँ कि आप ममता बनर्जी जी की हिस्ट्री पढ़ कर आइए। ...(**व्यवधान**)... क्या आप लोग जानते हैं कि 21 जुलाई, 1993, जिसे आज तक All India Trinamool Congress धरमतला में celebrate करती रही है, उसका क्या इतिहास है? वह पढ़ कर आइए। ...(**व्यवधान**)... ममता दीदी ने voter list

Contents Page

के लिए क्या आंदोलन किया था, उसमें कितने लोग शहीद हुए थे, वह पढ़ने के बाद, हमारी नेता ममता दीदी के बारे में बोलिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Please sit down.

MS. SUSHMITA DEV: Sir, this Government has not just ...*(Interruptions)*... This Government has not just [£] the Bengali Hindus of Assam, this Government has the indigenous people of Assam, ...(*Time-bell rings.*)... the Assamese Hindus of Assam...(*Time-bell rings.*)... Sir, I just need one more minute, And I challenge the Home Minister कि आप NRC notify करिए और फिर उसके बाद पार्लियामेंट में हमें भाषण दीजिए। Sir, they have consistently used the issue of citizenship. ...*(Interruptions)*... They have consistently used the issue of NRC. ...*(Interruptions)*... They have consistently used the issue of immigration, time and again, for polarisation and dividing the society. ...*(Interruptions)*... झारखंड की जनता ने आप लोगों को इसका मुंहतोड़ जवाब दिया। आप 'घुसपैठिए', 'घुसपैठिए' बोलते रहे और वहाँ मुँह की खा कर आए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Kindly sum up. ...*(Interruptions)*... Kindly conclude, hon. Member. Your time is up. Hon. Member, your time is up. Kindly conclude. ...*(Interruptions)*...

MS. SUSHMITA DEV: Do not divide the society. Do not polarise the society. ...*(Interruptions)*... We all love our country and we all want our borders to be safe, but do not polarise the nation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Thank you, hon. Member. The next speaker is Shri N.R. Elango. You have twelve minutes.

SHRI N.R. ELANGO (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir. This Bill aims to consolidate four different enactments. While the Bill is welcomed for its efforts to modernize, streamline the existing laws, including the introduction of universal visa system, it is important to note that it is not addressing the issues of refugees and asylum seekers. Without safeguards at entry points to assess international protection needs, the Bill conflicts with the principles of non-refoulement. The principle of non-

[£] Expunged as ordered by the Chair.

Contents Page

refoulement broadly protects individuals ...*(Interruptions)*... Sir, the House is not in order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Please.

SHRI N.R. ELANGO: The principle of non-refoulement broadly protects individuals from being removed from countries where they face risk of torture, inhuman treatment or threat to their lives or freedom. As a core norm of customary international law, non-refoulement is a binding obligation of all States. Sir, as far as the legal aspects are concerned, second proviso to sub-Clauses 1 and 2 of Clause 3 gives an unbridled power to the officers. It says that the decision of the immigration officer in this regard shall be final and binding. This unbridled and unguided power entrusted to an Executive Officer, which is not appealable, will, definitely, invite a lot of judicial proceedings which will, definitely, put the intention of this Bill in question. When you are giving a right to appeal to the decisions made under Clauses 15 and 17, an appeal should be provided for the orders passed under Clause 3 as well. Number two, Clause 3, sub-Clause 2 says that "the Central Government by such grounds may by order pass orders against the foreigners." The word 'such grounds' is so broader and need to be narrowed down. The Executive shall not have such a broader discretion and these orders/grounds it says, 'It has to be notified in an order which will not pass through the consideration of this House.' So, this power should be included under the rules, not in the orders.

Then, Clause 16 speaks about burden of proof. Sir, it is known very well that we are following a custodial system of criminal jurisprudence. We are not following in custodial system. So, a foreigner, if he is alleged to have committed some violation of law, it is the burden of that foreigner to prove that he is not violating law. Sir, this is not agreeable to the Indian standards of jurisprudence, so it has to be definitely addressed. As pointed out by Dr. Singhvi, the foreigners are having certain Fundamental Rights under Article 14 and 21 and they are having basic human rights. These stringent Clauses shall not be there in this Bill. Sir, then, Clause 25 Sub-Clause 5 says, 'The person will be discharged if he is compounding the offenses.' But, the procedural law says, 'If the charge is framed, then, thereafter compounding happens, it should amount to acquittal not to discharge.' Sir, coming to the political aspect of the matter, especially Sri Lankan Tamil issues, this Bill has totally forgotten about the Sri Lankan refugees. Following the outbreak, ethnical riots and internal conflicts in Sri Lanka in 1983, a total of 3,04,269 refugees from Sri Lanka arrived in Tamil Nadu. During that period, responsibility of providing relief and rehabilitation measures to

those refugees was entrusted to the State Department. Over the decades, the Government of Tamil Nadu, with the support of the Union Government, has extended comprehensive humanitarian support. As of March 1, 2025, there are 19,949 families, comprising 57,285 individuals, residing in 103 rehabilitation camps, spread across 29 districts of Tamil Nadu. Now, these camps function under the norms laid down by both the Union and State Governments. While the sustained effort reflects Tamil Nadu's strong humanitarian commitment, it is important to highlight that most of these refugees continue to remain Stateless, without any legal status, citizenship or pathway to permanent settlement. Many of them were born and raised entirely within India, speak Indian languages, have studied in Indian schools and are culturally indistinguishable from the local population. Yet, they live in a legal vacuum, unable to own property, vote or access many of the rights available to citizens. The Bill, in its current form, does not distinguish between undocumented migrants and refugees who have arrived due to war, persecution and ethnic conflict, such as the Sri Lankan Tamils. It centralizes the control with the Union Government, prescribes penal provisions for undocumented stay and lacks any provision for recognizing long-term refugee population or providing legal pathway for regularization of citizenship. India voted affirmatively to adopt Universal Declaration of Human Rights, which affirms rights to all persons, citizens and non-citizens alike. India voted affirmatively to adopt UN Declaration of Territorial Asylum in 1967, ratified International Covenant on Civil and Political Rights, as well as International Covenant on Economic, Social and Cultural Rights. India ratified UN Convention on the Rights of the Child in 1989. Now, in 1974, Article 1 imposes legal binding obligation. India accepted the principles of non-refoulement as envisaged in Bangkok Principles, which were formulated for the guidance of Member States in respect of matters concerning status and treatment for refugees. Sir, now, when CIA was introduced, Shri Tiruchi Siva introduced an Amendment saying that Hindus from Pakistan, Afghanistan, etc., also to include Hindus from Sri Lanka. All these Sri Lankan refugees, Sir, are Hindus. Why they were not added in CIA is not known. When he moved an Amendment, unfortunately, certain vested interests not supported that Amendment, so it was defeated.

2.00 **P.M.**

The Sri Lankan Tamils are also Hindus. While you are recognising Hindus from other countries and giving them citizenship, why are you excluding Hindus from Sri Lanka? Is it because they are Tamils, or, because they are Dravidians, or, because they are untouchables? This issue needs to be necessarily addressed by the Government. Sir,

Contents Page

while speaking in Lok Sabha, the hon. Home Minister said that the DMK MPs, when they met him, did not raise this issue. Sir, I have to say this: From 2009, the DMK Members of Parliament have been raising this issue on every available platform. However, the Union Government is not listening to us. Since 2014, a partisan attitude has been shown to us. Now, let me, for the purpose of argument, assume that we have not raised this issue with you. Is it not the Government's duty to look into the troubles of persons who are coming here, seeking asylum, and are refugees here, and to address their concerns? Sir, I want to quote Thiruvalluvar for one minute: [&] "A king should examine the conduct of his officers regularly. If the officers act honestly, the world also will act honestly." In other words, the country of the king, who does not examine every day the wrongs done, will ruin every day. This Government needs to see what wrongs have been done by them every day and address them. Also, the hon. Home Minister said, वसुधैव कुटुम्बकम्, while speaking on this Bill. We Tamils proudly claim, "Anywhere in the world is my hometown. And all human beings are my relatives." There is no difference between these two concepts. ...*(Interruptions)*... Sir, do you want to reply to me? ...*(Interruptions)*... Thank you for your concern.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Are you yielding? ...*(Interruptions)*...

SHRI N.R. ELANGO: No, Sir.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Alright, please continue. ...*(Interruptions)*...

SHRI N.R. ELANGO: I request the Union Government to consider giving citizenship to the Sri Lankan Tamilian refugees. I also request that this Bill has necessarily be sent to a select committee because very, very wide unbridled and unguided powers have been given to the Executive. Number two, as rightly pointed out by Dr. Singhvi, the person who decides this is a Head Constable. We are not undermining the status of Head Constables. But, their understanding of law is questionable. A Head Constable can say to a foreigner that he has violated the law and that he can detain him. A Head Constable, in such a situation, can do anything he likes. Sir, this position will keep

[&] English translation of the original speech delivered in Tamil.

Contents Page

away foreigners from visiting India, thereby slowing down the tourism industry. This needs to be considered by the Union Government.

So, I request that this Bill be referred to a select committee. Alternatively, please amend Clause F, Sub-Clause 2, the definition of a foreigner, to exclude Sri Lankan Tamil refugees. A Sri Lankan Tamil refugee should be excluded from the definition of a foreigner. Or, at the very least, I request the Union Government to notify through a Gazette Notification that this Act will not apply to Sri Lankan Tamil refugees, as per Clause 33.

Sir, while we say that we are complying with all international conventions, we must also consider the plight of Sri Lankan Tamils and protect them. Thank you very much.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Thank you, hon. Member. The next speaker is Shrimati Sulata Deo. You have eight minutes, Madam.

SHRIMATI SULATA DEO (Odisha): Thank you very much, Vice-Chairman Sir. First of all, I congratulate you on being selected to the panel of Vice-Chairmen. As you Chair this session, I am honoured to speak.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Thank you.

SHRIMATI SULATA DEO: And, thanks to my Leader, Shri Naveen Patnaik कि मैं उनकी तरफ से इस सदन को represent कर रही हूं। आज हम जिस बिल की आलोचना कर रहे हैं, यह बहुत important है। देश की आंतरिक सुरक्षा, खाद्य सुरक्षा जैसी सभी सुरक्षा इससे जुड़ी हुई हैं। यह देश के लिए एक महत्वपूर्ण मुद्दा है। मैं आज संसद में यह बात कह रही हूं, और यह चर्चा पल्ली तक पहुंचेगी। हमें स्वीकार करना होगा कि illegal immigrants, जो घुसपैठिए हैं, वे हमारे देश को भीतर से खोखला कर रहे हैं। I am sorry to say, केंद्र सरकार illegal immigrants के issue को ठीक से संभाल नहीं पा रही है। मेरे पूर्ववक्ता बांग्लादेश के संदर्भ में चर्चा कर रहे थे - क्या बांग्लादेश इन घुसपैठियों को धकेल रहा है? मैं एक बात पूछना चाहती हूं कि जब हमारे प्रधान मंत्री जी बांग्लादेश जाकर वहां के प्रधान मंत्री से मुलाकात करते हैं, तो क्या इस issue को solve करने के लिए बातचीत नहीं हो सकती?

जब भारत बांग्लादेश को डॉलर में लोन देता है, तब क्या इस issue को solve नहीं किया जा सकता? इस विषय पर केंद्र सरकार को स्पष्ट जवाब देना चाहिए। देश की सुरक्षा, हमारे बच्चों के भविष्य की सुरक्षा और खाद्य सुरक्षा जैसे मुद्दे एक-दूसरे पर निर्भर करते हैं।

ट्रम्प सरकार ने अमेरिका में जो कदम उठाए, वह हमें पसन्द नहीं आए और कोई भी इससे सहमत नहीं होगा। फिर भी मैं यह कहना चाहूंगी कि जो ट्रम्प ने करवाया, आजकल European

Contents Page

countries भी वही कर रहे हैं, क्योंकि जॉर्जिया एक ऐसा देश है, जहां illegal immigrant को एक दिन भी रहने नहीं दिया जाता, फिर हम भारत में इसे रोकने में विफल क्यों हो रहे हैं?

संसद में किरण रिजिजू जी ने एक प्रश्न का उत्तर देते हुए बताया था कि बांग्लादेश से लगभग दो करोड़ illegal immigrants भारत में घुस चुके हैं। वे केवल ओडिशा ही नहीं, बल्कि सभी राज्यों में फैले हुए हैं। केंद्र सरकार ने इनके खिलाफ क्या कदम उठाए हैं? यह केंद्र का विषय है, लेकिन इसे राज्य सरकारों पर छोड़ा जा रहा है।

यहां illegal घुसपैठियों की बात कर रहे हैं। ये घुसपैठिये यहां सिर्फ काम कर रहे हैं और ये कुछ स्टेट्स की population बढ़ा रहे हैं, ऐसा नहीं है, बल्कि वे पूरे भारत में फैल चुके हैं। 2016 में इनकी संख्या दो करोड़ थी, लेकिन आज की वास्तविक स्थिति क्या है, इसका कोई सटीक आंकड़ा उपलब्ध नहीं है, क्योंकि इस सरकार में संबंधित statistics विभाग निष्क्रिय पड़ा है।

सर, घुसपैठियों की वजह से कई गम्भीर समस्याएं उत्पन्न हो रही हैं। हमारे बच्चों का भविष्य अंधकार में जा रहा है। वे illegal immigrants पाकिस्तान, बांग्लादेश, म्यांमार और अन्य पड़ोसी देशों से आ रहे हैं, जिससे देश की सुरक्षा को खतरा बढ़ रहा है। इसमें सबसे गम्भीर विषय drug peddling का है, जो white poison होता है, उसकी तस्करी करते हैं। ये लोग ड्रग्स के कार्टेल को आगे बढ़ा रहे हैं। यह इतना बड़ा नेटवर्क बन चुका है कि इसे नियंत्रित करना कठिन हो गया है। मैंने खुद देखा है कि जब प्रधान मंत्री जी प्रवासी भारतीय सम्मेलन के उद्घाटन के लिए ओडिशा आए थे, उसी दौरान drug cartel की वजह से एक पुलिस informer, सहदेव नायक, की दिनदहाड़े हत्या कर दी गई थी। उनके सिर को धड़ से अलग कर दिया गया।

ओडिशा के मुख्य मंत्री नवीन पटनायक जी ने राज्य में एक स्पेशल टास्क फोर्स (STF) बनाई थी, जिसका नेतृत्व एक सेवानिवृत्त डीजी कर रहे थे। उनके नेतृत्व में drug cartel पर निगरानी रखी जाती थी, उनको कंट्रोल में रखा जाता था। जो ड्रग्स कार्टेल को कंट्रोल करते थे, निगरानी में रखते थे। यदि कहीं किसी को भी पकड़ते थे, तो पहले उसका घर तोड़ते थे। पहले उसका घर मिट्टी में मिलाते थे और उसको जेल में डालते थे। मगर जब यह नई सरकार आई, तो जो पहले स्टेट टैक्स फोर्स होती थी, उसको बंद कर दिया। अब क्या करेंगे? इसलिए मैं एक बात और बोलना चाहती हूं। आप देखिए जो ड्रग्स कार्टेल होते हैं, जैसेकि कोलंबिया में देखिए कि कोलंबिया में क्या हालत है? एस्कोबार ने कोलंबिया पार्लियामेंट के ऊपर भी अटैक किया। उनकी मानसिकता ऐसी होती है। जो ड्रग्स पैडलर होते हैं, वे किसी की नहीं सुनते हैं। वे जब कुछ क्राइम करने के लिए तैयार होते हैं, तो वे लोगों को मार भी देते हैं। इससे हम लोग अपने बच्चों को कैसे बचाएं, इसलिए हम बोल रहे हैं कि जो घुसपैठिए हैं, उन पर ध्यान रखना चाहिए कि कौन-कौन आ रहा है, कैसे आ रहा है और किस रास्ते से आ रहा है? मैं एक बात संसद को भी बोलूंगी कि हमें बीसीसीआई के चेयरमैन जय शाह से भी कुछ सीखना चाहिए। बीसीसीआई में जब खिलाड़ियों की ऑक्शन करते हैं, तो जय शाह उस ऑक्शन में बांग्लादेश और पाकिस्तान को नहीं ले रहे हैं। इनसे हमें यह सीखना चाहिए कि अगर ये बांग्लादेश को और पाकिस्तान को ऑक्शन में नहीं ले रहे हैं, तो फिर हम लोग कैसे देख नहीं पा रहे हैं, निगरानी नहीं कर पा रहे हैं कि कैसे घुसपैठिए अंदर आ रहे हैं। इसको देखना चाहिए, क्योंकि खिलाड़ियों के पास पासपोर्ट होता है, वीजा होता है, तो यह सब होने के बाद भी हम लोग नहीं बुला रहे हैं। यह सही बात है। मगर जब घुसपैठिए की बात आती है, तो फिर क्या होता है? जैसा मैंने कहा कि जो इलीगल इमिग्रेंट्स होते हैं, ये सब जगहों पर होते

Contents Page

हैं। ऐसा नहीं है कि सरकार को मालूम नहीं है कि ये घुसपैठिए कैसे आते हैं, कहां से आते हैं, क्या करते हैं, मगर सरकार आंख होते हुए भी सोने की एक्टिंग करेगी, तो क्या होगा? कुछ नहीं हो सकता है। अभी सरकार नया एक्ट ला रही है। एक्ट लाने से क्या होगा? आप कितने भी एक्ट लाए, अगर काम करने की मानसिकता न हो, तो फिर प्रॉब्लम हो जाती है। इसलिए मैं एक और बात बोलूंगी ...(**समय की घंटी**)... सर, मैं एक मिनट में कन्क्लूड कर रही हूं। सरकार इल्लीगली इमिग्रेंट्स के बारे में कह रही है। आपके हाथ में छुरी है, आपके हाथ में तरबूज है, फिर किसको देख रहे हैं। छुरी है, तरबूज है, काटिए, खाइए। आप काटिए, खाइए और खिलाइए, लेकिन आप तरबूज हाथ में पकड़ कर रखा है और तरबूज कहां है, तरबूज कहां है, देख रहे हैं। ऐसा करने से नहीं चलेगा। आपको देखना पड़ेगा कि क्या हो रहा है और किसको रोकना चाहिए? मैं एक बात कहकर अपनी बात कन्क्लूड करती हूं। मेरा एक सजेशन है कि जैसे अमरीका में ड्रग्स एन्फोर्समेंट एजेंसी (DEA) है, वैसे ही हम लोग जो एक्ट ला रहे हैं, इसके लिए एक प्रावधान होना चाहिए ...

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Madam, please conclude.

श्रीमती सुलता देव: यह एन्फोर्समेंट ऐसी हो, जो सबके लिए काम करे, और सारे होम और फॉरेन अफेयर्स को लेकर काम करे। मैं चाहती हूं कि एक बार scrutinize करने के लिए इसको सिलेक्ट कमेटी को भेजा जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Thank you. Now the next speaker is, Dr. M. Thambidurai. You have four minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. First of all, I want to say, regarding immigration, "Countries are obliged to open their borders to refugees escaping death in a neighbouring country." Sir, this is one of the important things which we have to consider. We have to look into it.

Mr. Vice-Chairman, Sir, on behalf of AIADMK Party and also on behalf of our leader, Shri Edappadi Palaniswami, I rise to participate in the discussion on the Immigration and Foreigners Bill, 2025. As the hon. Member from DMK spoke, I also join him in supporting that. The Immigration and Foreigners Bill aims to strengthen immigration regulations. I would like to highlight the plight of the Sri Lankan Tamils. I want to add that point while supporting this. I wish to bring it to the attention of the hon. Home Minister. At the time of Sri Lankan Independence in 1948, 'Tamils' comprised minority with nearly 20 per cent of the population of Sri Lanka. But because of the Civil War that took place between majority 'Sinhalese' and minority 'Tamils', as one hon. Member said, nearly 3 lakh people migrated to India.

Contents Page

Sir, as I told in the beginning itself, when there is some problem in some countries and they are facing death, they come to other country and that country has to open the door and allow them to stay. That is one stage. The Parliament passed the Citizenship Amendment Act in 2019. It provided Indian citizenship to persecuted religious minorities, that is, Hindus, Sikhs, Buddhists, Jains, Parsis, and Christians from Bangladesh, Afghanistan and Pakistan, who entered the country before 31st December, 2024. Unfortunately, this Act excluded Sri Lankan Tamils. But our DMK Member said, Sri Lankan Tamils are Hindus. How can you say this? Christians are also there; Muslims also come over from there. They are staying here. Why is the DMK Party adopting double standard? When you are saying that Sri Lankan Tamils must be given the citizenship, what about others? There must be equality. Therefore, our DMK Party is concerned. We are for Sri Lankan Tamils who have suffered. They have come over here. Muslims must be included because they have suffered and have been staying here. Immigrants mean refugees. When they have come over here and have been living for long time, they have to accept the culture of this country. That is more important. It is the duty of the Government to give them citizenship. In that respect, I am requesting the hon. Home Minister and the present Government to solve the Sri Lankan problems. First of all, you see that for nearly 60 years they have been staying here. They are suffering a lot. They do not have their citizenship in Sri Lankan. Here also, they do not have it. How can human beings live like that without any citizenship? Therefore, it is the bounden duty of India to protect the Sri Lankan Tamils and give them citizenship. This is my request. …(*Time-bell rings.*) … And also, to solve the Sri Lankan problem, Modi*ji* has made some effort.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Please conclude. Your time is up.

DR. M. THAMBIDURAI: I think, recently, Shri S. Jaisankar also went to Sri Lanka and came back. He also promised to give equal rights to the Tamil people. He also insisted that kind of federalism. Therefore, I am, once again, requesting the Home Ministry and India to give them equal rights and solve the Sri Lankan problem. …(*Time-bell rings.*) … Tamil Nadu fishermen are also suffering because of these issues. Therefore, refugees who have come as immigrants to India, including Sri Lankan Tamils, must be given citizenship. That is my request. Thank you.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): The next speaker is Shri Vaiko. You have three minutes.

Contents Page

SHRI VAIKO (Tamil Nadu): Hon. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on this important Bill. This legislation is attempting to replace four earlier Acts relating to immigration, but it has been loaded with overriding powers. If you see Clause (3) of the Bill, it gives unbridled powers to the Immigration Officer. In that, some kind of equilibrium should be maintained because, if it goes one-sided or lop-sided, it may affect bilateral ties with foreign countries. The Immigration Officer has the authority and an officer of Head Constable level has also been given the power to search and examine documents and conduct raid. This Clause needs to be revisited or review should be taken. This Bill empowers the Immigration Officers to arrest individuals without a warrant, if suspected, of violating immigration laws. This provision raises significant concerns about potential misuse, arbitrary detentions and infringements on individual freedoms. At the international stage, we are seeing how our citizens are being deported back to India from the U.S. in handcuffs, in chains, without human treatment or dignity.

Since January 2025, 636 Indian nationals have been deported from USA to India. But, ill-treatment was meted out to the deportees by handcuffing them. The Sikh deportees were even asked to remove their turbans. Women and children were also not spared while deporting from USA to India. During transit, for taking food and other necessities, like going to toilets, the deportees had to face untold misery. They were treated inhumanely violating the International Convention for deporting illegal immigrants from one country to another.

In the first week of February 2025, when the Indian Prime Minister, Mr. Narendra Modi, was doing handshake with the U.S. President, Mr. Donald Trump, our Indian national deportees' hands were in shackles, and there was not even a word of condemnation uttered by Mr. Modi either during the U.S. visit or after that. We strongly condemn this sort of attitude by the Union Government, when our Indian nationals were treated so inhumanely, against all basic norms of natural justice and international conventions.

When the Citizenship (Amendment) Act (CAA) was enacted, we insisted that a provision should be made for conferring citizenship to immigrants from Sri Lanka who are people of Indian origin. The present Bill also does not address the regulation of Tamil refugees in India, who had come from Eelam, Sri Lanka, during the ethnic civil war. There are about 90,000 Sri Lankan Tamil refugees who are put up in Mandapam and other refugee camps, rehabilitation camps and are languishing for more than 40 years. There is a dire need to have compassionate and practical approach for grant of Long Term Visa (LTV) to them because it is established that

Contents Page

they meet all the criteria laid down for LTV, as they had fled due to violence and ethnic persecution in their country, arrived without passports and were treated as refugees in India.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): Please conclude.

SHRI VAIKO: Sir, I will take only one minute. They should not be branded as illegal immigrants. Hence, the MHA order issued on 23rd September, 1986, should be reviewed and rescinded. Before I conclude, I would urge upon the hon. Home Minister that they may be allowed to apply for the Indian citizenship or the LTV status, based on the provisions of the Citizenship Act to resolve their current challenges, as they are languishing in the camps and outside for more than 40 years.

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): The next speaker is Shri Ram Chander Jangra. You have fifteen minutes.

श्री रामचंद्र जांगड़ा (हरियाणा): मान्यवर, आपका धन्यवाद कि आपने मुझे आज भारत के आव्रजन कानूनों के आधुनिकीकरण के ऊपर इमिग्रेशन एंड फॉरेनर्स बिल, 2025 पर बोलने का मौका दिया है। सबसे पहले यह बात आती है कि आज इस बिल की जरूरत क्यों है। भारत दुनिया की उभरती हुई अर्थव्यवस्था है। 2047 में भारत के माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने भारत को विश्व के प्रमुख राष्ट्र के रूप में विकसित करने का संकल्प लिया है। ऐसी हालत में भारत की तरफ पूरी दुनिया का आकर्षण बढ़ा है, लेकिन पुराने आव्रजन कानूनों के तहत देश की सीमाओं की रक्षा करने में, देश में घुसपैठ को रोकने में काफी बाधाएं आती थीं, इसीलिए देश की सुरक्षा से कोई समझौता नहीं किया जा सकता था।

मान्यवर, यह जो विधेयक है, इसमें प्रमुख रूप से भारत में प्रवेश, प्रवास के लिए वैध यात्रा दस्तावेजों, वैध वीजा की अनिवार्य आवश्यकता, प्रवेश से इंकार, भारत में लाए गए यात्रियों के लिए वाहकों पर देयता आदि प्रयुक्त देशों द्वारा अपनाई गई आव्रजन और वीजा नीतियों का एक हिस्सा है। मैं इस संबंध में कुछ अन्य देशों का भी उल्लेख करना चाहूंगा, जैसे बेल्जियम, डेनमार्क, इटली, नीदरलैंड, यूके, कनाडा आदि में प्रवेश से वंचित किए लोगों के लिए अपील तंत्र है। वहीं कुछ अन्य देशों में जैसे जर्मनी, अमेरिका आदि में ऐसा कोई अपील तंत्र नहीं है। मान्यवर, उल्लेखनीय है कि दुनिया भर में विभिन्न देश अपनी अप्रवास वीजा नीतियों को तैयार करते समय राष्ट्रीय हितों को, विशेषकर उसकी सुरक्षा को ध्यान में रखते हुए नियमों का निर्धारण करते हैं।

मान्यवर, लोगों के बीच में पारस्परिक संबंध बढ़ाने, व्यावसायिक संबंध बनाने, भारत को चिकित्सा, शैक्षणिक, विनिर्माण गतिविधियों का केंद्र बनाने और सरकार के प्रमुख कार्यक्रमों के अनुरूप विभिन्न गतिविधियों को बढ़ावा देने हेतु सही उद्देश्यों के लिए विदेशियों की भारत यात्रा को प्रोत्साहित करने की आवश्यकता है, लेकिन राष्ट्रीय सुरक्षा के हितों को भी ध्यान में रखना आवश्यक है। भारत की वीजा और आव्रजन नीतियों द्वारा उपयुक्त और सही मानदंड के ऊपर देश

Contents Page

की सुरक्षा हो सके, उसके लिए भी इसे बनाना आवश्यक था। इसलिए सरकार ने 2025 के इस विधेयक का प्रावधान किया है।

मान्यवर, भारत ने बड़े पैमाने पर ई-वीजा जारी करने की प्रक्रिया शुरू की है। यह सुविधा पर्यटन, व्यापार, सम्मेलन, चिकित्सा और अध्ययन के उद्देश्यों के लिए 169 देशों के नागरिकों के लिए उपलब्ध है। इस संदर्भ में आवश्यक है कि आप्रवास अधिकारी को विदेशियों के दस्तावेज की जाँच करने और उन लोगों को प्रवेश से वंचित करने का अधिकार दिया जाए। अगर राष्ट्रीय सुरक्षा, भारत की संप्रभुता और अखंडता, किसी विदेशी राज्य या सार्वजनिक स्वास्थ्य आदि के लिए कोई खतरा है, तो इस विधेयक के माध्यम से हमारे आप्रवास अधिकारी को यह अधिकार देने का भी प्रावधान किया गया है।

मान्यवर, मैं इस संबंध में प्रमुख रूप से ज्यादा देशों की नहीं, लेकिन अमेरिका की वीजा प्रणाली का उल्लेख करना चाहूँगा। संयुक्त राज्य अमेरिका ने लंबे समय से अपने वाणिज्यिक दूतावास संचालन में एक स्वचालित लुकआउट प्रणाली का उपयोग किया है, ताकि बहिष्कृत व्यक्तियों की पहचान की जा सके। जब कोई आवेदक वीजा के लिए अनुरोध करता है, तो वाणिज्य दूतावास अधिकारी को विभाग के स्वचालित कंप्यूटर के जरिए वाणिज्य दूतावास लुकआउट और सहायता प्रणाली के विरुद्ध आवेदक के नाम की जाँच करनी होती है। विशेष रूप से वाणिज्य दूतावास अधिकारी ज्ञात अपराधियों और आतंकवादियों की भी तलाश में रहते हैं। इसलिए उन्होंने बहुत ही उन्नत प्रणाली, अपने देश की वीजा प्रणाली को विकसित किया है। 1996 में अमेरिकी कांग्रेस ने एक त्वरित बहिष्कृत प्रणाली भी शुरू की थी, जो निरीक्षकों को उन सभी विदेशियों को बहिष्कृत करने का आदेश जारी करने की अनुमति देती है, जो बिना किसी दस्तावेज, नकली या धोखाधड़ी से प्राप्त अवैध दस्तावेजों के साथ प्रवेश करते हैं। यदि उन्हें इन प्रावधानों के अंतर्गत बहिष्कृत किया जाता है, तो विदेशी नागरिक 5 वर्षों तक संयुक्त राज्य अमेरिका में पुनः प्रवेश नहीं कर पाएगा। उनके वीजा के नियमों के अंदर इस किस्म का भी प्रावधान है।

मान्यवर, कुछ ऐसे नियमों में ढील के कारण हमारे देश में घुसपैठ की जो समस्या बढ़ी, मैं उसमें विशेष तौर पर रोहिंग्याओं का उल्लेख करना चाहूँगा। म्यांमार से अल्पसंख्यक समुदाय, रोहिंग्या का भारत में अवैध प्रवास लगभग 25 साल पहले शुरू हुआ था। 2016-17 के दौरान म्यांमार में रोहिंग्याओं के खिलाफ हिंसा के बाद यह अनुमान लगाया गया कि लगभग 40 हजार रोहिंग्या भारत में प्रवेश कर चुके हैं। रोहिंग्या आबादी का अधिकांश हिस्सा तेलंगाना, जम्मू-कश्मीर, दिल्ली, हरियाणा, पंजाब, उत्तर प्रदेश, राजस्थान आदि राज्यों में रहता है। अवैध प्रवासियों का पता लगाना, उनकी राष्ट्रीयता के सत्यापन के बाद उन्हें निर्वासित करना एक सतत प्रक्रिया है। लेकिन अगर कानूनों में ऐसे प्रावधान हैं, जो कमजोर हैं, तो उनके कारण कई बार उनका निर्वासन नहीं हो पाता। इसलिए इस विधेयक के अंदर कुछ विशेष प्रावधान किए गए हैं।

मान्यवर, इस संबंध में मैं मणिपुर और मिजोरम का भी उल्लेख करना चाहूँगा। मणिपुर में भी अवैध प्रवास एक गंभीर समस्या के रूप में उभरा है। इससे जातीय तनाव तो बढ़ता ही है, संसाधनों पर भी दबाव बढ़ता है। म्यांमार के साथ राज्य की 398 किलोमीटर लंबी सीमा पर अनियंत्रित घुसपैठ होती है। खास तौर पर चिन-कुकी समुदाय के लोग, जो 2021 के म्यांमार तख्तापलट जैसी अशांति से भाग रहे हैं, अनुमान है कि 2023 के मध्य तक 40 हजार से ज्यादा म्यांमार के नागरिक मणिपुर और मिजोरम में प्रवेश कर चुके हैं, जिनमें से अकेले मणिपुर में

Contents Page

लगभग 5,801 अवैध प्रवासी हैं। इस घुसपैठ से जनसंख्या संतुलन को तो खतरा होता ही है, इससे देश की सुरक्षा को भी खतरा होता है। इसलिए मान्यवर, सरकार निर्वासन के लिए सख्त नियम और नियंत्रण की वकालत करती है। इसीलिए इस विधेयक के अंदर कुछ विशेष प्रावधान किए गए हैं।

मैं इस संबंध में मिजोरम का भी उल्लेख करना चाहूँगा। मान्यवर, मिजोरम अवैध प्रवासन की महत्वपूर्ण चुनौतियों का सामना करता है, जो म्यांमार के साथ इसकी 510 किलोमीटर की छिद्रपूर्ण सीमा और बांग्लादेश से निकटता के कारण है। वर्ष 2021 में म्यांमार में तख्तापलट के बाद से 34,000 से ज्यादा म्यांमार के नागरिक, जिनमें से अधिकांश चिन-कुकी जनजातियों के हैं, उन्होंने संघर्ष से भागकर बांग्लादेश के चटगांव हिल ट्रैक से आकर मिजोरम में शरण ली। मुक्त आवागमन व्यवस्था और मिजो के साथ जातीय संबंधों द्वारा सुगम बनाए गए इस प्रवाह ने जनसांख्यिकीय बदलाव, संसाधन तनाव और सुरक्षा को लेकर चिंताएं पैदा की हैं। इसलिए इससे और भी कई समस्याएँ आई हैं। इससे जुड़ी हुई नशीली दवाओं और हथियारों की तस्करी के भी कुछ मामले उजागर हुए हैं। इसके साथ ही भाड़े के विदेशी सैनिकों द्वारा म्यांमार में पारागमन के माध्यम रूप में मिजोरम का उपयोग करने की आशंकाओं को भी उजागर किया गया है। इसलिए मान्यवर, हमारे प्रधान मंत्री के दूरदर्शी नेतृत्व में, मोदी सरकार ने इस विधेयक के माध्यम से विशेष प्रावधान किए हैं। 1946 का जो विदेशी अधिनियम था और 1920 का जो पासपोर्ट अधिनियम था, इनमें कांग्रेस के शासन में कुछ स्वतंत्र बातें छोड़ दी गई थीं, जिनके कारण गैरकानूनी प्रवासी यहां देश के अंदर आते रहे और उनको रोकने के लिए कोई विशेष कदम नहीं उठाए गए। इसीलिए हमारे प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में, गृह मंत्री अमित शाह जी की दृढ़ प्रतिबद्धता के अंतर्गत सरकार ने इन पुराने कानूनों को सशक्त और आधुनिक कानूनी ढांचा देने के लिए ये विशेष प्रावधान किए हैं।

मान्यवर, जैसा सबको पता है कि 2014 के बाद से देश में 1,500 ऐसे कानून, जिनकी देश में कोई आवश्यकता नहीं थी, उनको निरस्त किया गया है। मैं आपके माध्यम से सदन को यह भी जानकारी दे दूँ कि आजादी के बाद 64 वर्षों में केवल 1,301 कानून निरस्त किए गए थे, जो अंग्रेजों के काल के थे और जिनकी देश में कोई आवश्यकता नहीं थी। लेकिन 2014 के बाद, प्रधान मंत्री नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व में, हमारी सरकार ने, एनडीए सरकार ने 1,500 से अधिक अप्रासंगिक कानूनों को निरस्त किया, जिससे देश की सुरक्षा में एक बहुत बड़ा इजाफा हुआ है।

मान्यवर, इसमें भारत सरकार द्वारा भारत के सुरक्षा के लिए जो कदम उठाए गए हैं, उनका भी कुछ उल्लेख करना चाहूँगा। सीमाओं की सुरक्षा के लिए, कांग्रेस शासन के दौरान भारत और बांग्लादेश सीमा पर 17 महीनों में केवल 21 किलोमीटर की बाड़बंदी पूरी हुई थी और 1999 में स्वीकृत भारत-चीन सीमा सड़क, आईसीबीआर परियोजना वर्षों तक अटकी रही, जबकि इसके विपरीत मोदी सरकार ने मजबूत सीमा नियंत्रण को प्राथमिकता दी और पूरे 1,643 किलोमीटर लंबे भारत-म्यांमार सीमा क्षेत्र की बाड़बंदी के लिए जो 3,000 करोड़ रुपए की परियोजना अभी चल रही है, वह देश की सुरक्षा के लिए बहुत बड़ा कदम उठाया गया है। इसमें मणिपुर के मोरेह में 10 किलोमीटर की बाड़बंदी पूरी हो चुकी है और 20 किलोमीटर की अतिरिक्त बाड़बंदी को मंजूरी भी मिल चुकी है। पाकिस्तान और बांग्लादेश की संवेदनशील सीमाओं पर नवीनतम प्रौद्योगिकी से युक्त समग्र एकीकृत सीमा प्रबंधन प्रणाली भी लागू की गई है। 2018 से

Contents Page

2023 के बीच भारत-चीन सीमा पर 2,088 किलोमीटर से अधिक सड़कों का निर्माण किया गया और इस निर्माण के लिए सरकार द्वारा 15,470 करोड़ रुपये आबंटित किए गए। आज जैसे ही देश की सीमा के ऊपर कोई घटना होती है, तो भारत के हर बॉर्डर तक माननीय प्रधान मंत्री जी के नेतृत्व में, उनकी दूरदर्शितापूर्ण सोच के कारण हमारी सरकार द्वारा ऐसी 4-लेन शानदार सड़कें सैनिकों के लिए बना दी गई हैं, जिनसे देश की सुरक्षा को कहीं भी अगर कोई खतरा होता है, तो एक मिनट में वहां पर सेना पहुंच जाती है। इसलिए इस एक्ट में जो प्रावधान किए गए हैं, उन्हीं के अंदर मैं यह उल्लेख करना चाहूँगा कि कांग्रेस की जो सुनियोजित जनसंख्या नीति थी, जिसके कारण एक वोट बैंक को बढ़ावा देने के लिए ये अवैध घुसपैठ को इजाफा देते थे और उसको स्वतंत्रता देते थे, उन चीजों के ऊपर बहुत बड़ी रोक लगाई गई है, क्योंकि यही विधेयक नागरिकता साबित करने के दायित्व को भी fix करता है।

सर, जनसंख्या में जो फर्क आया है, मैं उसके बारे में बताना चाहता हूँ और मैं विशेष तौर पर असम का उल्लेख करना चाहूँगा। भारत में प्रवासी कानूनों में जो ढील रही, उसके कारण 1951 में असम में मुस्लिम जनसंख्या जहाँ 24.68 प्रतिशत थी, वह 2011 में बढ़ कर 34.22 प्रतिशत हो गई। चार मुस्लिम बहुल जिले बन गए और लाखों संदिग्ध अवैध प्रवासियों के बावजूद IMDT के तहत 20 वर्षों में केवल 1,517 लोगों को निर्वासित किया जा सका है। कांग्रेस ने जो 'अली-कुली-बंगाली' का एक नारा लगाया था, उसके कारण आदिवासी चाय बागान मजदूरों और बंगालियों को संगठित कर असम की 126 विधान सभा सीटों में से 90 विधान सभा सीटों पर ऐसी परिस्थितियाँ पैदा कर दी गईं। वहाँ पर एक विशेष वर्ग का बहुमत बनाने के लिए एक षड्यंत्रपूर्ण योजना से काम किया गया। इसके बाद एनआरसी लागू हुआ और प्रवर्तन एजेंसियों को सशक्त बनाया गया, विदेशी नागरिक कानून संशोधन विधेयक आया और आवर्जन अधिकारियों को जो बिना वारंट गिरफ्तार करने की शक्ति प्रदान की गई, उसके बाद से 2014 से अब तक सीमा सुरक्षा बल द्वारा अवैध घुसपैठ की घटनाओं में जो भारी वृद्धि दर्ज की गई थी, उसमें 2018-23 के बीच 17,432 बंगाली घुसपैठियों को रोक दिया गया। पहले इस जटिल कानूनी प्रक्रिया के तहत वे गायब हो जाते थे और फिर पता ही नहीं चलता था कि वे कहाँ गए। कांग्रेसनीत यूपीए सरकार ने वोट बैंक की राजनीति के लिए प्रवर्तन एजेंसियों को कमजोर किया, वहीं मोदी सरकार ने उन्हें राजनीतिक हस्तक्षेप से मुक्त करते हुए सीमा सुरक्षा सुनिश्चित करने के लिए कानूनों को सशक्त बनाया है और आप्रवासन बुनियादी ढांचे का आधुनिकीकरण किया है। मोदी सरकार ने भारत के आप्रवासन बुनियादी ढांचे में क्रांतिकारी प्रवर्तन किया है, जिसके तहत 2014 में जो 77 पासपोर्ट सेवा केंद्र थे, वे आज बढ़ कर 500 से अधिक हो गए हैं और पासवर्ड जारी करने की प्रक्रिया को भी 45 दिनों से घटा कर 5 दिनों में पूरा करने की प्रक्रिया कर दी गई।...(**समय की घंटी**)... सर, मैं एक मिनट में समअप कर देता हूँ। मैं आपके माध्यम से कहना चाहता हूँ कि यह विधेयक पासपोर्ट और वीजा सेवाओं को अंतर्राष्ट्रीय मानकों के अनुरूप बनाता है, जैसा हाल ही में अमेरिका द्वारा भारतीय आवेदकों के लिए वीजा प्रसंस्करण में तेजी लाने के प्रयासों से स्पष्ट है। यह विधायक 'आप्रवासन वीजा विदेशी नागरिक पंजीकरण अधिनियम' के तहत देश की सुरक्षा को सुदृढ़ और सशक्त बनाता है। आपका बहुत-बहुत धन्यवाद।

Contents Page

THE VICE-CHAIRMAN (SHRI M. MOHAMED ABDULLA): The next speaker is Shri Ritabrata Banerjee. He will speak in his mother tongue – Bengali.

SHRI RITABRATA BANERJEE (West Bengal): [&] Sir, speaking on behalf of the All Indian Trinamool Congress on the Immigration and Foreigners Bill, 2025, the first that I would like to state is that this Bill requires elaborate parliamentary deliberations and without such detailed deliberations, it would not be prudent for the Bill to be passed.

Sir, in the Immigration and Foreigners Bill that is being deliberated upon today, we can see a trend of excessive centralisation of power and the purpose behind this is to single out critics of all sorts. We believe that this Bill could be misused fortargeting critics. Also, the question of violation of international human rights also arises here. There is also a need for discussion as to how this Bill would determine the subtle difference between an intruder and a refugee who is seeking refuge fearing for his life and for whom returning back possess a significant threat to his life. Questions have also arisen as to how this Bill would harmonize with the provisions contained in the Refugee Convention of the United Nations as it concerns the rights of those refugees, who faces the threats of being attacked upon, whose lives would be at risk if they are forced to return back. Further concerns have arisen as we have seen in the last couple of years multiple incidents of cancellations of visas. Whose visas are being cancelled? Of those who are criticising the Government. Visas are being cancelled for OCI card holders. The visas and OCI cards have been turned into a political weapon against the critics. These are not being cancelled on some legal grounds. These are being cancelled owing to the Government's apathy to any kind of criticism. The critics would not be allowed to enter. It can also be seen that different foreign journalists who otherwise have problems with the Central Government, their visas too are being cancelled. Now, I would like to ask the Government through you that supposing in Bangladesh, a student studying in the Dhaka university while sitting at the Madhur's canteen decides that he wants to come to India to do his research on the 'Kanyashree' scheme introduced by Ms. Mamata Banerjee, while the United Nations too has recognised this scheme and has termed it as a model for the world. Mrs. Sagarika Ghosh, the Deputy Leader of our party in the Rajya Sabha who is sitting here, many got irked as soon as she mentioned the name of Pandit Nehru yesterday.

[THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA) *in the Chair*.]

[&] English translation of the original speech delivered in Bengali.

Now, I would like to state that there is a famous picture where Pandit Nehru could be seen sitting at the feet of Gurudev Rabindranath Tagore. Now, I want to state that I am a son of a refugee family. I am a third generation refugee. I am the proud son of a refugee family. I am a third generation refugee. I consider my refugee ancestors as one of the greatest badges of my honour. To give uniformity to the jurisdiction across the States, you cannot straight-jacket this country. This transnational migration, people have been forced to migrate. The year 1947 witnessed that largest migration in the world. If someone wants to come to do research on the matter, a question is coming up as to whether that person would be granted a student visa. What is more important is that, suppose, like I was saying that Pandit Nehru, the reason for which the issue of Pandit Nehru came up, I would like to say in this regard, especially we are witnessing that this Bill which the Government wants to pass bypassing any parliamentary deliberations. We have seen that it is being discussed inside the parliament that 24 parganas districts of West Bengal, there are two 24 parganas – North 24 parganas and South 24 parganas, it is being insinuated that incursions are happening from those districts and the intruders are obtaining Aadhar and Voter ID card from there. Now, I was not aware, Sir, that Aadhar comes under the control of Ms. Mamata Banerjee. I was completely unaware about it. UIDAI authority, a statutory authority, regulates Aadhar. It is unfathomable as to how West Bengal comes into the scene. Election Commission is an autonomous, constitutional body. This EPIC and Voter ID card issue pertaining to this autonomous and constitutional body, which has now become a contentious one, our leader and hon. Chief Minister of West Bengal Ms. Mamata Bandyopadhyay, on the 27th February had raised the matter in Kolkata. The issue of duplicate EPIC cards meant for doing fraudulent activities in elections has now come to the fore in front of the nation. Many names from the States of Gujarat and Haryana have been included in the EPIC card numbers for West Bengal. Will these people from Gujarat and Haryana come to West Bengal with their Bengal voter cards to cast their vote? We categorically state that it is the responsibility of the Election Commission of India to conduct free and fair elections. What has happened in Maharashtra and Delhi won't be repeated in West Bengal as Mamata Bandyopadhyay is our leader's name, Abhishek Bandyopadhyay is our leader's name. We won't let this happen in Bengal. I would like to state here that the hon. Chief Minister of West Bengal has mentioned that the Association of Billion Minds, whose name has now been altered to Nation with NaMo, this organization is sending people over to West Bengal through another such group which is India 360's subsidiary. They are eyeing to control the electoral outcome in West Bengal by pushing in outsiders. This will not be allowed to happen. You will not succeed in this

Contents Page

effort. We want to mention here that West Bengal is having the longest international border. It shares border with three neighbouring countries. In 2021, all of a sudden, the area of operation of BSF was increased to 50 kilometre inside our border compared to the earlier limit of 15 kilometre to our surprise. The rationale given for such a step was to give uniformity in jurisdiction across the States. You cannot straight jacket this country. Unity in diversity – different languages, different attires, different food habits, "Different languages, different opinions, different attires, yet amidst this diversity, behold the great unity"- this is our tradition. You cannot straight jacket although you may try to do so. You will never able to impose one nation, one vote, one language and one leader on us. Recall that Pandit Nehru was sitting at the feet of Gurudev Rabindranath Tagore, who was mentioning to him about the 'Indian pilgrimage'. 'Indian pilgrimage' is a famous poem which I would not recite in its entirety. Gurudev Tagore had shown the way to Pandit Nehru, the then future Prime Minister of this country.

"Singing victory songs with the fervor of battle cries,
Piercing through desert paths and mountain ranges,
Those who came, all of them,
Reside within me, none are far away,
In my blood echoes the varied tunes of their voices."
"Here, one day, in ceaseless rhythm,
A great Omkar resounded.
In the heart's chords, with the mantra of One,
A war cry arose, unbounded.
Through penance's fire, in the One's pyre,
The many were sacrificed whole.
Division faded, awakening created
A vast and unified soul."
"Will the unbearable pain ever end,
Giving birth to a mighty soul?
The night fades, the mother awakens
In her vast nest,
On the ocean shores of India's great being."

Lastly, I would like to state that pluralism and federal structure are our strength. The State of West Bengal was not consulted while drafting this Bill. A

Contents Page

minimum respect should to be accorded to pluralism and federal structure. Let this Bill be sent to a select committee for a detailed deliberation.

"In the rhythm of Odissi, in the gestures of Bharatanatyam,
In the beats of the Santhali drum and the fervor of Bhangra,
The night of a grand festival will awaken.
On that night,
On that starry, bursting Mehfil of a night,
Do not forget me—
The one with torn hands, an empty stomach, an uprooted heart,
With drops of tears, blood, and sweat,
Miles and miles of sorrow and love—
A name whispered in pain and pride:
Motherland,
Freedom,
India."

Thank You Sir. Jai Hind! Jai Bangla

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Next speaker is hon. Member, Shrimati Jaya Amitabh Bachchan.

श्रीमती जया अमिताभ बच्चन (उत्तर प्रदेश): सर, आप मेरे इतने पुराने साथी हैं, अब आपको मैं क्या बताऊँ? कोई बात नहीं, कभी आप हमारे साथ होते थे, आज इनके साथ हैं, इसलिए मुझे "जया अमिताभ बच्चन" बोल रहे हैं। इतने सालों तक तो आप मुझे "जया जी" बोलते थे। Anyways, हाउस में रीताब्रता जी को सुनने के बाद मेरा भी मन करता है कि मैं बंगाली में बात करूँ। ...(**व्यवधान**)... नहीं बोलूँगी, क्योंकि आप लोगों को समझ में नहीं आएगी। यह बहुत उच्च भाषा है, इसका translation इतनी आसानी से नहीं हो सकता। ...(**व्यवधान**)... नहीं, मैं – इन्होंने इतनी बढ़िया कविता पढ़ दी, समझ में आया? नहीं आया?

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Yes, hon. Minister.

श्री नित्यानन्द राय: मैं आग्रह के साथ कह रहा हूँ कि अब भारत की 15 भाषाओं में यहां अनुवाद होता है, इसलिए आप बंगाली में ज़रूर बोलिए। हम लोग स्वागत भी करेंगे और सुनेंगे।

श्रीमती जया अमिताभ बच्चन: सर, विषय बहुत गम्भीर है। हाउस की स्थिति को देखकर लगता है कि इस विषय को बहुत हल्के तरीके से लिया जा रहा है। ...(**व्यवधान**)... हाउस का मतलब सिर्फ

Contents Page

'हम' नहीं होता, बल्कि 'हम सब' होता है और इस बिल में उसकी कमी है। इस Bill को Standing Committee में दिया जाना चाहिए। This needs to be discussed very, very seriously because it is a very, very important Bill according to us, the people who are present here. सर, मैं ज़्यादा कुछ नहीं बोलूंगी। मैं सिर्फ दो-तीन बातें बोलना चाहती हूं। एक तो, I want to know the actual definition and the present definition of 'घुसपैठिया और शरणार्थी'। पहले हम कहते थे कि अफगानिस्तान, पाकिस्तान और बंगलादेश से जो आए हैं, वे हमारे शरणार्थी हैं। Are you still standing on those lines or have you changed it? *...(Interruptions)...* There is a change. I do not want to make a provocative .....*(Interruptions)...* I will just give a few suggestions if I may. *...(Interruptions)...* सर, जब बीच में बोलते हैं, तो I get very disturbed. It is because I have to think in so many languages, then I have to translate and speak in one language.

Sir, there are terms such as 'Damage', 'Threat to National Security', and an 'Inadmissible Foreigner'. I do not know जिसने भी यह लिखा है, तो क्या उसने हिंदी में सोचकर अंग्रेजी में लिखा है या अंग्रेजी में सोचकर क्या लिखा, मुझे समझ नहीं आ रहा है। It is because this is not translating into action. These are just mere words. These must be clearly defined to reduce ambiguity and ensure uniform application of the law. We must create a dedicated Immigration Appeals Board or Tribunal where individuals can challenge decisions, which is very difficult, keeping the present Government in mind. They do not like challenges. The decisions made by Immigration Officers, before resorting to High Courts, would make justice more accessible; if it is possible during your regime. I would like to suggest to amend Clause 16 to shift the burden of proof from individuals to authorities. This ensures fairness while maintaining accountability in enforcement, which you do not believe in. I would like to suggest adding provisions for processing asylum claims in compliance with international conventions, such as the UN Refugee Convention. This would uphold India's humanitarian commitments while distinguishing refugees from illegal immigrants, घुसपैठिया और शरणार्थी। I would like to suggest to amend Clause 26, as everyone else have said to restrict warrantless arrests by officers of higher ranks, for example, Inspectors. Ensuring proper checks against misuse of power. ...(*Time-bell rings.*)... Can I say the last line, Sir?

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Okay.

SHRIMATI JAYA AMITABH BACHCHAN: Streamline reporting requirements for universities, hospitals and hotels through a centralized digital system rather than imposing manual bureaucratic process. Introduce a graded penalty system based on the severity of the violations rather than blanket punishments that deter legitimate carriers and travellers. सर, यह बिल जो है, हमारी पार्टी की तरफ से, हमारी तरफ से और

hope, a lot of the people sitting here. ऐसा लगता है कि हम लोग सत्ता पक्ष के हो गए और आप लोग अपोजिशन के हो गए, because this is really ridiculous. It has been solely... ...*(Interruptions)*... I cannot ignore them. It is because, if I ignore them, they will pass anything that they want. ...*(Interruptions)*... वे कहते हैं कि आंख, कान, नाक सबको कवर करके मॉइनॉरिटीज़ को टारगेट करने के लिए बनाया जा रहा है।

Sir, I request to please send this Bill to a select committee. Let the committee review it seriously because it will be going to have very, very serious repercussions. We will get ashamed internationally. We will be ashamed by the international community. Thank you.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): The next speaker is Shri Haris Beeran. You have three minutes' time.

SHRI HARIS BEERAN (Kerala): Mr. Vice-Chairman, Sir, this is a legislative process by which four laws have been repealed and put into one. Sir, we are known to be a very welcoming country. This law will have an impact and repercussion at the international level. It is because this impacts the foreign citizens who want to travel to our country. We all know that people come to India for various purposes. Now, for medical purposes, medical tourism is there. There are a lot of good hospitals and there are a lot of pharmaceutical companies over here. So, people come here for medical purposes.

In my State, people come over for ayurvedic treatment in Kottakkal. There are people who come for education as there are very fine universities. There are people who come for religious tourism. So these kind of huge influxes of foreign travellers are there to India. This particular law, actually, impacts the foreigners who come to India. We will have to examine this law in this context. Sir, when you examine this law, there can only be one term which can be used to describe this particular law, which is, 'this is a snooper's paradise'. The moment a person lands in India and till the time he goes back to his own country, he is being snooped everywhere. We know that getting visa or going to a foreign country is very cumbersome. But when you are inside the country, then you are free to move about in the country. Here, you are inside the country, even inside the country, you will be snooped and you will be tracked everywhere. With regard to Clauses 7, 8, 9 and 10 of this particular Bill, the Clause 7 says that the Central Government has got the power to restrict foreigners, their entry and movement. This is a very broad thing. They have not specified as to what they want to do. These are broad powers, restricting the movement and imposing medical exams which will violate privacy. This violates privacy and liberty. This is violation of

Contents Page

Article 21. This particular Clause is, actually, unconstitutional because Article 21 applies to foreign citizens also. There are burdensome compliances which everyone has to do. If a person is going to the hospital, then the hospital authority has to report. If a person is going to hotel, then the hotel has to report. So, all these cumbersome procedures are there in this particular Bill. There are six-seven small points. Now, denial of entry can be on very, very vague ground. Huge powers are given to the Immigration Officer. Uncanalised and unbridled powers are given to the Immigration Officer. Once the Immigration Officer takes a particular stand or a decision, there is no appellate power, there is no appellate body. As Jaya*ji* rightly mentioned, there has to be a tribunal, there has to be an appellate body against the orders of the Immigration Officer. There is no warrant required for arresting a foreigner who is in India. On what ground? It is on very, very vague grounds. Then, I come to reporting obligation. There is another Clause which is very, very strange, the association clause...(*Time-bill rings.*)... Just half a minute, Sir. If a foreigner is associated with a particular association, then, he can be deported on that ground. The Bill violates all the fundamental rights by saying that they can be deported without following the due process of law. They can just be caught and deported. It lacks a judicial oversight and it lacks transparency. There is an overreach of executive power. This executive power overreach is going to kill this particular Bill and this is going to be tested in the court of law. Once it is tested in the court of law, I am sure that there is violation of Articles 14 and 21 which are directly applicable to foreign citizens. Therefore, these suggestions should be incorporated and this should be referred to a select committee or a Standing Committee. That is all I have to say, Sir. Thank you.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Next speaker is Shri Lahar Singh Siroya. You have fifteen minutes.

3.00 **P.M.**

श्री लहर सिंह सिरोया (कर्णाटक): उपसभाध्यक्ष महोदय, मैं आपका और मेरी पार्टी के नेतृत्व का बहुत-बहुत धन्यवाद करता हूं कि मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया गया है। उपसभाध्यक्ष जी, मेरे लिए यह और भी संतोष का विषय है कि आप यहाँ पर विराजमान हैं। महोदय, असम के संदर्भ में कहूं, तो ये जिसको परिभाषित करने की बात कर रहे हैं कि घुसपैठिया क्या होता है और शरणार्थी क्या होता है, तो मैं इन्हें बताना चाहता हूं कि आपने घुसपैठियों का आतंक खूब भुगता है। असम वर्षों तक घुसपैठियों के दबाव में, उनके असामाजिक कार्यों के दबाव में रहा है। आपने उन घुसपैठियों के खिलाफ कई वर्षों पहले आंदोलन किया था। घुसपैठिया क्या होता है, शरणार्थी क्या होता है, आप इस बात को अच्छी तरह से महसूस कर सकते हैं।

Contents Page

उपसभाध्यक्ष जी, मैं आपको सभापति ही कहूंगा, क्योंकि इस वक्त आप चेयरमैन साहब ही हैं। महोदय, इंडी गठबंधन और कांग्रेस ने अपने चरित्र के अनुसार, अपनी सोच के अनुसार हमारे एक आदरणीय नेता को वहाँ से इनिशिएट करने के लिए कहा था। उन्होंने काफी विस्तार से बातें कही हैं। मैंने भी इसे बहुत विस्तार से पूरा पढ़ा है। उनकी बातों का जवाब हमारे आदरणीय मंत्री जी देंगे, यह उनका अधिकार है, लेकिन एक बात उन्होंने कही कि क्या इमिग्रेंट्स जानवर हैं! इस तरह की बात उन्होंने कही और उनकी तुलना जानवरों से की। आदरणीय उपसभाध्यक्ष जी, मैं आपके माध्यम से सदन को बताना चाहूंगा और देश को भी बताना चाहूंगा कि जानवर और घुसपैठियों में बहुत फर्क है। जानवर आपको दूध देता है, आपके लिए कई काम करता है और फिर आपके लिए भोजन भी बन जाता है। घुसपैठिए आकर आतंकवाद फैलाते हैं, ड्रग का व्यापार करते हैं, बलात्कार जैसी घटनाओं में संलिप्त होते हैं और सैफ अली खान जैसे अभिनेता के घर में घुसकर उसको मारने की कोशिश करते हैं। यहां बॉलीवुड से जुड़े हुए लोग भी बैठे हैं। मैं उनको बताना चाहूंगा, आप समझ लें कि ये वे घुसपैठिए हैं, जिनके आधार कार्ड होते हैं।

आदरणीय उपसभाध्यक्ष जी, कर्नाटक में हमने भुगता है कि वहां पर इल्लिगल इमिग्रेंट्स आकर आधार कार्ड बना लेते हैं, किराये पर मकान ले लेते हैं, व्यापार करने लगते हैं, जीएसटी चोरी करते हैं और अनेक तरह के असामाजिक कार्य में भी संलिप्त रहते हैं। मैं इस सरकार को बहुत-बहुत बधाई देना चाहता हूं कि यह बिल जो बहुत पहले आ जाना चाहिए था, वह इस बिल को आज लाई है और चार कोलोनियल जमाने के जो कानून चलते आ रहे हैं, उनका एकीकरण करके एक कानून बनाया गया है। देश की सुरक्षा हमारे आदरणीय प्रधान मंत्री जी के लिए हमेशा प्राइम विषय रहा है। कांग्रेस और उनके साथी हमेशा वोट बैंक की राजनीति ही करते रहे हैं। ये हर किसी को मुस्लिम की दृष्टि से ही देखते रहे हैं। मैं आपको बताना चाहूंगा कि जब 1970 की वॉर हुई थी, उसमें कई बंगलादेशी आकर असम और बंगाल में बस गए थे। हम बार-बार जो डीलिमिटेशन की बात करते हैं - तो असम में इन घुसपैठियों की वजह से सारा मामला गड़बड़ाया हुआ है - इस कानून के अंतर्गत जब नई लिस्ट बनेगी, तो कांग्रेस और उनके साथी देखते ही जाएंगे। उस लिस्ट को पढ़ने में उनको वर्षों लग जाएंगे कि अब यह किस तरह की लिस्ट बन रही है और कैसे राष्ट्रीय सुरक्षा के अनुसार यह बिल लाया जा रहा है।

उपसभाध्यक्ष जी, हमारे आदरणीय प्रधान मंत्री जी पड़ोसी देशों की बात करते हैं और कम्युनिटी की बात करते हैं, इसलिए जहां कोई भी तूफान आया हो या कोई भूकम्प आया हो, तो हमारे प्रधान मंत्री तुरंत हमारे पड़ोसी देशों की सहायता के लिए आगे बढ़ते हैं। हमारे साथ क्या हो रहा है कि पड़ोसी देशों में जब सब विफल हो चुके हैं, चाहे वह पाकिस्तान हो, बंगलादेश हो, म्यांमार हो, नेपाल हो, श्रीलंका हो, वहां की अर्थव्यवस्थाएं चरमरा रही हैं, तो वहां के लोग हमारे यहां आकर आधार कार्ड बनाकर नौकरी कर लेते हैं और अनेक तरह का अपराध करते हैं। वे मेनली ड्रग का व्यापार करते हैं और हमारे बच्चों के भविष्य को खराब करते हैं। ऐसे लोग यहां आ रहे हैं। ये जो फेल्ड स्टेट हैं, उनका ही असर भुगतना पड़ रहा है। जब इमीग्रेशन का यह कानून बनेगा, तो इस तरह के अपराधों पर रोक लगेगी। यह कानून बनाकर हमारे आदरणीय प्रधान मंत्री जी ने दिखा दिया है कि हम सार्वभौम राष्ट्र हैं और हम किसी भी बड़े देश की तरह अपना कानून बना सकते हैं। मैं जिन इल्लिगल इमीग्रेंट्स की बात कर रहा हूं, जो घुसपैठिए आते हैं, आतंकवाद फैलाते हैं, उन लोगों को मर्सीलेस्ली भेजना पड़ेगा। कर्नाटक की सरकार इस मामले में बहुत

Contents Page

ज्यादा विफल रही है। वहां बहुत बंगलादेशी लोग भर गए हैं और बंगाल के नाम पर, ओडिशा के नाम पर, असम के नाम पर बंगलादेश के लोग आ गए हैं। वे जाली आधार कार्ड बनाकर व्यापार करने लग गए हैं। इस तरह की कई बातें वहां हो रही हैं। मैं समझता हूं कि यह हमारी राष्ट्रीय सुरक्षा के लिए बहुत बड़ा कदम है। ये जो कानून बनाए गए हैं, इसमें उन्होंने हर चीज़ को बहुत विस्तार से देखा है।

उपसभाध्यक्ष महोदय, जैसा मैंने बताया है कि हम किसी समुदाय के खिलाफ नहीं हैं। आज बंगलादेश में जो कुछ हुआ है, वहां कई हिंदू लोगों को शरणार्थी बनना पड़ा है, उनके खिलाफ नहीं, बल्कि हम उन्हीं के लिए एनआरसी लाए हैं। इसीलिए हमारे ये कानून आ रहे हैं। उन लोगों को जरूर डर लग रहा है, जो कई वर्षों से अनैतिक काम करते हुए विदेशों से आकर यहां बस गए हैं। उन लोगों को इमीग्रेशन ऑफिसर से डर लगता है। उनकी अपील नहीं होगी और उनकी अपील होनी भी नहीं चाहिए, क्योंकि सरकार ने जो कानून बनाए हैं - यह तीसरी बार चुनी हुई सरकार है और इस सरकार के अधिकारियों ने और सरकार ने पूरी चर्चा करके, पूरा अपना दिमाग लगाकर राष्ट्रीय सुरक्षा और मानवता के दृष्टिकोण को ध्यान में रखते हुए कानून बनाए हैं।

मानवीय दृष्टिकोण के बारे में हमारे ऊपर कोई आरोप नहीं लगाया जा सकता। हमारे आदरणीय प्रधान मंत्री जी के नेतृत्व में, जब भी कहीं कोई विपदा आई, तो उसमें हमने आगे बढ़ कर सहायता की है। इसलिए हमारे ऊपर यह आरोप नहीं लगाया जा सकता।

महोदय, उन लोगों को जरूर डरने की बात है, जिनकी मानसिकता भी विदेशी हो गई है; जो बैठते यहाँ हैं, लेकिन बात वहाँ की करते हैं। मुझे तो लगता है कि सोरोस के पैसे के बलबूते पर पलते हैं और उनके अनुसार राजनीति करते हैं। पढ़ाई-लिखाई के नाम पर, हम तो अनपढ़ अच्छे हैं। अगर पढ़-लिख कर ऐसा ही बनना है, ऐसे ही अर्बन नक्सलवाद को बढ़ावा देना है, तो ऐसे लोगों से तो हम समझते हैं कि हमारी अनपढ़ जनता अच्छी है, जिसने समय-समय पर आपको दिखाया है। इमरजेंसी में उसने दिखाया। इमरजेंसी आप लोगों ने लागू किया, लेकिन जिस जनता ने आपको सबक सिखा कर घर बिठाया था, वह अनपढ़ जनता थी। मैं समझता हूँ, लानत है ऐसे पढ़े-लिखे लोगों पर, जो वहाँ से ऐसे arguments कर रहे थे, कानून के बारे में क्या-क्या बातें कर रहे थे। राष्ट्रीय सुरक्षा के लिए इसका जो हर क्लॉज़ है, वह बहुत महत्वपूर्ण है। उस प्रावधान को ये असत्य ठहरा रहे थे। मैं इन लोगों के बारे में समझता हूँ कि जब ये कोर्ट में खड़े होते हैं, तो इनका यह compulsion हो जाता है कि मर्डर करने वालों को भी, रेप करने वालों को भी कैसे बचाया जाए, उसके लिए कितना-कितना बढ़िया कानून बताया जाए, कितने तर्क दिए जाएँ। लेकिन आज देश की सुरक्षा के लिए, देश की सुरक्षा के नाम पर जो बिल लाया जा रहा है, उसमें इन कानूनों की बारीकी को पकड़-पकड़ कर वे आलोचना करने का काम कर रहे हैं। यह कोई कोर्ट नहीं है, यह देश की सुरक्षा का सवाल है। मुझे बड़ा दुख होता है कि ऐसे लोग हैं। मेरी कर्मभूमि कर्णाटक है, राजस्थान मेरी जन्मभूमि है। मैं तो कर्णाटक से आया हूँ। लोग राजस्थान से हैं, कहाँ-कहाँ से हैं, दिल्ली कर्मभूमि है। हिमाचल प्रदेश, तेलंगाना, कहाँ-कहाँ से आकर, यहाँ बैठ कर ज्ञान बाँटते हैं और ऐसी बातें करते हैं, जो हमारी निष्ठा पर आरोप लगाते हैं, हमारी सरकार की निष्ठा पर आरोप लगाते हैं। ये इस तरह की बात करते हैं, देश की एकता की बात करते हैं। मैं समझता हूँ कि पूरा देश आज देख रहा है। यह जो बिल आ रहा है, मैं समझता हूँ कि अगर इन

Contents Page

सबको अपना पाप धोना है, तो इस बिल का पूरा समर्थन करना चाहिए। आप सर्वसम्मति से इसको पास करके कम से कम अपने इस कलंक को मिटा दें, नहीं तो यह देश आपको माफ नहीं करेगा।

महोदय, मैं हमारे प्रधान मंत्री जी को और उनकी सरकार को पुनः बधाई देता हूँ कि वे कितना महत्वपूर्ण बिल लाए हैं। उन्होंने यह दिखा दिया है कि आदरणीय प्रधान मंत्री, मोदी जी के लिए देश की सुरक्षा ही सर्वोपरि है, देश के नागरिकों की सुरक्षा सर्वोपरि है और साथ ही साथ देश को विकसित करना ही उनकी भावना है, संकल्प है। इसके लिए यह बिल आया है। मैं समझता हूँ कि इससे इन घुसपैठियों का आतंक खत्म होगा और इन illegal दोषियों को निकाला जाएगा। [£] देश की सुरक्षा का सवाल है, अन्यथा देश की जनता आपको माफ नहीं करेगी। अगर आपका ऐसा ही आचरण रहा, तो मैं कहूँगा कि आपकी जो संख्या अभी घटती जा रही है, अभी हमारी बहन जो कह रही थीं कि यहाँ लोग दिखाई नहीं दे रहे हैं, वे और भी नहीं दिखाई देंगे। इसलिए मेरा यह कहना है। इसी बात के साथ, आपका बहुत-बहुत धन्यवाद।

श्री प्रमोद तिवारीः सर, मैं प्रतीक्षा कर रहा था कि माननीय सदस्य का भाषण समाप्त हो जाए, तब मैं बोलूँ। ...(**व्यवधान**)... सर, मैं दो-तीन बातें कहना चाहता हूँ। माननीय सदस्य ने यह कह कर इस सदन का अपमान किया है नाम उन्होंने किसी का ...(**व्यवधान**)... मेरी बात, ...(**व्यवधान**)... हम तो बैठे थे। हम फिर बैठ जाते हैं, आप अपनी बात कह लें।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It will be reviewed. If it is not permissible under rule, appropriate action will be taken.

SHRI PRAMOD TIWARI: Thank you, Sir. My second point is that he has directly accused the educated community. As an educated individual, I feel offended. I request that he refrains from making such generalizations about educated people. Although he is a very senior Member, Dr. Abhishek Manu Singhvi holds a very prestigious position.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shri Praful Patel. Hon. Member not present. Then, Shri Kesridevsinh Jhala.

श्री केसरीदेवसिंह झाला (गुजरात): उपसभाध्यक्ष महोदय, आपका धन्यवाद कि आपने इस बहुत महत्वपूर्ण विषय पर बोलने का आज थोड़ा जल्दी मौका दिया।

उपसभाध्यक्ष (**श्री बीरेन्द्र प्रसाद बैश्य**): लहर सिंह जी ने आपको यह मौका दिया है।

[£] Expunged as ordered by the Chair.

Contents Page

श्री केसरीदेवसिंह झालाः जी महोदय, धन्यवाद। महोदय, 2014 में जब मोदी साहब ने इस देश का नेतृत्व संभाला, तब उन्होंने इस देश के अंदर इतने सालों से ऐसे जो नियम थे, कायदे-कानून थे, जो समय के साथ बदले नहीं गए थे, उनको बदलने का उन्होंने निर्णय लिया और उन्होंने इस देश के गरीबों के लिए प्राथमिक सुविधाओं से लेकर infrastructure development की तरफ एक क्रांतिकारी योजना, जैसे जितनी हमारी Direct Benefit Transfer Schemes हैं, उनके माध्यम से उन्होंने इस देश का विकास प्लान किया। इस माध्यम से इस देश की अर्थव्यवस्था, जो एक समय पर 11वें स्थान पर थी, वह आज 5वें स्थान पर आकर खड़ी हुई है और यह सरकार इस विश्वास के साथ अपना काम आगे बढ़ा रही है कि तीसरे टर्म में हमारी economy पूरे विश्व के अंदर तीसरे स्थान पर आकर खड़ी होगी। जब हम इस विश्वास के साथ आगे बढ़ रहे हैं, तब देश की कोई भी economic परिस्थिति, चाहे वह किसी भी देश की हो, उस economy को आगे बढ़ाने के लिए देश के अंदर सुरक्षा एक बहुत महत्वपूर्ण मुद्दा है।

महोदय, हमारे देश के अंदर हमारी सरकार के नेतृत्व में, मोदी साहब के नेतृत्व में और हमारे गृह प्रधान श्री अमित शाह जी के नेतृत्व में, सुरक्षा का एक महत्वपूर्ण विषय देश के अंदर एक-एक मुद्दे के साथ आगे बढ़ा है। 2023 में Border Area Development Programme के माध्यम से इस देश के अंदर 2,900 से ज्यादा गांवों में और 19 से ज्यादा जिलों में, अरुणाचल प्रदेश, हिमाचल प्रदेश, सिक्किम, उत्तराखंड, जैसे राज्यों में और लद्दाख में एक Vibrant Village Programme चालू किया गया। उसके लिए 4,800 करोड़ से ज्यादा का बजट रखा गया, जिससे अगले साल 2024 तक 1,500 गांवों के अंदर रोड, रास्ते, high speed BharatNet, Internet जैसी सुविधाएँ उपलब्ध हुईं। श्रीनगर-लेह के बीच में 220 केवी की जो लाइन लगाई गई, उसके माध्यम से लद्दाख के एंड तक के जो विस्तार थे, उनके अंदर भी बिजली पहुंची। सरकार ने बॉर्डर सिक्योरिटी के लिए इन सारी चीजों की जो व्यवस्था की, उनके अंतर्गत Border Infrastructure and Management की जो स्कीम है, इसमें 2021 से 2026 के बीच के काम के लिए 13,020 करोड़ रुपये का बजट दिया गया। हम लोगों ने बांग्लादेश के बॉर्डर पर 4,210 किलोमीटर के रास्ते में से 2,963 किलोमीटर में फेंसिंग की। Floodlights से लेकर drones, इन सबका उपयोग करके हमने अपने बॉर्डर्स को सुरक्षित किया। 15,106 किलोमीटर land borders और 7,506 किलोमीटर की हमारी जो coastline है, इनको आज हमारी सरकार ने बड़ी मजबूती से secure किया है।

अगर हम BRO की बात करें, तो 2019 से 2024 के बीच में कठिन जगहों पर 7,000 किलोमीटर रास्ते बनाए गए और 7,000 उन गांवों को, जो बॉर्डर के गांव हैं, उनको जोड़ा गया। जब हमारे बॉर्डर्स पर इस प्रकार का Infrastructure आया, तब हमारे बॉर्डर्स सुरक्षित होते गए और देश सुरक्षित होता गया। अभी भी Comprehensive Integrated Border Management System के माध्यम से जो बाकी की जगहें रह गई हैं, वहां पर drone sensors, lasers और जो unfenced rivers तथा desert विस्तार हैं, उनके अंदर टेक्नोलॉजी का पूरा उपयोग करके हमारी बॉर्डर्स को मजबूत किया जा रहा है।

महोदय, अगर हम अपनी internal security की बात करें, तो जम्मू-कश्मीर, जो इतने सालों से मुख्य धारा से वंचित था और आर्टिकल 370 जैसी परिस्थितियों के बीच में वहां पर टूरिज्म नहीं हो रहा था, वहां पर इंडस्ट्रीज़ नहीं आ रही थीं, लेकिन आज वहाँ से 370 को revoke करने से जम्मू-कश्मीर को एक industrial area और एक उभरती हुई economy के रूप में हम लोग देख

Contents Page

रहे हैं। उसी तरीके से हम नॉर्थ-ईस्ट के विस्तार की बात करें, तो वहाँ भी जो infrastructure development हुआ है, उसकी वजह से न सिर्फ हमारी सीमाएँ मजबूत हुई हैं, बल्कि उन विस्तारों के माध्यम से उसको देश के मध्य रेखा से जोड़ने का मजबूत कार्य हुआ है।

महोदय, इस बिल को क्यों लाया जा रहा है - ऐसा प्रश्न आज हमारे विपक्ष के मित्र पूछ रहे हैं। महोदय, इस बिल के पहले के जो बिल्स हैं, अगर हम उनके ऊपर नजर डालें, तो पिछली सरकारों ने उसमें कोई भी clear legislative procedure कभी नहीं की थी। जो चार पुराने laws हैं, उनमें Foreigners Act, 1946; Passport (Entry into India) Act, 1920; Registration of Foreigners Act, 1939 और Immigration (Carriers' Liability) Act, 2000 हैं। उन 4 कानूनों में से 3 कानून तो देश आजाद होने के पहले के हैं, संविधान आने के पहले के हैं, लेकिन इतने सालों में कांग्रेस की सरकार ने कभी भी उन कानूनों को अपडेट करने की कोई कार्रवाई नहीं की। आधुनिक परिस्थिति के हिसाब से, जैसे दुनिया आगे बढ़ रही है, देश आगे बढ़ रहा है, उस हिसाब से उन्होंने कभी कोई कार्रवाई नहीं की। इसलिए इन चार कानूनों का एकीकरण करके आज के इस बिल में immigration laws को streamline किया गया, जहाँ पर प्रावधानों में overlapping हो रहा है, उस overlapping को निकाला गया है और एक सिंगल कानूनी ढांचा बनाया गया है, जिसके माध्यम से इस विषय में जो विभिन्न प्रकार की एजेंसियाँ काम कर रही हैं, उनका एक 'collaborative workstream' हो - इन सब पर विचार करके मोदी सरकार ने यह बिल लाने का कार्य किया है। उसके साथ-साथ मैं यह भी कहूँगा कि अगर इसको कांग्रेस के जमाने से comparison किया जाए, तो 1983 में कांग्रेस ने राष्ट्रीय सुरक्षा को साइड में रख कर एक Illegal Migrants (Determination of Tribunals) Act, 1983, IMDT Act का निर्माण किया था। इस एक्ट के माध्यम से जब कोई कानूनी कार्रवाई होने जा रही हो, तब 'burden to prove' non-citizenship मतलब अगर बाहर के कोई घुसपैठिए अंदर आए और उनको कोई पकड़ा हो, तो उसको प्रूव करने का burden स्टेट के ऊपर रहा करता था या फिर जो आक्षेप करने वाला व्यक्ति है, यानी 'accuser' है, उसके ऊपर रहा करता था। इस परिस्थिति में litigation लंबा चलता रहता था। इसके कारण घुसपैठिए के हाथ मजबूत हो रहे थे और जो स्टेट की मशीनरी कानूनी कार्रवाई कर रही थी, उनके हाथ बंधे हुए थे। मैं उसके दो-तीन byelaws के बारे में बताना चाहता हूँ। उन्होंने उसके अंदर इस प्रकार के चार मुद्दे रखे थ। जो 'accuser' है और जो 'accused' है, वे दोनों तीन किलोमीटर के अंदर रहने चाहिए। अब आप समझ सकते हैं कि इसमें तीन किलोमीटर का क्या लेना-देना है। अगर कोई लंबे डिस्टेंस पर रह रहा हो, तो उससे उसमें क्या फर्क पड़ता है? कोई एक व्यक्ति या कोई एक संस्था maximum ten complaints दे सकते थे और उसके अंदर फीस भर कर complaint register करने का प्रावधान रखा गया था। इसके साथ ही, जिसके ऊपर accusation हो रहा है, वह अपना सिटीजनशिप प्रूव करने के लिए मात्र राशन कार्ड दिखा दे, तो उसका सिटीजनशिप प्रूव हो जाता था। इस प्रकार से, खास करके असम के अंदर कांग्रेस की पूर्व सरकारों ने 1983 में एक्ट लाकर जो कार्य किया है, उसके कारण इस देश के अंदर इतने सालों के बाद भी litigation पर litigation होते रहे और उसकी कार्रवाई अंत तक नहीं पहुँचती थी। अंत में, 2005 में सुप्रीम कोर्ट ने एक damaging order दिया और सुप्रीम कोर्ट ने IMDT Act को unconstitutional मान कर इस एक्ट को wholly arbitrary, unreasonable दिखा कर यह कहा कि illegal migrants को shelter देना इस rule-regulation का almost एक मकसद बन गया है,

Contents Page

इसलिए इस कानून को उन्होंने strike down किया। इसको केवल असम में लगाया गया और हम सब असम की स्थिति जानते हैं। तब बाहर के विस्तार से घुसपैठिए असम के अंदर घुसे थे और असम के अंदर का लॉ एंड ऑर्डर का सिचुएशन कितना खराब हुआ था। इस मुद्दे को, IMDT को सुप्रीम कोर्ट ने स्ट्राइक डाउन करके यह भी कहा कि यह कॉन्स्टिट्यूशन के आर्टिकल 14 के विरुद्ध है। महोदय, इस प्रकार के कार्य पूर्व सरकारें करती थीं। आज जो यह नया बिल आया है, यह बहुत लंबा विचार करके लाया गया है। जब यह बिल बहुत समय तक मंथन करके आया है, तब इसके माध्यम से institutional framework को मजबूत करने के लिए और Bureau of Immigration का मजबूती से निराकरण करने का निर्णय लिया गया है। केंद्र सरकार शासित जो भी कोऑर्डिनेशन होगी, इमीग्रेशन के अलग-अलग ऑपरेशंस, जो पूरे देश के अंदर चल रहे हैं, इसके माध्यम से Bureau of Immigration को उनको मजबूती से कोऑर्डिनेट करने का मौका मिलेगा। विदेश से जितने फॉरेनर्स आते हैं, इस बिल में उनका रजिस्ट्रेशन और उनका tracking mechanism का भी एक प्रावधान रखा गया है। अब जो भी बाहर से फॉरेनर्स आएँगे, उनके ऊपर सरकारी तंत्र इसके माध्यम से नजर रख पाएगा और उनकी क्या कार्रवाई है, वे क्या कर रहे हैं, इसके ऊपर भी उनकी नजर रहेगी। ...(**समय की घंटी**)... सर, दो मिनट। अगर आप मेरे स्टार्ट के 2 मिनट ऐड कर लें, तो मैं अपनी बात पूरी कर लूँगा।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Try to conclude in one minute.

श्री केसरीदेवसिंह झाला: सर, एक मिनट। इस बिल के माध्यम से पेनल्टी बढ़ाई गई है, carrier accountability का प्रावधान लाया गया है। जो भी कैरियर्स, चाहे एयर हो, sea हो या लैंड हो, ट्रांसपोर्ट के जो भी माध्यम उनको ला रहे हैं, उनके ऊपर भी accountability set की जा रही है।

महोदय, आपने मुझे ज्यादा समय नहीं दिया है, इसलिए मैं अपनी बात सिर्फ यह कहकर खत्म करूँगा कि यह जो बिल लाया गया है, इससे किसी भी तरीके से उन टूरिस्ट्स पर आपत्ति नहीं आएगी, जो हमारे देश के अंदर लीगली एंट्री से आ रहे हैं। जो लोग इल्लीगली और गलत काम के लिए आ रहे हैं, उनके लिए ही यह मजबूत लॉ बनाया गया है। जो घुसपैठिए देश के अंदर घुसकर देश की रिसोर्सेज़ के ऊपर इतना बड़ा बोझ बनकर बैठ गए हैं, जो हमारे लॉ एंड ऑर्डर सिचुएशन को खराब करके बैठे हैं और जो हमारे देश की पूरी अर्थव्यवस्था के ऊपर drain बनकर बैठ गए हैं, सिर्फ उन जैसे इल्लीगल घुसपैठियों के लिए यह बिल लाया गया है।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Please conclude.

श्री केसरीदेवसिंह झाला: सर, विपक्ष के हमारे मित्र जो यह कह रहे हैं कि धर्म, जाति, इस प्रकार का इसमें inclination है, तो मैं उनसे कहना चाहता हूँ कि इस बिल के अंदर किसी भी देश, कोई भी धर्म या किसी भी जाति का कहीं पर उल्लेख नहीं है। जो लोग राष्ट्रहित के लिए और देश को मजबूत करने की एक्टिविटीज़ के लिए यहाँ आ रहे होंगे, उन्हीं को आने दिया जाएगा। ...(**समय**

Contents Page

की घंटी)... सर, मैं अपनी बात को इस बात पर खत्म करूँगा कि पहले की सरकारों ने कुछ किया नहीं है, तो आप भी इस बिल का समर्थन करें।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Please conclude.

श्री केसरीदेवसिंह झाला: सर, अगर यहाँ पर तृणमूल कांग्रेस के मेरे साथीगण मौजूद हैं, तो उनसे भी मेरी सिफारिश है कि एक दिन ऐसा भी था कि जब आपकी मुख्य मंत्री इसी टेबल के पास इमीग्रेशन की वजह से, घुसपैठियों की वजह से कागज फेंका करती थीं। आज आप भी आइए, देशहित में जुड़िए और इस बिल का समर्थन कीजिए। इतनी बात के साथ, मैं अपनी बात को विराम देता हूँ।

श्री संजय राउत (महाराष्ट्र): सर, जब यह इमीग्रेशन एंड फॉरेनर्स बिल टेबल किया गया, तो हमारे गृह मंत्री जी ने कहा कि यह देश धर्मशाला नहीं है और हम इसको धर्मशाला नहीं बनने देंगे। इस देश को धर्मशाला बनाना किसी का मकसद भी नहीं है और कोई बनने भी नहीं देगा, लेकिन यह देश जेल भी नहीं है। अगर यह देश धर्मशाला नहीं है, तो यह देश जेल भी नहीं है। ...(**व्यवधान**)... कौन बोल रहा है, बालासाहेब ठाकरे? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Please.

श्री संजय राउत: सर, वहाँ से कुछ भी कमेंट करते हैं। ...(**व्यवधान**)... हम सुनते रहते हैं, आप बोलते रहते हैं, क्या है? आपको क्या मालूम है?...(**व्यवधान**)... क्या हमने आपको इंटरप्ट किया है? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Please.

श्री संजय राउत: सर, आप यह कमेंट्री रोकिए। मेरा टाइम अब शुरू हुआ है। इस देश के लोगों को 10 साल से एक तरह से जेल में रखा गया है। लेकिन अब जो विदेश से लोग आएंगे, वैलिड पासपोर्ट पर, वैलिड वीज़ा पर, उनको भी शायद यह कानून जेल में रखना चाहता है। जिस तरह से कंडिशंस लगा दी गई हैं, जिस तरह से उनके ऊपर जबरन कई एक्ट थोप दिए गए हैं, उससे धीरे-धीरे टूरिस्ट भी आना बंद कर देंगे। इस प्रकार के कठोर कानून यहां लागू किए गए हैं।

प्रेसिडेंट ट्रम्प ने ...(**व्यवधान**)... हमें यह कानून चाहिए। हम नहीं चाहते कि देश में कोई अवैध रूप से रहे, चाहे वह बांग्लादेशी हो, रोहिंग्या हो, अमेरिकन हो या यूरोपियन हो। प्रेसिडेंट ट्रम्प ने हमारे भारतीय लोगों को, जो वहां अवैध थे, उन्हें हाथ-पांव में जंजीरें बांधकर अमानवीय तरीके से आर्मी के प्लेन में यहां भेज दिया।

यह कानून पास होने के बाद, अगर इस देश में कोई अमेरिकन अवैध रूप से रहता है, तो उसी तरह उसे हाथ-पांव में जंजीरें बांधकर वाशिंगटन भेज दिया जाए। यह आपका कानून रहेगा और इसे लागू करना जरूरी होगा। ...(**व्यवधान**)... पूरे देश में तीन करोड़ से अधिक रोहिंग्या और

Contents Page

बांग्लादेशी हैं, उन्हें निकालना आवश्यक है। यह मूवमेंट सबसे पहले हमने मुंबई में शुरू किया था। आपको मालूम होगा कि सबसे पहले बाला साहब ठाकरे ने आवाज़ उठाई थी कि यहां एक भी बांग्लादेशी नहीं रहेगा।

सर, बिल के सेक्शन 7 में कहा गया है कि जो भी विदेशी यहां आएगा, उसके ठहरने की जगह केंद्र सरकार तय करेगी। उसकी मूवमेंट को control किया जाएगा, वह किस होटल में ठहरेगा, कहां घूमेगा, कहां जाएगा - यह सब सरकार तय करेगी। यदि कोई म्यूज़िशियन, आर्टिस्ट, सोशल एक्टिविस्ट या डिप्लोमैट है, तो भी सरकार तय करेगी। यदि कोई डिप्लोमैट, स्टूडेंट डेलीगेशन या जर्नलिस्ट देश में आता है और किसी प्रमुख नेता से मिलना चाहता है - चाहे वह सोनिया गांधी जी से मिलना चाहता हो, चाहे Leader of the Opposition से मिलना चाहता हो, चाहे राहुल गांधी जी से मिलना चाहता हो और चाहे वह उद्धव ठाकरे साहब से मिलना चाहता हो - तो पहले सरकार से अनुमति लेनी होगी। यदि सरकार अनुमति देती है, तो वे मिल सकते हैं, अन्यथा नहीं।

इस कानून में कई ऐसे प्रावधान हैं, इसलिए मैं कहता हूं कि आप उसको जेल बनाना चाहते हैं। इस देश में जो आतंकी आए हैं ...(**समय की घंटी**)... जो illegal तरीके से आए हैं, वे वैलिड पासपोर्ट पर नहीं आए थे। कसाब जैसे लोग यहां पासपोर्ट लेकर नहीं आए। कसाब और उसके साथ आए आतंकी समुद्र मार्ग से अवैध तरीके से घुसे और हमला करके चले गए। सरकार को पता भी नहीं चला। इसलिए, इस तरह की घटनाओं को रोकने के लिए कानून की ज़रूरत है। पहले भी कानून थे, लेकिन यदि अब हम इसे और मज़बूत बनाना चाहते हैं, तो बनाइए।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Your time is over. Please conclude.

श्री संजय राउतः लेकिन इस कानून में जो प्रावधान हैं, उन्हें दोबारा समीक्षा के लिए स्टैंडिंग कमेटी के पास भेजा जाना चाहिए, ताकि इस पर फिर से चर्चा हो सके, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): The next speaker is Shri Mission Ranjan Das. This is your maiden speech. You are allowed to speak for ten minutes.

श्री मिशन रंजन दास (असम): माननीय उपसभाध्यक्ष महोदय, मुझे समय देने के लिए मैं आपका आभारी हूँ। The Immigration and Foreigners Bill, 2025, भारत के बिखरे हुए इमीग्रेशन कानूनों और उनकी कानूनी दशा को एकत्रित करने का प्रयास करता है। यह विधेयक चार पुराने कानूनों - पासपोर्ट (भारत में प्रवेश) अधिनियम, 1920; विदेशियों का पंजीकरण अधिनियम, 1939; विदेशियों का अधिनियम, 1946; और इमीग्रेशन परिवाहक दायित्व अधिनियम, 2000 - को समाप्त कर एक व्यापक कानून प्रस्तुत करता है। यह विधेयक मोदी सरकार की प्रतिबद्धता को दर्शाता है। जिसके तहत केन्द्र सरकार को विदेशियों के प्रवेश, निवेश और निकास को नियमित करने के स्पष्ट अधिकार मिलते हैं। इसके साथ ही राष्ट्रीय सुरक्षा के कड़े प्रोटोकॉल स्थापित किए जाते हैं।

Contents Page

यह विधेयक इमीग्रेशन ब्यूरो की स्थापना, विदेशियों का अनिवार्य पंजीकरण, शैक्षणिक संस्थानों और अस्पतालों के लिए विदेशी नागरिकों की उपस्थिति की रिपोर्टिंग का दायित्व, संरक्षित क्षेत्रों में आवागमन पर प्रतिबंध और उल्लंघन करने पर कड़े दंड का प्रावधान करता है। विशेष रूप से यह कानूनी स्थिति साबित करने का भार व्यक्तियों पर डालता है, न कि राज्यों पर। इस प्रकार पहले की सरकारों द्वारा किए गए अन्याय को सुधारने का प्रयास करता है। इसके अलावा अवैध विदेशी नागरिकों को लाने वाले परिवहन साधनों के लिए कठोर दंड निर्धारित करता है और इमीग्रेशन अधिकारियों को अवर्तन संबंधी विस्तृत शक्तियां प्रदान करता है। यह प्रस्तावित विधेयक शरणार्थियों और घुसपैठियों के बीच स्पष्ट अंतर स्थापित करने की दिशा में एक महत्वपूर्ण कदम है। इसमें कड़े दंड प्रावधान किए गए हैं, जिससे इमीग्रेशन उल्लंघनों के प्रति एक सख्त रुख अपनाया गया है, जो अवैध प्रवेश या जाली दस्तावेजों के उपयोग को रोकने में सहायक हो सकता है। इसमें उल्लंघनकर्ताओं के लिए भारी जुर्माने और कारावास की सख्त सजा का प्रावधान किया गया है, जिससे यह स्पष्ट होता है कि इमीग्रेशन अपराधों को राज्यों के हित से जुड़ा गंभीर मामला माना जाता है। हम सभी जानते हैं कि असम अवैध घुसपैठ रोकने के लिए एक कानून लागू था। यह कानून The Immigrants (Expulsion from Assam) Act of 1950, इस कानून की धारा 2 के तहत घुसपैठिए को असम से निष्कासित करने और पाकिस्तान से धार्मिक उत्पीड़न के कारण असम में आए शरणार्थी को संरक्षण देने का प्रावधान था। 1980 के दशक की शुरुआत में असम में अवैध घुसपैठियों के खिलाफ एक बड़ा छात्र आंदोलन शुरू हुआ। इसे शांत करने और छात्रों को समझाने के उद्देश्य से The Illegal Migrants (Determination by Tribunals) Act, 1983 तथा IMDT असम में लागू किया गया। इसके कारण The Immigrants (Expulsion from Assam) Act, 1950 को निरस्त कर दिया गया और IMDT के सामने अवैध घुसपैठियों और शरणार्थियों को बराबर कर दिया गया। IMDT अधिनियम में ऐसी प्रक्रिया और सख्ती जोड़ी गई, जिससे अवैध घुसपैठियों को निष्कासित करना लगभग असंभव हो गया। इस अधिनियम के तहत किसी व्यक्ति को घुसपैठिए घोषित करने की जिम्मेदारी शिकायतकर्ता पर डाल दी गई, जिससे घुसपैठ रोकना और बाहर निकालना कठिन हो गया। असम के पूर्व मुख्य मंत्री और हमारे वर्तमान केन्द्रीय मंत्री सर्बानंद सोनोवाल जी ने इस असंवैधानिक IMDT अधिनियम के खिलाफ सुप्रीम कोर्ट में मामला दायर किया। सुप्रीम कोर्ट ने इसे असंवैधानिक करार देते हुए IMDT एक्ट, 1983 को रद्द कर दिया। हमारी बीजेपी नेतृत्वाधीन एनडीए सरकार हमेशा बांग्लादेश, पाकिस्तान और अफगानिस्तान में धार्मिक उत्पीड़न के शिकार लोगों को भारत में शरण देने के पक्ष में रही है। महोदय, इसी कारण से 2019 में Citizenship Act, 1955 में संशोधन कर इन तीनों देशों से आए शरणार्थियों को भारतीय नागरिकता देने के लिए Citizenship (Amendment) Act, 2019 पास किया था। मैं उस समय की सरकार के प्रति अपना आभार व्यक्त करता हूं, जिन्होंने धार्मिक रूप से प्रताड़ित लोगों को भारतीय नागरिकता प्रदान करने का साहसिक कदम उठाया। मैं वर्तमान सरकार का भी धन्यवाद करता हूं, जो Immigration and Foreigners Bill, 2025 को संसद में पारित करने हेतु लेकर आई है। मैं ऐसा मानता हूं कि यह अधिनियम पारित होने के बाद असम तथा पूरा देश सुरक्षित रहेगा। उपसभाध्यक्ष जी, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

Contents Page

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): The next speaker is hon. Member Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, this is a draconian Bill. A group of people who are sitting with a kind of manufactured feelings can support this. Hence, I oppose this Bill. I heard most of the speakers from the Treasury Benches. It seems they were talking about the NRC. NRC and this Immigration and Foreigners Bill are entirely different things. They think the foreigners are like illegal immigrants. Foreigners are not illegal immigrants. So, we have to differentiate between them. Foreigners are foreigners only. This Bill is applicable to all the foreigners, but they think that this is applicable to Bangladeshis, Pakistanis and people who are residing in nearby countries. The point is that this draconian Bill will definitely tarnish the image of our country. There is no doubt at all. This will have adverse impact on our education, medical, tourism and almost all other sectors. On one side, we are talking about bringing foreign universities, attracting more students from foreign countries, and we ourselves claim as Vishwaguru, and on the other side, we are bringing such a kind of legislation. Most of them are in a way influenced by the concept of Islamophobia. I don't know whether the Minister will accept this or not, but the point is that they are deeply saddened or crippled or influenced by the fake concept of Islamophobia. This is the crux of this whole legislation. India was always a land which welcomed foreigners. We were the home of thousands of foreigners and we accepted everything. That way, we were Vishwaguru. Many points were covered by my fellow speakers. So, due to paucity of time, I don't want to expand much on that. There is no provision for stateless people and immigrants. We should make a provision for them also. Then, immigration officers became omnipotent. How can it be? What more procedure do you require from a person coming to India with valid passport and visa? How many more procedures are required? One must have a valid passport, the reason must be valid and there must be a valid visa. Everywhere, there is police raj. I sincerely fear that this is only the beginning. Tomorrow, they may come up with a legislation with more stringent provisions, and in future, this may be applicable to Indian citizens also. Today, this is for foreigners. State-to-State transportation takes place. For example, someone is travelling from Goa to Kerala or Kerala to Gujarat. If we engage police officers or immigration officers everywhere to check the people, this will definitely be reduced to police raj. The people who support authoritarian rulers can support this Bill. They are actually programmed like that. They are always supporting their own authoritarian leader, so they can support this Bill also. …(*Time-bell rings.*)… This Bill must be sent to a select committee. This is an insult to our

Contents Page

national prestige. India was never such a country. These people want to tarnish the image of this country. That is why this Bill must be sent to a Select Committee. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Next speaker is Shri Bhubaneswar Kalita.

SHRI BHUBANESWAR KALITA (Assam): Sir, it is good to see you in the Chair, a very senior Member from Assam, presiding over the Session today.

Sir, I rise to support this Bill which is one of the very revolutionary Bills. I can say that because it has consolidated four separate Bills which were colonial laws. As we all know, the NDA Government is for change. The NDA Government is bringing revolutionary changes not only to the economy but also to the judicial system of this country. The obsolete laws are being repealed now and new Bills have come. Under the visionary leadership of the hon. Prime Minister, Shri Narendra Modi, and the unwavering dedication of the Home Minister, Shri Amit Shah, the NDA Government has taken bold steps to consolidate and modernise archaic laws into a single, robust framework. A lot of points have been raised not only by the ruling party but also by the opposition parties. It has gone to the extent of talking about judicial scrutiny and parliamentary scrutiny.

[THE VICE-CHAIRPERSON (SHRIMATI MAYA NAROLIYA) *in the Chair.*]

The Parliament is discussing the Bill today. With that end in view, the BJP-led NDA Government has repealed over 1,500 obsolete laws compared to just 1,301 repealed in the last 64 years of independence. Independent India was going on with the colonial laws and never thought to change those laws for modern India.

The Immigration and Foreigners Bill, 2025 is a revolutionary agenda. It is replacing four archaic pre-Constitution laws dating back to 1920, 1939 and 1946. The Immigration and Foreigners Bill, 2025 replaces four obsolete laws like the Foreigners Act, 1946; the Passport Act, 1920; the Registration of Foreigners Act, 1939; and the Immigration (Carriers' Liability) Act, 2000. With a unified legislative framework, this consolidation removes the overlapping provisions and redundancies, significantly simplifying the immigration process. Take any country in the world. It will always be serious about immigration. India being considerate to the neighbouring countries earlier may have committed some blunders or mistakes. But there is always scope to correct those mistakes and blunders committed earlier.

Contents Page

Madam, modernizing India's immigration laws like Immigration and Foreigners Bill, 2025, is a testament to Modi Government's commitment to modernizing India's outdated legal framework which the previous Congress Government neglected for decades. Reforming Colonial era immigration framework, hon. Narendra Modi led Government has consistently delivered on its promise to dismantle Colonial era legislations which have shackled India for decades.

Madam, the Bill aims at security and border control, including fencing to secure the borders. The Immigration and Foreigners Bill, 2025 is hon. Narendra Modi Government's comprehensive strategy to secure India's borders and address illegal immigration. It is in stark contrast to the earlier Government's neglect. Under previous Governments, the border infrastructure remained under-developed and only 21 kilometres of fencing along the India-Bangladesh border was completed in 17 months. Critical projects like India-China Border Roads Phase-1 languished for years after being conceived in 1999. The Modi Government has prioritized robust border control and there is Rs. 31,000 crore project to fence the entire 1,643 kilometres of India-Myanmar border which is underway with 10 kilometres already fenced at Moreh in Manipur and another 20 kilometres are approved. CIBMS is implemented along sensitive borders with Pakistan and Bangladesh to integrate manpower with cutting-edge surveillance technologies. Between 2018 and 2023, an amount of Rs. 154.7 billion was allocated for constructing over 2,088 kilometres of roads along India-China border and this was coupled with 49 per cent increase in border infrastructure funding in the Union Budget of 2025-26, which is Rs. 5,597 crore compared to last year.

Madam, we remember those days when after many demands from the Members of the North-Eastern Region, hardly an amount of Rs. 500 crore was allocated for development of border and border roads. But, today, you can see the difference. It is a significant difference which has come; border development and border area development has been given priorities. We all see today that tunnels are built; highways are built; bridges, which were nowhere, are being built to secure the border and the movement of our Armed Forces. Then, there was deliberate demographic engineering, which many of our hon. Members have mentioned about. It is IMDT Act which uniquely required the State to prove foreigner's illegal status in Assam, making deportation virtually impossible. One of our Members has mentioned that a very less number of foreigners were deported. The reason for less number of foreigners being deported was that the law itself protected them. The IMDT Act protected those people. Although they were foreigners, although they were detected, but they were protected by that Act. The Supreme Court very rightly struck down that

Contents Page

law calling it as unconstitutional. This meant the demographic invasion, which the country has seen in that part of the country and many parts of the country.

Then, enhance enforcement of powers of swift action. Madam, since 2014, BSF interception of illegal crossings has increased significantly with 17,432 of Bangladeshis intercepted during 2018 and 2023.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अब आप complete कीजिए। आपका समय पूरा हो गया है।

SHRI BHUBANESWAR KALITA: Madam, I would take only two minutes more because our hon. Member has mentioned about the NRC and another hon. Member, a renowned lawyer, has mentioned about the judicial scrutiny and about NRC. The NRC has been prepared and the NRC work has been complete. But she mentioned about the delay. The delay is because of the judiciary. You talk about judicial scrutiny, you talk about judiciary. ...(*Time-bell rings.*)... But if it is delayed due to judiciary, you cannot blame.

Madam, I would take one more minute. The carrier accountability for closing all entry roads; as we all know, entry and exit of the foreigners is to be regulated. That is the need and that is the reason the Bill is here. I would only read two-three lines on how this Bill has come. You talk about judicial scrutiny. This Bill has come due to judicial judgment only. This landmark legislation is built upon the recent Supreme Court ruling upholding the constitutional validity of Section 6A of the Citizenship Act wherein the court reinforced a legislative framework that balances humanitarian concerns with the protection of Assam's indigenous population.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): आपका समय पूरा हो गया है।

SHRI BHUBANESWAR KALITA: So, this legislation is the outcome of a judgment of the Supreme Court. The judicial scrutiny is done already. It is due to the judgment of the Supreme Court that this Bill has come. With this, I conclude and I thank you very much.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अगली वक्ता हैं- डा. फौजिया खान। आपका समय 3 मिनट है।

DR. FAUZIA KHAN (Maharashtra): Madam, this Bill represents a crossroad for our country. While it consolidates fragmented laws, it does little to innovate but has much

Contents Page

to repress. While we agree that there needs to be strong measures to prevent illegal migration, the Bill ignores the subtle difference between illegal migrants and refugees, between those who constitute a threat and those who seek asylum. There should have been clear legal definitions of who qualifies as a foreigner, an illegal immigrant, a refugee, or a stateless person. For a Government that promotes *Vasudhaiva Kutumbakam*, the absence of a streamlined framework for refugees and asylum seekers is questionable. In 2024, the Supreme Court has noted the poor conditions in detention centres, especially inadequate water, sanitation, toilet facilities and all this is inhuman.

Another glaring omission is the absence of a special immigration tribunal as recommended by the 175th Report of the Law Commission. Instead the new Bill delegates this power entirely to executive immigration officers. This heavy executive power is a recipe for misuse and overreach by the Government. Without an appellate judicial recourse and the burden of proof on the individual, the system is skewed against vulnerable individuals facing deportation. How will people, who do not have documents, prove their citizenship or nationality? How many of us here, in this House, possess Birth Certificates? I would like to bring the case of a retired Indian Army official who was declared a foreigner by the Foreigners Tribunal in Assam and sent to one of the Assam's detention centres on May 29. In an interview to the media, he had stated, 'People have been lodged inside camps for years and they are genuine citizens, not foreigners. Most are inside mainly due to technical errors in the official documents.' Another man from the State, following a 12-year legal battle and his citizenship restored just last year, died after two years. While the burden of proof is disproportionately placed on the individual, the State has been given overarching powers to prosecute with even a Head Constable being allowed to arrest somebody without a warrant! I think, this is outrageous.

Madam, as I conclude, in the Government's typical fashion that 'any foreigner posing a threat to India's integrity will be denied entry into the country or permission to stay.' What kind of threat? Threat to the nation or threat to the Government! I'm afraid this Clause will be used to cancel visas of people critical of the regime. For example, foreign journalists, academics, other professionals.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): आप complete कीजिए, आपका समय हो गया है।

DR. FAUZIA KHAN: Madam, I am concluding. In our pursuit of national security and sovereignty, we must not sacrifice the very principles that define us as a nation. While dealing with potential threats, we must not lose sight of due process and basic

Contents Page

human values and basic human rights. Let us not forget that culturally, for us Indians, these values hold immense importance. Let the sentiment of hatred not blind us to the point of insanity. ...(*Time-bell rings.*)... I urge this Bill to be sent to a joint committee. Thank you.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अगले वक्ता के रूप में माननीय सदस्य, श्री संजय सिंह जी हैं।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदया, आपने मुझे इस अति महत्वपूर्ण बिल पर अपनी बात कहने का मौका दिया, इसके लिए आपको धन्यवाद। मैं सरकार का पक्ष सुन रहा था, उनकी चिंताओं को सुन रहा था और उन्होंने इस बिल का जो मकसद बताया, वह सुन रहा था। महोदया, भारत की सुरक्षा निश्चित रूप से सर्वोपरि है। राष्ट्र की सुरक्षा से किसी भी प्रकार का कोई समझौता नहीं होना चाहिए। देश के अंदर किसी को भी अवैध तरीके से घुसपैठ करने की इजाजत नहीं होनी चाहिए। देश के अंदर कहीं भी अवैध घुसपैठिया नहीं होना चाहिए, लेकिन पिछले 11 साल से इस देश के अंदर आपकी सरकार है, ज्यादातर राज्यों में डबल इंजन की सरकार है।...(**व्यवधान**)... ऊपर भी मोदी जी, नीचे भी मोदी जी, ऊपर भी मोदी जी, नीचे भी योगी जी, ऊपर भी मोदी जी, नीचे भी हिमंत बिस्वा सरमा जी ...(**व्यवधान**)... महोदया, चारों तरफ महामानव की सरकार, वे तो अपने आपको अवतार भी कहते हैं और उस अवतार की सरकार में घुसपैठ हो जा रही है! 11 साल से अगर हिंदुस्तान के किसी कोने में अवैध घुसपैठिया है, अवैध रूप से कोई नागरिक रह रहा है, तो उसके लिए सीधे तौर पर भारतीय जनता पार्टी की सरकार और प्रधान मंत्री नरेन्द्र मोदी जिम्मेदार हैं, कोई दूसरा जिम्मेदार नहीं है।

महोदया, बॉर्डर की सुरक्षा किसके पास है? बॉर्डर की सुरक्षा गृह मंत्रालय के पास है। वहाँ पर बीएसएफ लगी हुई है। चीन घुसपैठ कर रहा है। हम लोग चिल्लाते हैं, बोलते हैं, आपको उसके बारे में बोलने की फुर्सत नहीं है। गलवान घाटी में हमारे 20 जवान शहीद हो गए, लेकिन शर्म आती है, उस चीन के साथ आपने अपना व्यापार बढ़ाने का काम किया है, हिंदुस्तान का रुपया उन तक पहुँचाने का काम किया है।

4.00 P.M.

देश के बॉर्डर की सुरक्षा आपके जिम्मे है। मैं बड़ा हास्यास्पद तर्क सुन रहा था, बहुत ही हास्यास्पद तर्क! यहां टीएमसी के हमारे मित्र बैठे हुए हैं। वे कह रहे थे, बॉर्डर लगा हुआ है बंगाल के साथ, बॉर्डर लगा हुआ है असम के साथ, त्रिपुरा के साथ, उस समय कांग्रेस की सरकार थी, टीएमसी की सरकार थी, फलां थी, ढिमका थी। आधार कार्ड बन गया, इसलिए उसी आधार कार्ड ने सब गड़बड़ कर दिया और उसी आधार कार्ड की वजह से एक बंगलादेशी घुसपैठिया बंगाल से चला, असम से चला, त्रिपुरा से चला, झारखंड पार किया, बिहार पार किया, यूपी पार किया, दिल्ली आ गया और ये बेचारे देखते रहे, इन्होंने कुछ नहीं किया। यहां माननीय एलओपी साहब, मल्लिकार्जुन खरगे जी भी बैठे हैं, ये भी राज्य में मंत्री रहे हैं, प्रमोद तिवारी जी भी राज्य में मंत्री रहे हैं। इन दोनों

Contents Page

से भी सरकार के लोग पूछ लें, ये भी आपकी मदद कर देंगे। किसी राज्य के अंदर कोई व्यक्ति आ गया, तब उस राज्य सरकार की जिम्मेदारी होती है, लेकिन मुझे लगता है, आजकल पूरा का पूरा गृह मंत्रालय सुपरमैन की पिक्चर देख रहा है, पूरे भाजपाई सुपरमैन की पिक्चर देख रहे हैं और कैसे देख रहे हैं? बंगाल में 50 किलोमीटर की सुरक्षा बीएसएफ के पास है। एक बंगलादेशी खड़ा होता है, उस बॉर्डर पर खड़ा होता है, जहां बीएसएफ होती है, जहां गृह मंत्रालय होता है, वह व्यक्ति छलांग लगाता है और 50 किलोमीटर छलांग मारकर सीधे ममता जी के पास पहुंच जाता है और कहता है, ममता जी, आधार कार्ड दे दीजिए। यह हो रहा है, क्या? 50 किलोमीटर आप नहीं रोक पा रहे हैं, अपनी नाकामी आप नहीं बता रहे हैं। असम के अंदर, त्रिपुरा के अंदर, बंगाल के अंदर जो बॉर्डर है, वह आपके जिम्मे है और उसकी सुरक्षा के साथ खिलवाड़ आपने किया है, गृह मंत्रालय ने किया है, भारतीय जनता पार्टी की सरकार ने किया है। आप अपने दोष राज्य सरकारों के ऊपर मढ़ते हैं! आधार कार्ड तो आदमी तब मांगेगा, जब राज्य की सीमा में घुसेगा। जब 50 किलोमीटर सीमा की सुरक्षा आपके जिम्मे है, तो आप क्या कर रहे थे, आपकी सरकार क्या कर रही थी? क्या वह बंगलादेशी सुपरमैन है, जो सीधे 50 किलोमीटर फांदकर आएगा और 50 किलोमीटर के बाद सीधे ममता जी के पास पहुंच जाएगा और कहेगा, हमें आधार कार्ड दो? यह कैसा तर्क है?

आपने कहा, भारत के अंदर कोई भी नागरिक अवैध पासपोर्ट, अवैध वीजा लेकर नहीं रह सकता, लेकिन मैं दूसरी बात आपसे पूछना चाहता हूँ। इस बात का मैं समर्थन करता हूँ कि वह बिल्कुल नहीं रह सकता, लेकिन जो हिंदुस्तान के डकैत आज विदेशों में बैठकर हमको चिढ़ाने का काम कर रहे हैं, जिन्होंने हमारी बैंकों को लूटा है, जिन्होंने आम आदमी का पैसा लूटा है और 20,000 करोड़ की लूट करने वाले नीरव मोदी और मेहुल चोकसी कई वर्षों से हिंदुस्तान छोड़कर बाहर बैठे हुए हैं और इस देश को चिढ़ा रहे हैं।[£] वह हिंदुस्तान की बैंकों का 3,000 करोड़ लूटकर विदेशों में बैठा हुआ है। आप उसको आज तक वापस क्यों नहीं ला पाए? विजय माल्या, हिंदुस्तान का 9,000 करोड़ रुपये लूटकर, हिंदुस्तान के बैंकों का लूटकर, हिंदुस्तान के आम आदमी का पैसा लूटकर विदेशों में बैठा हुआ है। वह आपको चिढ़ाता रहता है।

उपसभाध्यक्ष (श्रीमती माया नारोलिया): माननीय सदस्य, कृपया विधेयक पर ही अपनी बात रखें।

श्री संजय सिंह: महोदया, मैं विषय पर ही बोल रहा हूँ। इन्हीं लोगों से सीखा है।

श्री नित्यानन्द राय: महोदया, ...(**व्यवधान**)...

SHRI SANJAY SINGH: Madam, I am not yielding. ...*(Interruptions)*... I am not yielding. मंत्री जी को तब बोलने दिया जाए, जब मैं yield करूँ। I am not yielding.

[£] Expunged as ordered by the Chair.

श्री नित्यानन्द रायः महोदया, मैं आपका संरक्षण चाहता हूँ। ...(**व्यवधान**)... जब आप बिल से बाहर बोल रहे हैं, तो आप बिल से बाहर सुनने के लिए भी तैयार रहें। ...(**व्यवधान**)...

श्री संजय सिंहः एकदम ठीक है। जब आपका मौका आएगा, आप बोलिएगा। महोदया, हम लोगों ने टीवी चैनल पर खबर देखी, विजय माल्या आएगा, तिहाड़ की बैरक में रहेगा, यहां पर उसको रोका जाएगा, यहां उसको सजा दी जाएगी। टीवी चैनल वाले यह खबर चला रहे थे और ये लोग भी बोल रहे थे कि विजय माल्या को लाएंगे। 9,000 करोड़ की लूट करने वाला विजय माल्या आज विदेशों में बैठकर चिढ़ा रहा है। एक ललित मोदी है, जिसने कौन-से देश की नागरिकता ले ली है, संजय राउत जी? मैं तो वह नाम ही भूल गया! ...(**व्यवधान**)... Vanuatu. उसने वानूआतू की नागरिकता ले ली। उसने कहा, "एक करोड़ जमा करो।" वानूआतू चलो। वह वानूआतू चला गया।

नितिन संदेसरा हिंदुस्तान के 6 हजार करोड़ रुपये लूटकर विदेशों में बैठा हुआ है और आपको चिढ़ा रहा है। महोदया, मैं इस सदन का सम्मानित सदस्य हूं, देश के सर्वोच्च सदन का सदस्य हूं। बड़े दुख और पीड़ा के साथ कह रहा हूं ...(**व्यवधान**)... मेरा पासपोर्ट जब्त है। ...(**व्यवधान**)... क्या मैं हिंदुस्तान का नागरिक नहीं हूं? क्या मैं इस सर्वोच्च सदन का सदस्य नहीं हूं? मैं मेम्बर ऑफ पार्लियामेंट हूं, लेकिन मेरा पासपोर्ट जब्त है। मैं कहना चाहता हूं, अगर वास्तव में तुम्हारी नीयत साफ है, तो आज हिंदुस्तान के अंदर जिन-जिन लोगों का 50 करोड़ रुपये से ज्यादा बकाया है, सबका पासपोर्ट जब्त करो। कोई हिंदुस्तान छोड़कर भागने न पाए। ...(**व्यवधान**)... आप अनावश्यक बातें करते हैं! 11 साल से आपकी राज्यों में सरकार है, 11 साल से आपकी केंद्र में सरकार है। फिर भी बंगलादेशी घुसपैठियों की सही संख्या नहीं बता पाते कि आपने कितने भगाए? आज बताइए, आपने कितने लोगों को भगाया? 11 साल के अंदर आपने कितने बंगलादेशी घुसपैठियों को भगाया? केवल राजनीति करते हैं। जब बंगाल का चुनाव आता है, तब राजनीति शुरू! जब बिहार का चुनाव आता है, तब राजनीति शुरू! लेकिन इससे ऊपर भी सोचो। इन्होंने कितना बड़ा पाप किया, पूरे देश को सुनना चाहिए! पंजाब में बीएसएफ की देखरेख की सीमा को बढ़ाकर 50 किमी तक कर दिया। इसके साथ-साथ, [£] आप वही लोग हैं, जिन्होंने हमारे भारत के नागरिकों का अपमान किया। 144 करोड़ की आबादी वाला हिंदुस्तान, दुनिया का सबसे बड़ा लोकतंत्र हिंदुस्तान, दुनिया में भारत की बात जब आती है, तब राष्ट्रपिता महात्मा गांधी से हमारी पहचान, भारत की बात जब आती है, तब गौतम बुद्ध से हमारी पहचान, बाबा साहेब डा. भीमराव अम्बेडकर से हमारी पहचान। लेकिन मुझे शर्म आती है कि अमेरिका ने 144 करोड़ की आबादी वाले हिंदुस्तान के नागरिकों को हथकड़ी पहनाकर, पैरों में बेड़ियां डालकर हिंदुस्तान की धरती पर भेजा, और आपको शर्म नहीं आई? आप हंस रहे थे, मज़ाक उड़ा रहे थे! अमृतसर में जब हमारे नागरिकों को हथकड़ियों में उतारा गया, तब प्रधान मंत्री वहां उस वक्त थे, लेकिन उन्होंने कोई सवाल नहीं उठाया। फिर उन नागरिकों को कैदियों की वैन में बैठाकर हरियाणा भेज दिया गया। आपको बोलने का कोई अधिकार नहीं है।

[£] Expunged as ordered by the Chair.

Contents Page

उपसभाध्यक्ष (श्रीमती माया नारोलिया): माननीय सदस्य, आपका बोलने का समय समाप्त हो गया। हम राष्ट्र भक्त थे, हैं और रहेंगे। आपसे किसी भी प्रमाण-पत्र की जरूरत नहीं है। ...(**समय की घंटी**)... ...(**व्यवधान**)... माननीय सदस्य, आपका समय हो गया।

श्री संजय सिंह: आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अगले वक्ता श्री शंभू शरण पटेल। आपका समय दस मिनट का है।

श्री शंभू शरण पटेल (बिहार): जी मैडम, मैं दस मिनट में ही बोलूंगा। उपसभाध्यक्ष जी, आपने मुझे एक महत्वपूर्ण बिल अप्रवास और विदेशियों विषयक विधेयक, 2025 पर बोलने का मौका दिया है, इसके लिए मैं आपका हृदय से आभार व्यक्त करता हूं। महोदया, इस बिल का उद्देश्य भारत में विदेशियों अप्रवास, प्रवेश और प्रवास को विनियमित करना है। 1975 में एक फिल्म शोले आई थी, जिसमें एक मशहूर डॉयलॉग था, असरानी जी ने कहा था कि मैं अंग्रेज के जमाने का जेलर हूं। उसी तरह से अभी हमारे स्वतंत्र भारत में भी अंग्रेज़ के जमाने के बनाए गए कानून चले आ रहे थे, जिसका अवलोकन करने के बाद माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व वाली सरकार ने बहुत से गैर-जरूरी कानून को निरस्त किया और कुछ कानूनों को संशोधित कर उसे आजाद भारत का कानून बनाया है।

उपसभाध्यक्ष जी, अभी भारत में प्रवासी विदेशी नागरिकों को भारत में प्रवेश हेतु चार कानूनों का प्रावधान है। जिसमें पासपोर्ट (भारत में प्रवेश) अधिनियम, 1920, विदेशियों का पंजीकरण अधिनियम, 1939, विदेशी नागरिक अधिनियम, 1946 और अप्रवास (वाहक दायित्व) अधिनियम, 2000 हैं। जैसा मैंने पूर्व में कहा कि उपरोक्त चार कानूनों में से तीन कानून आजादी के पहले के हैं, जिन्हें निरस्त कर स्वतंत्र भारत का कानून बनाना जरूरी था। अप्रवास और विदेशियों विधेयक, 2025 पारित हो जाने के बाद अब नया अप्रवासन कानून बनेगा, जिससे भारत की सुरक्षा मजबूत होगी और भारत में अवैध घुसपैठ पर लगाम लगेगी। हमारा देश भारत ...(**व्यवधान**)... मेरा टाइम पॉज किया जाए। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): आप बोलिए। शंभू जी, आप बोलिए, बाकी सब बैठ जाइए। आप बोलिए। ...(**व्यवधान**)... शंभू जी, आप बोलिए। ...(**व्यवधान**)... आप सब बैठ जाइए। ...(**व्यवधान**)... यह कौन-सा रूल है। शंभू जी, आपको समय दिया जा रहा है।

श्री शंभू शरण पटेल: महोदया, 2014 के पहले भारत के नेतृत्वकर्ता के नेतृत्व में सभी डिपार्टमेंट्स में घोटाले और भ्रष्टाचार व्याप्त था। 2014 के बाद जब माननीय प्रधान मंत्री जी ने देश की गद्दी को संभाला, तो उस समय भारत की अर्थव्यवस्था, दुनिया की दसवीं सबसे बड़ी अर्थव्यवस्था थी। उसके बाद 2014 से लेकर अभी 2025 जो चल रहा है, उसमें भारत दुनिया की पांचवीं सबसे बड़ी अर्थव्यवस्था बन गई है और इसको कहने में कोई अतिश्योक्ति नहीं है कि 2027 तक भारत दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएगी। भारत में अब व्यापार करना आसान हो गया है।

Contents Page

भारत में शिक्षा प्राप्त करना, अस्पतालों में सस्ते और अच्छे इलाज की वजह से मेडिकल टूरिज्म की संख्या बढ़ी है। महोदया, ईज़ ऑफ डूइंग बिज़नेस होने की वजह से भारत में विदेश से आने वाले लोगों की संख्या बढ़ी है। महोदया, हमारा भारत देश 'अतिथि देवो भवः' और 'वसुधैव कुटुम्बकम्' पर विश्वास रखता है। हम वैध रूप से आने वाले लोगों का दिल खोलकर स्वागत करते हैं, उनका सत्कार करते हैं, लेकिन जो अवैध रूप से आएंगे और जो आए हैं, उन्हें उसी तरह से उनके देश में वापस भेज दिया जाएगा।

महोदया, अभी हमारे आप पार्टी के सदस्य बंगाल सरकार के प्रवक्ता के रूप में बोल रहे थे, मैं उनकी बातों का भी जवाब दूंगा। हमारे विपक्षी दल के कुछ सदस्य फेडरल स्ट्रक्चर की बात करते हैं, प्रांतों के आंतरिक मामलों में केंद्र सरकार पर हस्तक्षेप करने का आरोप लगाते हैं, मैं आपके माध्यम से एक बात बताना चाहता हूं कि भारत एक स्वतंत्र राष्ट्र है और संसद में केंद्र सरकार द्वारा बनाया गया कानून भारत के सभी प्रांतों पर लागू होता है और खास कर देश की सुरक्षा और नागरिकता के सवाल पर सिर्फ भारत सरकार का कानून ही अंतिम रूप से मान्य माना जाता है।

महोदया, हमारे देश में एक प्रांत है – पश्चिमी बंगाल। वह भारत का एकमात्र ऐसा प्रांत है, जहाँ पर अवैध रूप से सबसे ज्यादा बंगलादेशी मुसलमान और रोहिंग्या रहते हैं। उन लोगों को नागरिकता देने के लिए, वहाँ की सरकार के संरक्षण में उनके अवैध रूप से आधार काड्र्स, अवैध रूप से राशन काड्र्स, अवैध रूप से पासपोर्ट बनाये जाते हैं, उन्हें देश का वोटर बनाया जाता है। उनसे देश के खिलाफ पूरे हिंदुस्तान में घूम-घूमकर दंगे कराए जाते हैं। आज उन्हीं रोहिंग्या और बंगलादेशियों की वजह से बंगाल की यह स्थिति हो गई है कि वहाँ के बहुत सारे जिलों में हिंदुओं की संख्या घट गई है, वे अल्पसंख्यक हो गए हैं। वहाँ की बहन-बेटियों के साथ बंगलादेशी और रोहिंग्या जो अत्याचार कर रहे हैं, उसको बोलने में भी शर्म आती है।

महोदया, संजय जी बंगाल के प्रवक्ता बनकर बोल रहे थे, मैं उनके लिए यह कहूंगा कि वे बंगाल की हालत जाकर देखें। वे उत्तर दिनाजपुर में देखें, मालदा में देखें, कालियाचक में देखें, नॉर्थ चौबीस परगना में जाकर देखें कि हिंदुओं के साथ किस तरह से गलत व्यवहार किया जाता है। महोदया, ऐसे रोहिंग्याओं को, ऐसे बंगलादेशियों को वापस भेजने के लिए और उन्हें आइडेंटिफाई करने के लिए अगर भारत सरकार कोई भी कानून लाती है, तो देश हित में लाती है। हमारी सरकार हमेशा से राष्ट्र हित की भावना से काम करती है, न कि उनकी तरह तुष्टिकरण नीति के जैसे किसी एक धर्म और एक मज़हब के लिए काम करती है। हमारी सरकार का कहना है, 'सबका साथ-सबका विकास-सबका विश्वास और सबका प्रयास।' महोदया, आज तक जितना भी हुआ है, उसी आधार पर हुआ है। 2014 के बाद 2025 तक हमारी नरेन्द्र मोदी जी की सरकार जो भी कानून लाई है, वह सभी के लिए लाई है और देश को सुरक्षित करने के लिए लाई है, देश के विकास के लिए लाई है, न कि किसी धर्म और मज़हब के खिलाफ लाई है।

महोदया, आज मैं सदन के माध्यम से देश के माननीय प्रधान मंत्री और गृह मंत्री जी से आग्रह करना चाहूंगा कि जो बंगलादेशी और रोहिंग्या अवैध रुप से पश्चिमी बंगाल और झारखंड के कुछ एरियाज़ में रह रहे हैं, उनकी जांच एनआईए को दें और उसके लिए एक कमेटी भी बनाएं। महोदया, ऐसे जो लोग अवैध रूप से रह रहे हैं, उन्हें देश से अविलंब डिपोर्ट किया जाए। महोदया, 'आप्रवास और विदेशियों विषयक विधेयक, 2025' का मुख्य उद्देश्य देश में अवैध अप्रवासन को

Contents Page

रोकना, देश की आंतरिक सुरक्षा को सुदृढ़ करना और विदेशी घुसपैठियों को रोकना है। महोदया, संजय जी राज्य की सरकार कह रहे थे, वहाँ तो केंद्र की सरकार है, बीएसएफ के जिम्मे सुरक्षा है, तो मैं इस पर उनसे यह कहना चाहूंगा कि आप 2014 से पहले जितनी घुसपैठ हुई है, उसका और जो अभी तक की घुसपैठ है, उसका डेटा मिला लीजिए, आपको पता चल जाएगा।

महोदया, पहले बंगलादेश की पूरी सीमा, जो लगभग 2,000 किलोमीटर से ऊपर की है, वह पूरी तरह से खुली हुई थी, लेकिन आज हमारे माननीय गृह मंत्री जी के नेतृत्व में लगभग 85 परसेंट सीमा में बाड़ लगाने का काम हो चुका है। माननीय गृह मंत्री जी ने कहा था कि बहुत सारी ऐसी जगहें हैं, जहाँ पर फेंसिंग नहीं हो सकती है, क्योंकि वहाँ पर नदी है, नाला है तथा और भी कुछ है, इसलिए इन्हें इस बात को समझना चाहिए। जिन संजय जी ने आरोप लगाया है, जिनके खिलाफ परिवारवाद की बात करके सत्ता में आए – वे कहते थे इंदिरा का पुत्र कौन - राजीव, राजीव का पुत्र कौन, राजीव की पत्नी कौन – सोनिया, सोनिया का बेटा कौन – राहुल। महोदया, वे डीएमके पर बोले – अभी राम गोपाल जी मौजूद नहीं हैं, वे उनकी पूरी फैमिली पर भी बोले, लेकिन उन्होंने उन्हीं के साथ जाकर सरकार बनाई, लेकिन हमारी सरकार पर दोषारोपण करने का काम करते हैं।

महोदया, इस कानून के आने के बाद देश में जो विदेशी लोग आते हैं, चाहे वे मेडिकल टूरिज्म के नाम पर आएं या एजुकेशन के लिए आएं या फिर घूमने के लिए आएं, वे जिस अस्पताल में, जिस यूनिवर्सिटी में रहेंगे, जिस होटल में रहेंगे, उनको उसकी ऑनलाइन इंफॉर्मेशन सरकार को देनी होगी। इसमें गलत क्या है? संजय राउत जी चले गए, वे कह रहे थे कि ये देश को जेल बनाना चाहते हैं। यह देश जेल नहीं है। यह देश 'अतिथि देवो भवः' के सिद्धांत पर चलता है। उनके कार्यकाल में, यूपीए के कार्यकाल में ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): कम्प्लीट करिए, आपको एक मिनट का समय और...

श्री शंभू शरण पटेल: मैडम, मुझे एक मिनट और दे दीजिए। अभी मेरा टाइम बाकी है।

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अभी आपके पास समय है।

श्री शंभू शरण पटेल: यूपीए के कार्यकाल में सिर्फ 10 देशों के लिए ऑनलाइन वीजा का प्रावधान था। हमारी सरकार ने बढ़ाकर 169 देशों के लिए ऑनलाइन वीजा का प्रावधान किया है। आप बताएं कि हम लोग विदेशियों या अतिथियों को बुलाने का काम कर रहे हैं या उनको भगाने का काम कर रहे हैं? ये उनको डिसाइड करना है। किसी पर आरोप लगा देना, मिथ्या आरोप लगा देना, इसके अलावा विपक्ष के पास तो कुछ नहीं है। गांधी जी ने 1948 में ही कह दिया था कि जिस वजह से कांग्रेस बनी, वह उद्देश्य पूरा हो गया है और कांग्रेस को समाप्त हो जाना चाहिए। देश की जनता कांग्रेस को समाप्त कर रही है और हमारी सरकार अंग्रेजों द्वारा बनाए गए गलत कानूनों को संशोधित कर रही है और समाप्त कर रही है। हमारी सरकार का एक ही उद्देश्य है और वह है देश को विकसित राष्ट्र बनाना। नरेन्द्र मोदी जी का लक्ष्य है कि 2047 तक भारत विकसित राष्ट्र बनेगा।

Contents Page

इसमें कहीं कोई दो राय नहीं है। मैडम, जो भी आरोप-प्रत्यारोप लगाते हैं, उनका काम ही है, उनकी नौकरी ही आरोप-प्रत्यारोप लगाना है।

मैडम, यह देश को मजबूत करने वाला कानून है। यह राष्ट्र प्रथम की भावना से ओत-प्रोत कानून है। इसलिए मैं काकोरी कांड के बाद जब राम प्रसाद बिस्मिल जी की अंतिम इच्छा पूछी गई थी, तो उन्होंने राष्ट्र के लिए एक पंक्ति कही था। मैं उस पंक्ति को बोलते हुए अपनी वाणी को विराम दूंगा। उन्होंने कहा था :

जीवन पुष्प चढ़ा चरणों में, मांगे मातृभूमि से यह वर,
तेरा वैभव अमर रहे मां, हम दिन चार रहें न रहें।

जय हिंद! जय भारत! वंदे मातरम!

उपसभाध्यक्ष (श्रीमती माया नारोलिया): धन्यवाद। अगले वक्ता के रूप में माननीय सदस्य श्री रामजी। माननीय सदस्य श्री रामजी अनुपस्थित हैं। अगले वक्ता के रूप में माननीय सदस्य डा. अजित माधवराव गोपछड़े।

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): सभापति महोदया, The Immigration and Foreigners Bill, 2025, यह विधेयक हमारे हिंदुस्तान की सुरक्षा, अखंडता एकात्मता के लिए बहुत ही महत्वपूर्ण है। इसलिए मैं माननीय प्रधान मंत्री मोदी जी, माननीय अमित शाह जी और माननीय नित्यानन्द राय जी का तन-मन से अभिनंदन करता हूं और धन्यवाद व्यक्त करना चाहता हूं। यह विधेयक क्यों आवश्यक है, मैं यह बताना चाहता हूं। उपसभाध्यक्ष महोदया, हिंदुस्तान में बहुत सारी ऐसी जगह हैं, बहुत सारे ऐसे शहर हैं - हैदराबाद है, मालेगांव है, भिवंडी है - ऐसे कई शहरों में अवैध घुसपैठियों के माध्यम से, मृत व्यक्ति की बोगस वोटिंग होती है। यह बोगस वोटिंग का बहुत बड़ा षड्यंत्र है। हमारे देश में इन अवैध घुसपैठियों के माध्यम देश विरोधी ताकतें बड़ी मात्रा में मृत व्यक्ति की बोगस वोटिंग करती हैं और घर जाकर सो जाती हैं। मृत व्यक्तियों की बोगस वोटिंग के षड्यंत्र के माध्यम से, ये अवैध घुसपैठिए बहुत बड़ी मात्रा में करते हैं, इनमें रोहिंग्या है, बंगलादेशी है और बहुत सारे अन्य भी हैं। मैं गृह राज्य मंत्री श्री नित्यानन्द राय जी का अभिनंदन करना चाहता हूं। बहुत सारे असामाजिक तत्व, राष्ट्र विरोधी ताकतें ऐसी हैं, जो अपने माता-पिता का नाम भी वोटर लिस्ट में नहीं लिखते हैं। इनमें ज्यादा से ज्यादा बंगलादेशी और रोहिंग्या घुसपैठिए बहुत बड़े प्रमाण में मिल गए हैं। एक आदमी सरकार की अनेक योजनाओं का लाभ ले रहा है। वे बोगस वोटिंग तो कर ही रहे हैं, लेकिन हमारी सरकार की योजनाओं का लाभ भी उठा रहे हैं। अवैध तरीके से रहने वाले ये बंगलादेशी और रोहिंग्या हजारों की संख्या में हैं। ये हमारी लोकतांत्रिक प्रणाली के लिए बहुत बड़ा खतरा हैं। हिंदुस्तान की अर्थव्यवस्था पर ये घुसपैठिए एक बहुत बड़ा बोझ बन चुके हैं। उपसभाध्यक्ष महोदया, हिंदुस्तान के सरकारी अस्पताल, हिंदुस्तान के सरकारी स्कूल, मनोरंजन की जगह, हिंदुस्तान की सरकारी राशन की दुकानें, इनका मुफ्त में इस्तेमाल ये सारे अवैध घुसपैठिए कर रहे हैं। वे इन चीजों का लाभ ले रहे हैं। इन अवैध घुसपैठियों की वजह से, हजारों अवैध घुसपैठिए सरकार की सारी योजनाओं का लाभ ले रहे हैं। इसकी वजह

Contents Page

से यह हमारी अर्थव्यवस्था के ऊपर बहुत बड़ा बोझ बन चुका है। इसके माध्यम से इन लोगों के द्वारा अनैतिक गतिविधियाँ की जा रही हैं और राष्ट्र विरोधी षड्यंत्र भी रचे जा रहे हैं। यह हमारे हिन्दुस्तान की आर्थिक सुरक्षा के लिए बड़ा खतरा बन चुका है।

माननीय उपसभाध्यक्ष महोदया, Tata Institute of Social Sciences और JNU के द्वारा प्रस्तुत एक रिपोर्ट भी आ गई है। उसमें एक उल्लेख किया गया है कि बंगलादेशी एवं म्यांमार से आए घुसपैठियों की वजह से हिन्दुस्तान में दिल्ली, मुम्बई कोलकाता, बेंगलुरु, मद्रास, इन जगहों पर, इन मेट्रो सिटीज़ की सुरक्षा के लिए ये खतरा बन चुके हैं। अभी जांगड़ा जी ने इसके बारे में बोला था, यह बहुत अच्छा है, मैं उनका अभिनंदन करता हूँ। मिजोरम और मणिपुर के बारे में उन्होंने कहा है कि यह समस्या देश के लिए क्यों गंभीर खतरा बन चुकी है। ये लोग, ये बंगलादेशी, रोहिंग्या म्यांमार की बाउंड्री से, बंगलादेश की बाउंड्री से यहाँ आकर तस्करी, दस्तावेज में जालसाजी, मानव तस्करी में लिप्त हैं। ये सारे लोग ऐसे आपराधिक नेटवर्क बना कर अवैध गतिविधियों को बढ़ावा दे रहे हैं। मैं फिर से हमारे सांसद, जांगड़ा जी का अभिनंदन करना चाहता हूँ कि उन्होंने मणिपुर के बारे में बोला है। मैं इस कड़ी को आगे बढ़ाना चाहता हूँ। ये रोहिंग्या और बंगलादेशी, जो दूसरे देशों से इस मणिपुर में आए हैं, उन्होंने अवैध घुसपैठियों के माध्यम से वहाँ पर अवैध दृष्टि से नशीली चीजों की खेती करने का काम चालू किया है। माननीय उपसभाध्यक्ष महोदया, वे इन नशीली दवाओं और इन नशीली चीजों के माध्यम से अवैध रूप में पैसा भी ला रहे हैं, अवैध रूप में अत्याधुनिक हथियार भी ला रहे हैं, हमारे सामान्य नागरिकों के बीच में दहशत भी पैदा कर रहे हैं और एक अलग प्रशासन, एक अलग राज्य की माँग करना, यहाँ तक वे गए हैं। इतनी मर्यादा भंग करके ये लोग हमारे ही देश में रहते हुए यहाँ आकर अलग से राज्य माँग रहे हैं! यह शर्म की बात है। गृह मंत्री जी यह जो विधेयक लाए हैं, इसके लिए मैं उनका अभिनंदन करना चाहता हूँ कि उन दहशतगर्दों को, उन अवैध घुसपैठियों को यह सबसे बड़ा करारा जवाब है। यह मोदी जी का करारा जवाब है, यह माननीय अमित शाह जी का करारा जवाब है। हमारे देश में रह कर हमारे खिलाफ, हमारे हिन्दुस्तान के खिलाफ अलग राज्य की माँग करना, यह किस दृष्टि से शोभा देता है!

माननीय उपसभाध्यक्ष महोदया, हमारी एक सांसद बहन ने अभी एक प्रश्न पूछा कि उन्हें confusion है कि घुसपैठिया क्या है और शरणार्थी क्या है। मैं बहन जी को समझाना चाहता हूँ कि घुसपैठिए की जो व्याख्या है, इस व्याख्या के अनुसार हिन्दुस्तान की सरकार की permission के बिना, हमारे देश में घुस कर, अवैध तरीके से रह कर राष्ट्र विरोधी कार्य में सम्मिलित होना, इसको घुसपैठिया बोलते हैं और शरणार्थी किसको कहा जाता है, तो शरणार्थी उसको कहा जाता है, जो हमारी सरकार को हाथ जोड़ कर, विनती करके कि हमें आपकी पनाह दो, ऐसा बोल कर जो यहाँ आकर, हमारे आश्रय में आकर शांति से और ईमानदारी से हमारी इस भारत माता की, इस देश की सेवा में समर्पित होता है, उसको हम शरणार्थी कहते हैं। मैं अपनी बहन को यह कहना चाहता हूँ कि यह हिन्दुस्तान है, यह बदला हुआ हिन्दुस्तान है। 2014 के पहले जो भी कानून थे, मैं गृह राज्य मंत्री, नित्यानन्द राय जी को बहुत धन्यवाद देना चाहता हूँ कि वे सारे कानून, The Foreigners Act, 1946; The Passport Act, 1920; The Registration of Foreigners Act, 1939; ब्रिटिश शासन के दौरान के औपनिवेशिक कानून; The Immigration (Carriers' Liability) कानून, वर्ष 2000, ये सारे कानून आपने खत्म कर दिए, इसलिए मैं आपका अभिनंदन करता हूँ।

Contents Page

इन सबको एक करके, इनको एकीकृत करके आप जो नया बिल लाए हैं, इसके जरिए हिन्दुस्तान की प्रगति के लिए, हिन्दुस्तान की सुरक्षा के लिए आपने एक बहुत बड़ी पहल की है।

उपसभाध्यक्ष महोदया, अभी कुछ लोगों ने proof माँगे थे। मैं यह बताना चाहता हूँ कि मद्रास उच्च न्यायालय ने गृह मंत्रालय को भी यह कहा है कि यह अधिकृत मामला है। बहुत सारे अवैध प्रवासी हमारे देश में आकर, यहाँ रह कर छोटे-छोटे अपराध करके, एक नेटवर्क बना कर, नशीली दवाइयों और मानव तस्करी का काम कर रहे हैं और ये देश विरोधी ताकतों के साथ रह रहे हैं। उच्च न्यायालय ने भी हमें इसके ऊपर उपयुक्त कानून बनाने की सलाह दी है। हमें उस उच्च न्यायालय का भी सम्मान करना चाहिए। बेंगलुरु में, 2024 में बेंगलुरु पुलिस ने 93 बांग्लादेशी प्रवासियों को हिरासत में लिया। उसमें यह पाया गया कि ये सारे लोग आपराधिक गतिविधियों में संलिप्त थे। इससे बड़ा प्रूफ क्या चाहिए?

महोदया, यह जो विधेयक आया है, यह हमारे देश की सुरक्षा, हमारी उन्नति, हमारी समृद्धि और शांति के लिए हमारी सरकार की जिम्मेदारी है। हम किसी को रोकने के लिए यह विधेयक नहीं ला रहे हैं, बल्कि हम यह चाहते हैं कि यहाँ जो भी लोग आएँ, वे हमारे देश के कानूनों का पालन करें। अभी हमारे मित्र ने बताया कि अस्पतालों और शैक्षणिक संस्थाओं को विदेशियों की उपस्थिति की सूचना देना बहुत ही अनिवार्य है। यह कानूनी रूप से बनाया जाने वाला एक सबसे बड़ा विधेयक है। इसके लिए मैं माननीय मंत्री जी का मन से अभिनंदन करना चाहता हूँ। माननीय मंत्री जी, आप यह जो विधेयक लाये हैं, इसके लिए मैं आपका अभिनंदन इसलिए करना चाहता हूँ, क्योंकि यह विधेयक केवल राष्ट्रीय सुरक्षा को ही मजबूत नहीं करेगा, बल्कि इससे हमारी शिक्षा, रिसर्च, संशोधन, हमारे विदेशी व्यापारी, हमारे चिकित्सा यात्री, यानी मेडिकल टूरिज्म और विदेशी पर्यटन की वजह से हमारे देश की अर्थव्यवस्था को मजबूत करने का, हमारे राष्ट्र को समृद्ध करने का भी काम होगा। हिंदुस्तान वैश्विक स्तर पर आगे जा रहा है। हमारा जो अर्थ संकल्प है, जिस अर्थ संकल्प के लिए माननीय मोदी जी ने महासत्ता का जो सपना देखा है, उसमें हम इस विधेयक के माध्यम से वैश्विक स्तर तक जाने की बात कर रहे हैं।

महोदया, यहां पर बहुत सारी चीजें बताई गई हैं। इसमें अवैध प्रवेश पर कठोर दंड देना, बिना वैध पासपोर्ट या वीजा के भारत में प्रवेश करने पर 5 साल की कैद और 5 लाख तक का जुर्माना है। जाली दस्तावेजों का उपयोग और वीजा शर्तों का उल्लंघन भी होता है। परिवहन कंपनियों के मामले में देखिए, तो उनके द्वारा यात्रियों को बिना दस्तावेजों के ले जाने पर उनके ऊपर भी सजा और जुर्माना लगाना है। इसमें आव्रजन अधिकारियों को बिना वारंट के किसी को गिरफ्तार करने का अधिकार भी प्रदान करना है। इसके लिए मैं माननीय गृह मंत्री जी का और प्रधान मंत्री जी का मन से अभिनंदन करना चाहता हूँ।

महोदया, यह विधेयक केवल एक कानूनी सुधार ही नहीं है, बल्कि यह भारत की सुरक्षा और भारत के भविष्य के लिए एक महत्वपूर्ण कदम है। मैं विपक्ष से भी आग्रह करना चाहता हूँ कि वह इस विधेयक को राजनीतिक चश्मे से नहीं देखे, बल्कि इसे राष्ट्रहित के चश्मे से देखे, इसे राष्ट्रीय विचारधारा के माध्यम से देखे। इस राष्ट्र के संरक्षण के लिए, राष्ट्र की प्रगति के लिए, भारत माता की प्रगति के लिए हमें महासत्ता बनाने के लिए, आइए, हम सब जन मिलकर, विपक्षी और हम सत्ताधारी, सभी मिलकर इस विधेयक का समर्थन करें, जिसकी वजह से हमारे देश की सुरक्षा को बहुत बड़ी मदद होगी, हमारा देश सुरक्षित होगा। जो बाहरी आतंकवादी हमारे देश में

Contents Page

आकर रहने की कुचेष्टा कर रहे हैं, उनको कुचलने का समय आ गया है। मैं चाहता हूँ कि आप सब लोग, इस सदन के हम सारे लोग, एक साथ मिलकर भारत माता की सेवा के लिए, इस सुरक्षा से संबंधित विधेयक का समर्थन करें। मैं आपसे विनती करते हुए, यही प्रार्थना करता हूँ, धन्यवाद, नमस्कार।

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अगले वक्ता के रूप में - माननीय सदस्य, श्री मस्तान राव यादव बीडा। आपका 3 मिनट का समय है।

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Madam, I rise to support the Immigration and Foreigners Bill, 2025, on behalf of our Telugu Desam Party and our leader, the hon. Chief Minister of Andhra Pradesh, Shri Nara Chandrababu Naidu. This Bill will replace the old laws, namely, the Passport (Entry into India) Act, 1920; the Registration of Foreigners Act, 1939; the Foreigners Act, 1946; and, the Immigration (Carriers' Liability) Act, 2000. In 2023-24, one crore individuals visited our country from various countries and this number is only going to grow as we head towards the *Aatmanirbhar* and *Viksit Bharat* 2047. I congratulate the hon. Home Minister, Shri Amit Shah, for giving us a comprehensive legislation. I would like to speak on three important points. One is about the educational institutions. As our country emerges as a global education destination, the requirement, under the proposed Bill, for maintaining accurate and secured records of students becomes very essential. Second is medical tourism. Over the last decade or so, we have seen an impressive growth in the medical tourism. In 2023, India has welcomed seven lakh medical tourists, contributing approximately US$ 9 billion to our economy.

Additionally, our Government has introduced *Ayush Visa* for foreign nationals to increase awareness and benefits of our traditional medical treatment methods. In the light of the above, there is a need to maintain comprehensive record of patients so that they can easily travel back and forth between India and their country. This Bill will help develop proper policy regarding medical tourism. The proposed Bill addresses this concern in Clause 10.

Third is Bureau of Immigration. Clause 5 of the Bill puts forward the establishment of Bureau of Immigration. This will help in modernizing the existing Bureau, which was established in 1971. Just as this Bill proposes to establish Bureau of Immigration, I would like the hon. Home Minister to consider setting up of a centralized authority for the welfare and safety of our Indian citizens, especially the migrant workers in foreign countries. In recent times, we are witnessing increasing incidents where Indian citizens are being targeted around the world and their families spent sleepless nights worrying about their welfare. Therefore, to help the families of

Contents Page

our citizens abroad and to facilitate their safety, I would like to urge the Government to take my proposal into the consideration.

Madam, Vice-Chairman, as India marches towards its goal of becoming the third-largest economy by 2027 and a fully developed nation by 2047 under the leadership of hon. Prime Minister, Shri Narendra Modi, this modern and robust immigration policy will undoubtedly play a crucial role in realizing these aspirations. I, therefore, support this Bill. I thank the Government for putting forward this important piece of legislation. Thank you, Madam.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): धन्यवाद। अगले वक्ता के रूप में माननीय सदस्य, श्री महेंद्र भट्ट जी हैं। आपका समय 10 मिनट है।

श्री महेंद्र भट्ट (उत्तराखंड): उपसभाध्यक्ष महोदया, मैं आपका हृदय से आभार व्यक्त करता हूँ कि आपने मुझे देश की आंतरिक सुरक्षा के लिए जिस विधेयक पर आज चर्चा हो रही है, उस पर अपनी बात रखने का मौका दिया।

महोदया, देश के अंदर घुसपैठ को रोकने के लिए यह कड़ा कानून है। पश्चिमी बंगाल में जिस प्रकार से घुसपैठ हो रही है, वह एक बहुत ही चिंतनीय विषय है। उस पर किस प्रकार से अंकुश लगे - इस कानून में उसका उल्लेख है। भारत में आने वाले वैध वीजा और वैध पासपोर्ट की अत्यंत आवश्यकता है - इस पर विस्तृत रूप से इस विधेयक में चर्चा है। जाली दस्तावेजों के खिलाफ कड़ा कानून इसके अंतर्गत है। वीजा अवधि के बाद भी भारत में रहने वालों पर कड़ी कार्रवाई हो - यह भी इसमें उल्लेखित है। कब व्यक्ति आता है, कितनी अवधि तक रहता है, किससे पूछ कर रहता है - इन सब विषयों पर इस विधेयक में विस्तार से उल्लेख किया गया है। भारत में रुकने और आने-जाने का क्या उद्देश्य है - इसका भी उल्लेख विधेयक के अंदर है।

आज भी पश्चिमी बंगाल की 450 किलोमीटर की सीमा सुरक्षा के क्षेत्र में नहीं है। गृह मंत्रालय द्वारा घुसपैठ को रोकने के लिए पश्चिमी बंगाल सरकार को 10 बार पत्र दिए जाते हैं, पर, एक प्रकार से वहाँ की स्थानीय सरकार आँख मूंदे हुए है। रोहिंग्या और बांग्लादेशी घुसपैठियों के प्रति वहाँ की सरकार की सहानुभूति का ही परिणाम है कि आज पश्चिमी बंगाल बंगलादेश और पाकिस्तान बनने की स्थिति में आ रहा है। अगर मैं पूरे विश्व की चर्चा करूं, तो अल्पसंख्यक लोग भारतवर्ष के अंदर सबसे सुरक्षित रहते हैं। हमने अनेकों लोगों को शरण भी दी है, चाहे उसमें पारसी समुदाय का क्षेत्र हो या तिब्बती समुदाय के लोगों को शरण देने का विषय हो, हम हर क्षेत्र में इस दिशा में सबका सहयोग करते हैं। अगर मैं घुसपैठ की चर्चा करूँ, तो यह मुख्य रूप से भारत- बंगलादेश सीमा के पास आने वाले राज्यों, पश्चिमी बंगाल, असम, मेघालय में काफी देखा गया है, लेकिन अब झारखंड में भी यह समस्या बढ़ रही है। बंगलादेश से सटे हुए पश्चिमी बंगाल के ऐसे अनेकों इलाके हैं, जिनके कारण यह घुसपैठ लगातार बढ़ रही है।

महोदया, पश्चिमी बंगाल के तीन जिले खास तौर पर मुर्शिदाबाद, मालवा और उत्तर दिनाजपुर पूरी तरह मुस्लिम बहुसंख्यक क्षेत्र बन चुके हैं। सीमा सुरक्षा बल अनेकों बार इनसे लड़ता है, घुसपैठियों को भगाता है, लेकिन घुसपैठ लगातार जारी है। पश्चिमी बंगाल के दीनापुर

Contents Page

में तो हाल ही में घुसपैठ को रोकने के लिए हुई मुठभेड़ में बीएसएफ के जवान घायल हुए। वहाँ पर घुसपैठिए हथियार लेकर देश के अंदर घुस रहे थे। बंगलादेश का ही एक नागरिक, जिसका नाम नूरुल हक है, वह अपना नाम बदलकर अधिकारी तक बन गया। उसका फर्जी पहचान पत्र और उसकी फर्जी वोटर आईडी बनी। उसने अपना फर्जी आधार कार्ड और पैन कार्ड बनाकर वहां पर अपना स्थान बनाया। ...(**व्यवधान**)... उसने फर्जी बनाया है। वह फर्जी है, पूरी तरह से फर्जी है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): आप बैठ जाइए।...(**व्यवधान**)... आप बैठ जाइए, इनको बोलने दीजिए। आप बैठ जाइए। ...(**व्यवधान**)...

श्री महेंद्र भट्ट: फरवरी, 2025 में सात बंगलादेशी घुसपैठिए गिरफ्तार हुए। ...(**व्यवधान**)... उनको वहां पर 7,000 करोड़ रुपये लेकर बॉर्डर पार करते हुए पकड़ा गया। बंगाल की सरकार ने वहां पर इस प्रकार के लोग रखे हैं, जो सात-सात हजार रुपये लेकर वहां से लोगों को जबरदस्ती घुसपैठ करा रहे हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): जिन्हें बोलने की अनुमति है, कृपया वे ही बोलें। ...(**व्यवधान**)... आप लोग बैठ जाइए। ...(**व्यवधान**)... इनको बोलने दीजिए।

श्री महेंद्र भट्ट: जनवरी, 2025 में बीएसएफ ने 24 से ज्यादा घुसपैठियों को बॉर्डर से खदेड़ने का काम किया है। ...(**व्यवधान**)... हर वर्ष, हर समय वहां इस प्रकार की स्थिति बनी हुई है। ...(**व्यवधान**)... महोदया, लोक सभा में 27 तारीख को ही यह विधेयक पारित हुआ। मैं कह सकता हूँ कि इसका उद्देश्य चार मौजूदा कानूनों को बदलना है, साथ ही, यह फर्जी पासपोर्ट के इस्तेमाल जैसे उल्लंघनों के लिए सख्त दंड पेश करता है। ...(**व्यवधान**)...

सुश्री सुष्मिता देव: *

उपसभाध्यक्ष (श्रीमती माया नारोलिया): यह बात रिकॉर्ड पर नहीं जा रही है। कृपया जिनको अनुमति हो, वे ही बोलें। ...(**व्यवधान**)...

श्री महेंद्र भट्ट: इससे विदेशियों के मामलों को अधिक स्पष्ट और व्यवस्थित रूप से प्रस्तुत करना है। यह नया कानून न केवल प्रवास संबंधी नियमों को एक साथ लाएगा, बल्कि विदेशी नागरिकों के अधिकारों और कर्तव्यों को भी स्पष्ट रूप से परिभाषित करेगा। यह विधेयक न केवल प्रवासी समुदाय के लिए, बल्कि देश के समग्र सामाजिक और आर्थिक विकास के लिए भी बहुत महत्वपूर्ण साबित होने वाला है।

* Not recorded.

Contents Page

महोदया, विदेशियों तथा अप्रवासन के मामलों की चर्चा बार-बार हो चुकी है, इसलिए मैं उसकी चर्चा नहीं करूँगा। ये मामले तीन विधेयकों के अधीन थे और अब इन तीनों विधेयकों को मिलाकर इसके विरुद्ध एक बड़ा विधेयक इस सदन के अंदर लाया गया है। इन कानूनों को निरस्त करने तथा व्यापक हितों में नया कानून बनाने के लिए यह विधेयक प्रस्तुत किया गया है। इस अधिनियम को बनाने का उद्देश्य अलग-अलग कानूनों की बहुलता को कम करना है। उत्तराखंड के अंदर भी बड़ी संख्या में बंगलादेशी घुस रहे हैं। इसका दूसरा उद्देश्य विदेशियों से संबंधित मामलों को विनियमित करना, जैसे वीजा की आवश्यकता, पंजीकरण, पासपोर्ट को पारदर्शी बनाना है। इसका तीसरा उद्देश्य भारत में प्रवेश करने तथा भारत से बाहर जाने वाले व्यक्तियों के लिए भी प्रक्रियाओं को व्यवस्थित करना है। यह विधेयक विदेशों से आने वालों के लिए अनिवार्य पंजीकरण को बाध्य करता है। प्रतिबंधित क्षेत्र में आवागमन, नाम परिवर्तन करके रहना, इसको भी यह प्रतिबंधित करता है। यह कानून इतना कड़ा है कि उसे ही सिद्ध करना होगा कि वह विदेशी नागरिक है। अब बिना वैध पासपोर्ट-वीजा के भारत में प्रवेश करना अपराध हो गया है और इसके लिए 5 वर्ष की जेल, 5 लाख का जुर्माने का प्रावधान किया गया है। जाली दस्तावेजों पर ठहरने या प्रवेश करने के लिए 2 से 7 वर्ष तक की जेल का प्रावधान किया गया है और इसके लिए इसमें 1 लाख से 10 लाख तक का जुर्माना तय किया गया है। तय समय से अधिक समय तक ठहरना, वीजा की शर्तों का उल्लंघन करने पर 3 वर्ष की जेल, 3 लाख का जुर्माना निश्चित किया गया है। अब रिपोर्टिंग अनिवार्य हो गई है। चाहे कोई विदेशी शिक्षण संस्थान में पढ़ रहा हो, विश्वविद्यालय में पढ़ रहा हो या जो विदेशी अस्पतालों और नर्सिंग होम्स में आते हैं, उनके लिए यह आवश्यक हो गया है कि वे निश्चित रूप से पंजीकरण करेंगे और उस पंजीकरण का पूरा रिकॉर्ड सरकार के अधीन रहेगा। ...(**व्यवधान**)...इसमें वाहनों की जवाबदेही भी तय की गई है। अगर कोई व्यक्ति या संस्था किसी विदेशी को कोई वाहन में लेकर आता है, तो ऐसे वाहनों पर भी दंड लगाने की व्यवस्था की गई है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): कृपया जिनको अनुमति हो, वे ही बोलें। ...(**व्यवधान**)... किसी और की बात रिकॉर्ड पर नहीं जाएगी। बिना अनुमति के कोई न बोलें।

श्री महेंद्र भट्ट: अगर किसी विदेशी के लिए प्रवेश की मनाही है, तो वही व्यक्ति, जो उसको लेकर यहां आया है, उसको ससम्मान उसके देश पहुंचाएगा। अगर ऐसा नहीं होता है, तो उस व्यक्ति की भी बिना वारंट के गिरफ्तारी होगी। इससे स्पष्ट है कि जो लोग विदेश से इस प्रकार से देश के अंदर लोगों को लाते हैं, उन पर एक प्रकार से अंकुश लगे और वे ऐसे लोगों को लेकर न आएँ, क्योंकि इसमें उन पर भी कड़ी कार्रवाई करने की बात कही गई है। यह विधेयक केंद्र को विदेशियों की आवाजाही को नियंत्रित करने का भी अधिकार देता है। अब विदेशियों को अपने व्यय पर ही भारत से बाहर निकलना होगा। पहले हमारी सरकार को इस बात के लिए बाध्य होना पड़ता था कि जो विदेशी यहां पकड़ा जाता था, उसको भारत सरकार भेजती थी, लेकिन अब उसको अपने खर्चे पर ही इस देश से बाहर निकलना होगा। अप्रवासन और विदेशी अधिनियम, 2025 भारत में अप्रवास ढांचे को आधुनिक बनाने का भी एक बहुत बड़ा प्रयास है। स्पष्ट कानूनी उपाय और

Contents Page

न्यायिक निगरानी के प्रावधान से राष्ट्रीय सुरक्षा की चिंता से मुक्ति मिलेगी, यह मैं विश्वासपूर्वक कह सकता हूँ।

महोदया, अभी हमारे कई साथी अनेक प्रकार की चर्चाएँ कर रहे थे। अगर किसी देश को शारीरिक रूप से तो नहीं, लेकिन अगर उसे मानसिक रूप से भी दिवालियेपन की ओर ले जाना होता है, तो उसके मानसिक संतुलन को बिगाड़ने का काम विदेशी लोग आकर करते हैं और उससे एक प्रकार की मानसिक गुलामी खड़ी होती है। हम इसके भुक्तभोगी हैं। हमने 100 सालों तक अंग्रेजों की गुलामी की है। उससे पहले भी हमने अनेक आक्रांताओं की गुलामी की है। मैं मोदी जी और गृह मंत्री जी का आभार व्यक्त करता हूँ। देश के अंदर ऐसा कानून पहली बार आया है कि देश में आने वाला एक-एक घुसपैठिया, एक-एक व्यक्ति की पहचान होगी। यह पहली बार इस देश में होगा। अभी तक ऐसा माहौल बना हुआ है कि देश में कौन, कहां से घुस रहा है, कोई पूछताछ नहीं होती। किस प्रकार से अपने राज्यों के अंदर लाने के लिए लोगों को दिहाड़ी पर लगाया जाता है - इतनी संख्या में इतने लोगों को लाइए, इस वार्ड में, इस बूथ पर वोट कम है, इतने रोहिंग्या मुसलमानों को भारत में लाइए - इस प्रकार का काम भी इस देश में हो रहा है। राज्य सरकारें इसे करा रही हैं।

इस कानून के बनने के बाद भारतवर्ष में वही व्यक्ति रहेगा, जिसकी पहचान भारतीय होगी। जो भी व्यक्ति यहां रहेगा, हम उसका स्वागत करेंगे। हम हर व्यक्ति का स्वागत करते हैं ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती माया नारोलिया): कृपया आप बैठ जाइए। चेयर की अनुमति के बिना कोई खड़ा नहीं होगा। आप बैठ जाइए। आपकी बात रिकॉर्ड पर नहीं जा रही है।

श्री महेंद्र भट्ट: हमने भारत को बंधुत्व के भाव से देखा है, हम 'वसुधैव कुटुम्बकम' को मानते हैं। लेकिन भारत में रहकर, भारतीय नागरिकता न होने बावजूद भी एक व्यक्ति इस देश के अंदर किस प्रकार के हथकंडे अपनाता है - वह हम सबने देखा है।

आज देश के अंदर जो बम ब्लास्ट हो रहे हैं। देश में जिस प्रकार के धर्म परिवर्तन के मामले चल रहे हैं, ये सारी घटनाएं उन लोगों द्वारा की जा रही हैं, जो इस भूमि को मातृभूमि नहीं मानते, माता की भूमि नहीं मानते। ऐसे लोगों को अब किसी भी हालत में सहन नहीं किया जाएगा।

मैं तो कहता हूं कि मोदी जी अपने कार्यकाल में ऐसे-ऐसे कानून लेकर आए हैं, जो देश की समृद्धि और सुरक्षा के लिए बहुत महत्वपूर्ण हैं। मैं आभार व्यक्त करता हूं, धन्यवाद करता हूं और अपनी वाणी को विराम देता हूं।

जय भारत! बहुत-बहुत धन्यवाद!

उपसभाध्यक्ष (श्रीमती माया नारोलिया): मैं अगले वक्ता के रूप में माननीय सदस्य रवंगवरा नारजारी जी को बोलने की अनुमति देती हूं। आपके पास बोलने के लिए तीन मिनट का समय है।

श्री रवंगवरा नारजारी (असम): उपसभाध्यक्ष महोदया, आपने मुझे the Immigration and Foreigners Bill, 2025 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। The

Immigration and Foreigners Bill, 2025 reflects the commitment of Modi Government to streamline immigration policies, strengthen national security ensuring economic stability of the country. It is a landmark legislative union that replaces four outdated laws: The Foreigners Act, 1946; the Passport (Entry into India) Act, 1920; the Registration of Foreigners Act, 1939; and the Immigration (Carriers' Liability) Act, 2000, creating a unified legal framework strengthening immigration laws.

The proposed Bill is a part of continuation of Modi Government to dismantle colonial-era legislations. The Immigration and Foreigners Bill, 2025 continues this revolutionary agenda. Since 2014, the BJP-led NDA Government has repealed over 1,500 obsolete laws compared to just 1,301 repealed in the previous 64 years of independence. With a valid travel document such as passports and visas for entry into India, the proposed Bill applies to all foreigners, irrespective of religion. The Bureau of Immigration is created to manage immigration matters under the supervision of the Central Government which will be supported by regional and local officers responsible for registering and managing foreigners. The Bill introduced provisions for limiting foreign movements, monitoring locations frequented by foreigners and founding carrier accountability with stringent penalties which could be fined with an amount not less than Rs.2 lakh and can go up to Rs.5 lakh. Even failure to pay the fine will attract seizure or detention of the transport vehicle, which could include aircraft, ships or other modes of transport. A robust punishment mechanism for violation of this proposed law has been established with a power to remove foreigners. The penalty charges have been enhanced significantly in this proposed Bill up to seven years jail term along with a fine up to Rs.10 lakh, which have been extended to any individual using forged or fraudulently obtained travel documents.

Security of India's borders and protection of illegal immigration is the comprehensive strategy of the Modi Government prioritising robust border control. Border fencing projects of Rs.31,000 crore to fence the entire 1,643 km Indo-Myanmar border are under way. The Comprehensive Integrated Border Management Systems have been positioned along sensitive borders with Pakistan and Bangladesh to integrate manpower with cutting-edge surveillance technologies.

Madam, 154.7 billion rupees were allocated for constructing 2,088 km of road along the India-China border between 2018 and 2023. The Modi Government has simplified India's immigration infrastructure, increasing Passport Seva Kendras from 77 in 2014 to over 500 today, while reducing passport issuance time from 45 days to just 5 days. Under the decisive political leadership of hon. Prime Minister, Shri Narendra Modi, the Government has significantly modernized India's immigration and visa services by integrating stricter enforcement measures.

Contents Page

उपसभाध्यक्ष (श्रीमती माया नारोलिया): आपका समय समाप्त हुआ।

SHRI RWNGWRA NARZARY: Madam, just 30 seconds! The Immigration, Visa and Foreigners' Registration and Tracking Scheme, extended till 2026, with a financial outlay of Rs. 1,364.88 crore, exemplifies this commitment. Madam, with these few words, I conclude my speech. Thank you.

उपसभाध्यक्ष (श्रीमती माया नारोलिया): अगले माननीय सदस्य श्री एस. निरंजन रेड्डी।

SHRI S NIRANJAN REDDY (Andhra Pradesh): Hon. Vice-Chairperson Madam, my Party rises to support the Bill. This Bill replaces some of the old enactments. So, I am looking at the Bill as something that is going to serve the country for the next 80 years in place of old Acts. There are some clauses which may be capable of abuse but, I think, the intent of the Bill seems to facilitate registration and have everything done in an organized manner. While some fears have been expressed by some of my friends, and some of them may be well-grounded, I don't share those suspicions because I find that this Bill broadly aligns with the Acts which are there in some of the developed countries. When we travel abroad, we register with hotels; wherever we go, the carrier registers our names. So, broadly, this aligns with the best practices of the developed countries. But, I have one concern.

(MR. CHAIRMAN *in the Chair*.)

Sir, my concern is that the timing of the introduction of the Bill coincides with a slight reduction in the foreign tourist arrivals in India. This is a well-meaning Bill, but this needs to be implemented in a slightly careful and gradual manner because the Immigration Officers, who have been given vast powers under this enactment, may also need to be prepared and counseled with regard to how they may need to have a friendly face when it comes to dealing with the foreigner-related aspects. Because the Bill lacks a provision in relation to having a Grievance Cell or a Facilitation Desk or a Help Desk, this could be provided by way of instructions, which could be given by the Central Government. Any foreigner entering India, having a problem with any of these aspects, should have an easy mechanism of expressing his grievance which needs to be addressed. That may help tourist arrivals into India and take away the difficulties for well-meaning foreigners who are coming in. As I see, this Bill is aimed at one or two per cent of mischief-mongers who may be coming into India and the country seeks to avert it with a well-intended plan. But this should not inconvenience

Contents Page

the 98 per cent. Clause 3(2) of the Bill provides that an Immigration Officer can stop any person when the person is going outside India. I have one area of concern which I would highlight to the Government and see how they will be able to address it. Mr. Chairman, Sir, Proviso to Clause 3, Sub-Clause (2), says, "Provided that notwithstanding anything contained in this sub-section, no person shall be allowed to depart or exit from India, if his presence is required in India by any authorised agency or on such grounds as the Central Government may, by order, specify in this behalf." This 'authorised agency' is not defined. So, it could be any agency writing to an Immigration Officer that a person should not be allowed to travel and the ground that the Central Government may specify in the order seems to lack a little bit of direction. But, I am trusting that these small areas which may give rise to problem areas would be addressed by the Government when they are issuing appropriate orders.

Sir, I find that the Bill leaves a lot of responsibility with the Immigration Officer. There is no oversight. Since there is an Immigration Bureau, I would recommend to the Government to consider whether it would want to bring in a provision that any decision of the Immigration Officer should be made appealable to the Immigration Bureau or any other authority so that some of the erratic decisions can be corrected. Then, I find it good that the Government has retained the power under Clause 33 to grant exemption to certain categories of tourists or certain classes of persons from the operation of the Act. This is a universal phenomenon; many countries have different mechanisms for people arriving from different countries. Some of the countries that we do not have a problem with, the Government may have to actively exercise its power under Clause 33, for providing exemption for such category of persons in relation to certain aspects that can be avoided. While the Bill, at present, does not provide for this, the penalties and the clauses would mean that all of these would go before the regular courts. In the longer run, the Government may consider whether they may want to designate some special courts, including bringing an amendment into this Bill, which will deal with these cases and some of the regular courts can be designated as special courts.

Lastly, the aspect of privacy, -- since data collection is being done at various levels -- the Government may have to focus on the aspects of privacy because the Supreme Court has said, Fundamental Rights would apply to the foreigners as well and the Right of Privacy has been read into Article 21. So there could be a possible challenge on the Act saying that this would invade the privacy of a person unless you make an adequate provision.

In conclusion, I would recommend that while the Bill seems to achieve an object, it can go a little further. I would look at it as a work in progress. We support

Contents Page

the Bill, but we would request the Government to look into it for any further clarifications or directions it can issue under the Act. And, I think, this Act can be improved by one or two other provisions that may have to be brought in at some subsequent point of time. Thank you so much Mr. Chairman, Sir, for this opportunity.

MR. CHAIRMAN: Well, Dr. V. Sivadasan wanted to speak after 5 p.m. But since you are here, your time starts now.

DR. V. SIVADASAN (Kerala): Respected Chair and the august House, the hon. Home Minister is saying that the nation cannot be a *dharmashala*. That means they are going to make the great nation into *a dharmashala*. What we call India today, is the product of centuries of accumulation of culture, language and knowledge from all over the world. It is the great strength of our nation, the power to assimilate, accommodate and cooperate. "*Vasudhaiva Kutumbakam*" was our ideal. The world is our family. I think, this Bill is against the spirit of the nation. This Bill gives arbitrary powers to the executive. This is completely unacceptable. The provisions of the Bill give arbitrary powers to the Government to exempt certain persons from the law. The decision of an immigration officer has been made final and binding!

(MR. DEPUTY CHAIRMAN *in the Chair*.)

This is against the principle of natural justice. The Executive is taking all powers into their own hands. India has one of the largest diaspora in the world. They are prospering in various parts of the world. We should lead the world by the example. But this Government is not setting a good example before the world. This Government is blindly following what the far-right in every country practices, 'parochialism'. This is not the way forward. Prosperity of the nation will be created by the masses, especially the workers of the country, the downtrodden of the society. The Union Government is not bothered about them. That is why a huge number of Indian citizens are in foreign jails, including the fishermen in Tamil Nadu. But this Government has failed to address their problems. The integrity and the strength of the nation depends upon the peoples' will, not the will of the corporates. Many clauses in this Bill are violative of the Supreme Court's guidelines. Giving final and binding authority to the immigration officer is against the rule of law. This means there will be no appeal, no argument and no lawyer. This provision should be changed. The Bill has a lot of vagueness. One example of vagueness is about the damaged passports. What are the criteria to decide whether the purpose is damaged? It is largely left to

Contents Page

the discretion of the immigration officer and his decision will be final. There should be provision for immigration judges to ensure that the people are given natural justice. The people should have the right to be heard. Under this Bill, any foreigner, who is suspected of wrongdoing, can be arrested by any head constable and can be jailed for two to seven years.

5.00 P.M.

This kind of power should not be given to anybody. I am sorry to say that this Government has an infamous history of sending back academics and activists from foreign countries. They were given all permission. Yet, they were sent back from airports in an extremely humiliating manner. Why were they sent back? They were speaking against the politics of hatred which the ruling classes are using to divide the people.

The legislation states that any foreigner posing'threat' to India's integrity will be denied entry into the country or permission to stay. However, there is lack of clarity about what kind of a 'threat' the Bill is referring to. Thus, the ruling party will decide what the threat is. There are several foreign journalists and academicians in India. They have worked freely for years. This Bill will create concern in their mind as any Head Constable can arrest them over mere suspicion.

In our nation, citizens of India are facing various kinds of discrimination due to the politics of hatred. We should remember the words of Martin Luther King. He is not from India, he is from America. He told us, "I have a dream, I have a dream that one day my four little children will live in a nation, where they will not be judged by the colour of their skin, but they will be judged by the content of their character." We have differences in religion, language, ideas and identity. But, above all these differences, we have deep commitment to the values of humanity, मानवता।

I urge this Government to uphold the principle of democracy and send this Bill to a JPC. This is my humble request. That is why I request the Government to rethink about the Bill and support the democratic right of the people. Thank you, Sir.

MR. DEPUTY CHAIRMAN: *Mananiya* Nityanand Rai to reply to the discussion.

श्री नित्यानन्द राय: महोदय, आप्रवास और विदेशियों विषयक विधेयक, 2025 लाना आवश्यक क्यों हो गया था, इसके बारे में मैं बताऊंगा। इस बिल के संबंध में मान्यवर जॉन ब्रिटास जी और मान्यवर संदोष कुमार जी के द्वारा कुछ संशोधन दिए गए थे। साथ-साथ बहुत ही सीनियर मेंबर माननीय अभिषेक मनु सिंघवी जी से लेकर वी. शिवादासन जी तक 26 माननीय सांसदों ने और

Contents Page

सीनियर नेताओं ने इस पर अपने विचार रखे हैं। मैं उनके सुझाव, विचार और उनकी जो प्रतिक्रिया है, उसके संबंध में बताऊंगा। पहले मैं बिल की आवश्यकता पर जरूर प्रकाश डालना चाहूंगा।

महोदय, देश की सुरक्षा, देश के अर्थतंत्र को मजबूत करने के लिए, मुनाफा और व्यापार के दृष्टिकोण से देश की शिक्षा प्रणाली को पूरी दुनिया में स्वीकृति दिलाने के लिए, हमारी यूनिवर्सिटीज़ को वैश्विक बनाने हेतु देश में रिसर्च एंड डेवलपमेंट के लिए एक मजबूत नींव डालने के लिए और इस देश को माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के संकल्प के अनुसार 2047 तक दुनिया में सर्वोच्च बनाने के लिए यह बिल आवश्यक हो गया था। महोदय, हम इसके माध्यम से देश का विकास भी सुनिश्चित करेंगे। चार में से तीन अधिनियम आजादी के पूर्व के हैं। तीन अधिनियम, यानी 1920 1939 और 1946 के अधिनियम न केवल संविधान पूर्व काल के हैं, बल्कि वे प्रथम और द्वितीय विश्व युद्ध के असाधारण समय की विशेष स्थितियों के अनुरूप लाए गए थे। मेरे कहने का मतलब स्पष्ट हो रहा होगा, जबकि चारों अधिनियम में अंतर्निहित निरंतरता और उद्देश्य की समानता है, उक्त अधिनियमों में कुछ अतिव्यापी प्रावधान भी हैं। यह कानून बिखरे स्वरूप में था। इस कानून के बिखरे स्वरूप को एकरूपता दी गई है। इस विधेयक के पास होने से भारत में आने वाले हर विदेशी नागरिक का संपूर्ण, व्यवस्थित, एकीकृत और up-to-date लेखा-जोखा रखने का काम देश में होगा। ढेर सारी overlapping कम हो जाएँगी; एजेंसियों के बीच समन्वय बढ़ेगा; डाटा प्रबंधन और सत्यापन, दोनों की जटिलता समाप्त होगी।

महोदय, कुछ माननीय सांसदों ने यह सलाह दी है कि इसे समिति को refer कर दिया जाए। लेकिन मैं स्पष्ट रूप से बताना चाहता हूँ कि तीन साल के गहन विचार के बाद गृह मंत्रालय ने इस विधेयक को design किया है और बहुत सोच-समझ कर किया है, देश की आवश्यकता के अनुरूप किया है। महोदय, इसके जो मुख्य प्रावधान हैं, उनके अनुसार यह व्यापक कानून अनुपालन के बोझ को बहुत हल्का करेगा। इस बिल के मुख्य प्रावधानों में भारत में प्रवेश, ठहरने और बाहर जाने के लिए वैध यात्रा दस्तावेजों की अनिवार्यता कर दी गई है। सभी दृष्टिकोण से यह बिल एक प्रकार से हमारे सभी उद्देश्यों की परिपूर्ति करने वाला बिल है। आप्रवास और विदेशियों विषयक विधेयक, 2025 भारत में विदेशियों के प्रवेश, प्रवास, देश से निष्कासन और आप्रवास से संबंधित सभी मामलों के विनियमन के लिए प्रस्तावित है।

महोदय, आप्रवास ब्यूरो पहले से ही अस्तित्व में है, जिस पर सवाल उठाया गया। आप्रवास ब्यूरो, जो immigration के अधिकारी हैं, उसके संबंध में तो मैं स्पष्ट बताना चाहूँगा कि गृह मंत्रालय के तहत आप्रवास ब्यूरो पहले से ही काम कर रहा है। इस विधेयक में देश के लिए आप्रवास ब्यूरो को चिह्नित किया गया है, जो विदेशियों और आप्रवास के मामले के लिए एकमात्र एजेंसी होगी। यह कोई भारत में ही इस प्रकार की व्यवस्था नहीं की गई है, यह कई देशों द्वारा अपनाई गई प्रथा के अनुरूप है। इससे विदेशियों को केवल एक ही एजेंसी से व्यवहार करना होगा, जिससे उनके लिए देश में आप्रवास की सुविधा बढ़ेगी। जब उनका एक एजेंसी से सरोकार होगा, तो स्वाभाविक है कि जटिलता समाप्त होगी। हम कहाँ किसी को रोक रहे हैं! हम निगरानी करने की बात कर रहे हैं, हम उनका डाटा रखने की बात कर रहे हैं। महोदय, हम रोकने की बात नहीं कर रहे हैं। लेकिन हमारे विपक्ष के माननीय सांसद यह कह रहे हैं कि जो विदेशी मेधावी लोग हैं, expert लोग हैं, वैसे लोगों को भारत में आने से रोका जा रहा है। महोदय, अब भारत को अपने देश के वैसे लोगों पर गर्व है, जिन्होंने research and development, ज्ञान-विज्ञान के माध्यम से अपनी

Contents Page

मेधा को प्राप्त किया है और भारत के निर्माण में लगे हैं। हम किसी भी वैसे विदेशी, वैसे expert लोगों का विरोध नहीं कर रहे हैं, लेकिन भारत की क्षमता पर, उसकी बुद्धिमत्ता पर, उसकी योग्यता पर भारत को गर्व है। इसलिए हम अपने पर भी गर्व कर रहे हैं और विदेश से वैसे लोग, जो देश में आकर भारत के विकास में, उसके research centre में, उसके पर्यटन को बढ़ावा देने के ख्याल से, शिक्षा प्राप्त करने के ख्याल से आएँगे, उनका स्वागत है। इसका विरोध नहीं होना चाहिए।

महोदय, गिरफ्तार करने, हटाने एवं track करने की शक्तियाँ भी इसमें स्पष्ट रूप से परिभाषित की गई हैं। भारत में प्रवेश और ठहरने की अनिवार्यता की आवश्यकता का उल्लंघन करने वाले किसी भी व्यक्ति को गिरफ्तार करने की शक्तियाँ भी इस कानून में दी गई हैं, जो सुरक्षा के दृष्टिकोण से बहुत आवश्यक हैं। भारत से किसी विदेशी को हटाने की भी शक्तियाँ दी गई हैं। महोदय, अब वैसे विदेशी, जो यहाँ आकर हमारे देश में, हमारे ही देश के खिलाफ अगर देश विरोधी गतिविधियों में शामिल होते हैं, तो क्या उनको हटाया नहीं जाएगा! मैं इनसे यह पूछना चाहता हूँ। जैसा ये पहले करते थे, वैसा ही हम करें, यह नहीं होगा। यह मोदी की सरकार है। अगर कोई विदेशी यहां पढ़ता है या अस्पताल में दाखिल होता है, तो इसकी सूचना ऑनलाइन ही देनी है। उसकी सूचना तो देनी पड़ेगी। कोई कहां रह रहा है, इसका ट्रैक तो रहना ही चाहिए। पहले पता ही नहीं चलता था कि लोग आए, तो किस उद्देश्य से आए, कहां गए, क्या कर रहे हैं, क्यों कर रहे हैं, उनके करने का क्या कुप्रभाव पड़ रहा है, वे देश को क्या नुकसान पहुंचा रहे हैं। इसका कोई लेखा-जोखा आपके जमाने में नहीं था। मोदी के जमाने में इसका लेखा-जोखा होगा। अगर जरूरत पड़ने पर वे अच्छे मन से आएँगे, तो उनका स्वागत भी होगा, लेकिन अगर भारत के विरुद्ध साजिश करने के लिए आएँगे, तो उनको इस देश में ठहरने नहीं दिया जाएगा। ...(**व्यवधान**)... अभी बता रहा हूँ। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, बैठ कर बात नहीं करें। ...(**व्यवधान**)...

श्री नित्यानन्द रायः मैडम, ...(**व्यवधान**)... आप इस प्रकार से असत्य आंकड़ा देकर, किसके कहने पर सदन को और देश को ऐसा कर रही होंगी, किसको सुनाने के लिए कर रही होंगी, किसको खुश करने के लिए कर रही होंगी, यह तो मैं नहीं जानता हूँ, लेकिन आपने गुमराह किया है। मैं आपकी गुमराही का पर्दाफाश करने वाला हूँ। ...(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)... महोदय, कुछ अन्य मुख्य धाराओं का भी प्रावधान किया गया है। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, प्लीज़। ...(**व्यवधान**)...

श्री नित्यानन्द रायः जिनमें पंजीकरण की बात कही गई है। ...(**व्यवधान**)... विश्वविद्यालयों, शैक्षणिक संस्थानों और अस्पतालों की जिम्मेवारी धारा 9 और 10 में तय की गई है। धारा 11 में संरक्षित या प्रतिबंधित क्षेत्रों के निषिद्ध स्थानों का दौरा भी रोका गया है। धारा 7 में बायोमेट्रिक जानकारी लेने के लिए कानून बनाया गया है। तो एक प्रकार से पूरी व्यवस्था को वैज्ञानिक तरीके

Contents Page

से एक कानून में बांधने का काम किया गया है। ...(**व्यवधान**)... क्या कह रही हैं? ...(**व्यवधान**)...

श्री उपसभापतिः आप चेयर को एड्रेस करें। ...(**व्यवधान**)... माननीय मंत्री जी, प्लीज़ आप चेयर को एड्रेस करें। ...(**व्यवधान**)... प्लीज़, आप बैठिए। ...(**व्यवधान**)... प्लीज़, आप सभी बैठिए। ...(**व्यवधान**)... सुष्मिता जी, please take your seat. ...(*Interruptions*)... आप सीट पर बैठ कर कमेंट नहीं कीजिए। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

श्री नित्यानन्द रायः उपसभापति महोदय, कुछ लोगों ने कहा ...(**व्यवधान**)... हमारे कुछ माननीय सदस्यों ने कहा कि ...(**व्यवधान**)...

श्री उपसभापतिः आपस में बात नहीं कीजिए। ...(**व्यवधान**)... प्लीज़, अपनी सीट पर बैठिए।

श्री नित्यानन्द रायः महोदय, मैं उंगली उधर नहीं करूंगा। ...(**व्यवधान**)... बोलने के समय हाथ ऐसे ही उठ जाता है। ...(**व्यवधान**)...

श्री उपसभापतिः नहीं, आप इधर देख कर बोलें। ...(**व्यवधान**)...

श्री नित्यानन्द रायः महोदय, मैं आगे से सावधान रहूँगा। मैं उधर उंगली नहीं उठाऊंगा और आपको ही देखकर बोलूंगा।

श्री उपसभापतिः बिल्कुल।

श्री नित्यानन्द रायः महोदय, कुछ लोगों ने शंका व्यक्त की है कि भारत में विदेशियों के आने-जाने पर रोक के लिए व्यवस्था की गई है। हम तो भारत की परंपरा पर विश्वास करने वाले लोग हैं, हम विदेशियों को क्यों रोकेंगे? दुनिया भर के नागरिक अपने देश से दूसरे देशों में आते हैं, जाते हैं। भारत में भी बाहर से लोग आते हैं और भारत के लोग भी बाहर गए हैं। हमारे महापुरुष तो भारत की संस्कृति और परंपरा को लेकर विदेशों तक गये हैं। विवेकानंद जी से लेकर गांधी जी तक बाहर गए हैं और वहां से जो आए हैं, उनकी अच्छी बातों को भी भारत ने हमेशा आत्मसात किया है।

महोदय, माननीय गृह मंत्री जी लोक सभा में बोल रहे थे। लोग लोक सभा में उनके दिए गए एक-एक भाषण की चर्चा कर रहे थे, तो मुझे बहुत खुशी हो रही थी कि लोग उनको गौर से सुन रहे थे। वे समझ भी रहे होंगे, लेकिन वे सत्य को बोलने से परहेज कर रहे थे। इसका तो दुख जरूर होगा। 6वीं शताब्दी से 17वीं शताब्दी तक विदेशों से भारत में आए कई विद्वानों ने भारत के व्यापार, संस्कृति और सामाजिक प्रथाओं आदि के बारे में पूरी दुनिया को परिचित कराया। आज तो हम चाहते हैं कि विदेशों से लोग यहाँ आएँ, भारत की इस संस्कृति को देखें, मोदी जी के द्वारा 11 वर्षों तक किए गए सफल कार्यों से परिचित हों और वापस जाकर अपने देश और दुनिया को बताएँ। हम यह चाहते हैं। ...(**व्यवधान**)...महोदय, आज हमारे देश में लगभग 1 करोड़ 72 लाख

Contents Page

एनआरआईज़ हैं। इतना बड़ा diaspora और किसी देश का नहीं है। उन सबके सुचारू रूप से आने-जाने...(**व्यवधान**)... मैं तो विदेशियों की बात क्या, अपने diaspora के आने-जाने की बात कर रहा हूँ।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...

श्री नित्यानन्द रायः महोदय, उनके सुचारू रूप से आने-जाने और उनकी सारी चिंताओं के निराकरण के लिए यह बिल मोदी सरकार लेकर आई है।...(**व्यवधान**)... महोदय, माननीय अभिषेक मनु सिंघवी जी जब बोल रहे थे, तब उन्होंने यह कहा कि मोदी सरकार लोगों को डराना चाहती है। मोदी सरकार लोगों को डराना नहीं चाहती है, डर उनको होना चाहिए, जो भारत में आकर, अगर भारत के खिलाफ साजिश करना चाहते हैं, तो उनमें यह डर पैदा होनी ही चाहिए।...(**व्यवधान**)... महोदय, अभिषेक मनु सिंघवी जी हमारे बड़े भाई हैं, आदरणीय सांसद हैं, इतने सीनियर हैं, बड़े नेता हैं, भले कांग्रेस की परिवारवादी व्यवस्था में दबे हुए हैं, यह अलग बात है। महोदय, इन्होंने कहा कि पाकिस्तान से जो लोग आ रहे हैं, उनके प्रति सरकार संवेदनशील है और पाकिस्तान से आने वालों पर जो कारवाई होती है, उससे भी ज्यादा कठोर कारवाई दूसरे देशों से आने वालों पर होती है। महोदय, माननीय गृह मंत्री जी कहे थे, जब देश का विभाजन हो गया, उसके बाद जब वहाँ धर्म के आधार पर लोग प्रताड़ित किए जा रहे थे, तो उन्हें तब आग्रह किया था कि अभी यहाँ स्थिति ठीक नहीं है, इसलिए बाद में जो पाकिस्तान से यहाँ आना चाहेंगे, उनको यहाँ स्वीकार किया जाएगा। गांधी जी भी बोले थे, जवाहरलाल नेहरू जी भी बोले थे, सरदार पटेल साहब भी बोले थे। कांग्रेस भूल गई, लेकिन गांधी को मानने वाले मोदी को याद है और उन्होंने पाकिस्तान, अफगानिस्तान और बंगलादेश से आने वाले वैसे प्रताड़ित, जो धर्म के आधार पर प्रताड़ित हुए, जिनकी संपत्ति लूट ली गई, जिनको बेघर किया गया, जो अपने बहू-बेटियों की इज्जत बचाने के लिए पाकिस्तान छोड़ कर हिंदुस्तान में आने को मजबूर हुए, वैसे लोगों के प्रति तो संवेदनशीलता होनी ही चाहिए और जो है।

महोदय, मैं एक चीज जरूर कहना चाहूँगा कि 'पाकिस्तान' शब्द तो आज दुनिया में होना ही नहीं चाहिए था। भारत का बँटवारा होना ही नहीं चाहिए था। मैं इस संदर्भ में कह रहा हूँ।...(**व्यवधान**)... महोदय, मैं कहना चाह रहा हूँ कि जिस समय मुस्लिम लीग ने 1930 में, मैं जो बता रहा हूँ, वह रिकॉर्ड की बात है, दो राष्ट्र की परिकल्पना कर दिया था। लाहौर के अधिवेशन में बिल्कुल एक अलग राष्ट्र की मांग कर दी गई थी। उसी समय उसको रोक देना चाहिए था, लेकिन एक व्यक्ति की जिद, प्रधान मंत्री पद की लालच और जिन्ना के जिन्न ने देश का बँटवारा कर दिया, जो नहीं होना चाहिए था। महोदय, मैं यह इतिहास की बात कर रहा हूँ।...(**व्यवधान**)... सुष्मिता सेन जी कुछ बातें कह रही थीं।...(**व्यवधान**)...

सुश्री सुष्मिता देवः सुष्मिता सेन नहीं, सुष्मिता देव।...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, प्लीज़।...(**व्यवधान**)... आपस में बात नहीं करें।...(**व्यवधान**)... माननीय मंत्री जी, कृपया आप बोलें।...(**व्यवधान**)...

Contents Page

श्री नित्यानन्द रायः सुष्मिता देव जी, उसके लिए मैं आपसे क्षमा याचना करता हूँ।

महोदय, इन्होंने कहा कि सीएए कानून अधिसूचित नहीं हुआ है। ये सदन और देश को गुमराह कर रही थीं। ...(**व्यवधान**)... यह सीएए कानून अधिसूचित कर दिया गया है। ...(**व्यवधान**)...

श्री उपसभापतिः सुष्मिता जी, कृपया आप बैठें।...(**व्यवधान**)...

श्री नित्यानन्द रायः महोदय, 11 मार्च, 2024 को सीएए को अधिसूचित कर दिया गया था।...(**व्यवधान**)...

श्री उपसभापतिः आप सबकी कोई बात रिकॉर्ड पर नहीं जा रही है, only his speech is going on the record. ...*(Interruptions)*... कृपया आप बैठ जाएँ।...(**व्यवधान**)...

श्री नित्यानन्द रायः महोदय, इन्होंने सवाल उठाया था, इसलिए मैं बोल रहा हूँ।...(**व्यवधान**)... इनको पता ही नहीं है कि इसको अधिसूचित कर दिया गया है।...(**व्यवधान**)... इन्होंने कहा कि 300 के आसपास, ये 300 के कुछ आगे-पीछे का आंकड़ा दे रही थीं कि इतने लोगों ने नागरिकता ली है। महोदय, लोगों ने हजारों की संख्या में नागरिकता ली है। ...(**व्यवधान**)...

MS. SUSHMITA DEV: *

MR. DEPUTY CHAIRMAN: Please take your seats. ...*(Interruptions)*... Nothing is going on record, Sushmita*ji*. ...*(Interruptions)*...

श्री नित्यानन्द रायः महोदय, इन्होंने कहा था कि अब तक 26 घुसपैठियों को वापस किया गया। महोदय, 3600 घुसपैठियों को यहां से बाहर किया गया है। ...(**व्यवधान**)... महोदय, डा. अभिषेक मनु सिंघवी साहब, श्री एन.आर. इलांगो जी, श्रीमती जया बच्चन जी और हारिस बीरान साहब ने यह विषय उठाया कि इस विधेयक में अपील का कोई प्रावधान नहीं है। अप्रवासन अधिकारी on the spot निर्णय लेते हैं। किसी देश में अप्रवासन अधिकारी के आदेश लागू होने से पहले अपील का प्रावधान नहीं है। जहां अपील तंत्र उपलब्ध है, वहां भी अपील तभी दायर की जा सकती है, जब व्यक्ति उस देश में वापस लौट गया हो, जहां से वह आया था। महोदय, इस तरह से इसमें कहा गया है।

महोदय, संजय सिंह जी ने एक विषय उठाया। उन्होंने नीरव मोदी, ललित मोदी और विजय माल्या का नाम लिया। उनको कांग्रेस के लोग सुन रहे थे। बीच में, जब कांग्रेस के लोग जाने लगे, तो हमको लगा कि संजय जी के भाषण के बीच में ये क्यों जा रहे हैं? तब मुझे पता चल गया

* Not recorded.

Contents Page

कि जरूर यह कांग्रेस के जमाने की बात है। नीरव मोदी ने पहला गलत LoU March, 2011 में PNB की Brady House शाखा से हासिल किया था। वे अगले 74 महीने में 1,212 और ऐसी गारंटी प्राप्त करने में कामयाब रहे। ललित मोदी विदेशी मुद्रा के कथित उल्लंघन और 2009, मैं फिर बोल रहा हूँ, वर्ष 2009 में World Sports Group के साथ 425 करोड़ रुपये के IPL प्रसारण अधिकार सौदे के दोषी हैं। ...(**व्यवधान**)... अच्छा हुआ, इनकी सरकार चली गई, नहीं तो और न जाने और क्या-क्या अनर्थ होता। विजय माल्या ने 2012 तक किंगफिशर एयरलाइंस का संचालन बंद कर दिया और बैंकों और लेनदारों के बढ़ते ऋणों को छोड़ दिया। ...(**व्यवधान**)... महोदय, जब उसने बैंक का संचालन बंद किया, तो उस समय कारवाई होनी चाहिए थी कि नहीं? बिल्कुल होनी चाहिए थी। ...(**व्यवधान**)...

श्री उपसभापतिः कृपया सीट पर बैठकर न बोलें। ...(**व्यवधान**)... प्लीज़, अब आप भी बैठें। ...(**व्यवधान**)... दोला जी, प्लीज़। ...(**व्यवधान**)...

SHRI MANOJ KUMAR JHA: Sir, I have a point of order.

श्री उपसभापतिः माननीय मंत्री जी, माननीय सदस्य प्वाइंट ऑफ आर्डर पर हैं। ...(**व्यवधान**)... मनोज जी, यह कौन-से रूल के अंतर्गत है?

SHRI MANOJ KUMAR JHA: Sir, it is under Rule 240 - 'Irrelevance or repetition- The Chairman, after having called the attention of the Council to the conduct of a Member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other ….'

MR. DEPUTY CHAIRMAN: I have read it.

SHRI MANOJ KUMAR JHA: Sir, history is being butchered.

MR. DEPUTY CHAIRMAN: The point of order is not relevant.

श्री मनोज कुमार झाः *

MR. DEPUTY CHAIRMAN: This is applicable to all of you. …*(Interruptions)*… There is no point of order. Please sit down. …*(Interruptions)*… माननीय मंत्री जी। Nothing is going on record. …*(Interruptions)*.. Please take your seats. …*(Interruptions)*..

* Not recorded.

Contents Page

श्री नित्यानन्द रायः महोदय, आप पार्टी के नेता, संजय जी आजकल ज्यादा ही दुखी चल रहे हैं, जब से उनकी सरकार गई है। वे जानते हैं कि आगे उनकी सरकार आने वाली नहीं है। उन्होंने जो विषय उठाया था, उसी विषय पर मैं बोल रहा था। उसी को आगे बढ़ाते हुए मैं बोल रहा हूँ कि इसी संदर्भ में सुप्रीम कोर्ट में भारत सरकार का हलफनामा है। अपराध की आय के समय में अटैचमेंट ने - तीन भगोड़े अपराधियों, विजय माल्या, नीरव मोदी और मेहुल चौकसी द्वारा 22,500 करोड़ रुपये से अधिक की कुल धोखाधड़ी में से 19,000 करोड़ रुपये से अधिक की संपत्ति को अटैच किया गया है। इन आंकड़ों का उल्लेख एपेक्स कोर्ट में सॉलिसिटर जनरल तुषार मेहता साहब द्वारा प्रस्तुत नोट में किया गया था, जो पीएमएलए की रोकथाम के कुछ प्रावधानों की व्याख्या से संबंधित याचिकाओं की एक बेंच पर तर्क सुन रहे थे।

सर, कार्रवाई हम कैसे नहीं कर रहे हैं? घोटाला इन्होंने करवाया, भागने का मौका इन्होंने दिया और हम तो सुप्रीम कोर्ट में उसे स्पष्ट कर चुके हैं। महोदय, अभी हमारे कुछ माननीय सदस्यों ने अलग-अलग बातें कहीं। कहा गया कि देश की छवि बिगड़ रही है। एक माननीय सदस्य, हारिस बीरान साहब द्वारा यह कहा गया कि देश की छवि बिगड़ रही है। महोदय, देश की छवि कब बिगड़ती है? जब देश की आंतरिक सुरक्षा खतरे में होती है, जब अशांति का माहौल होता है। मोदी सरकार आने के बाद हिंटरलैंड में एक भी बम ब्लास्ट नहीं हुआ है। महोदय, 25 करोड़ लोगों की गरीबी मिट गई, यह देश की छवि बनाता है, बिगाड़ता नहीं। ...(**व्यवधान**)... आज हमारे पास राफेल है, कोई हमारी ओर देखने की हिम्मत नहीं कर सकता। हमारी इस शक्ति से छवि बनी है। इस देश में इतना इंफ्रास्ट्रक्चर बढ़ा है, गरीबों के घर बने हैं, शौचालय बने हैं और भारत अपनी सांस्कृतिक विरासत पर गर्व कर रहा है। भगवान श्रीराम का मंदिर बना है, जिससे भारत का स्वाभिमान और छवि बढ़ी है। भारत अपनी विरासत पर गर्व करने लगा है। महोदय, भारत की छवि बिगड़ी नहीं, बनी है। आप सोचिए और देखिए।

जब रूस और यूक्रेन का युद्ध हो रहा था, तब भारत के छात्र और नागरिक ही नहीं, बल्कि विदेशी नागरिकों और वहां के छात्रों ने भी अपने गर्व से तिरंगा थामकर खुद को सुरक्षित किया।

महोदय, यहां पर सवाल उठाया गया कि घुसपैठ हो रही है। मैं दावे के साथ इस सदन और देश को बता रहा हूं कि घुसपैठ में काफी कमी आई है। घुसपैठियों को लाने की कोशिश सबसे ज्यादा वहीं हुई है या अभी हो रही है, जहां कभी कांग्रेस की सरकार थी या अब पश्चिमी बंगाल में टीएमसी की सरकार है। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, आप बैठिए।

श्री नित्यानन्द रायः सर, घुसपैठियों को रोकने के लिए कार्रवाई हो रही है। बीएसएफ की तैनाती बढ़ाई गई है। जहां हम सीमा पर बाड़ नहीं लगा पा रहे हैं ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, अपनी सीट पर बैठिए।

श्री नित्यानन्द रायः वहां प्राकृतिक और भौगोलिक असुविधाओं के बावजूद तकनीक का सहारा लेकर हम भारत की सीमा को सुरक्षित कर रहे हैं। मोदी जी के नेतृत्व में ...(**व्यवधान**)...

Contents Page

श्री उपसभापतिः माननीय मंत्री जी, माननीय दिग्विजय सिंह जी प्वाइट ऑफ ऑर्डर रेज़ करना चाहते हैं।

श्री दिग्विजय सिंहः माननीय उपसभापति महोदय, माननीय मंत्री जी ने जो आरोप लगाया है, हम उसकी निंदा करते हैं और उनसे authenticate करने की मांग करते हैं।

श्री उपसभापतिः यह प्वाइंट ऑफ ऑर्डर नहीं है। No; no. ...(*Interruptions*)... माननीय मंत्री जी। No point of order. ...(*Interruptions*)... No point of order. ...(*Interruptions*)... प्रमोद जी, बैठिए।

श्री नित्यानन्द रायः पश्चिम बंगाल की सरकार, जहां भारत सरकार कंटीले, मजबूत तार, जो न कट सकती है, जिसमें न जंग लग सकता है, ऐसे तार लगाने के लिए तैयार है। ...(**व्यवधान**)... महोदय, दस बार मीटिंग हो गई। भारत सरकार ने सीमा पर तार लगाने के लिए पैसे दे दिए। ...(**व्यवधान**)... जमीन अधिग्रहण का मामला है। ...(**व्यवधान**)... टीएमसी की सरकार हमें जमीन नहीं दे रही है। ...(**व्यवधान**)... आज जमीन दे दे, तो उसके 24 घंटे के भीतर मोदी सरकार बाड़ लगाना शुरू कर देगी। ...(**व्यवधान**)... सर, कुछ लोग बोलते हैं कि छलांग लगाकर आ जाते हैं। कितनी घटनाएं हुई हैं, जब हम सीमा पर घुसपैठियों को रोकते हैं...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: He has a point of order. ...(*Interruptions*)... Under which rule are you raising it? ...(*Interruptions*)...

SHRI RITABRATA BANERJEE: Sir, it is under Rule 239. The hon. Minister is misleading the House. ...(*Interruptions*)... As far as West Bengal is concerned, the land procurement... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is not a point of order. ...(*Interruptions*)... I have heard it. There is no point of order in it. ...*(Interruptions)*..

श्री नित्यानन्द रायः महोदय, मैं कह रहा था कि जब हमें वहां जमीन मिल जाएगी, तो हम बचे हुए बांग्लादेश और भारत की सीमा पर फैंसिंग भी करेंगे, तार लगाएंगे। मैं कह रहा हूं कि विदेशी घुसपैठिए अब घुसपैठ करने में नाकाम हो रहे हैं। ...(**व्यवधान**)... उन्हें वहीं कामयाबी मिल रही है, जहां भाजपा की सरकार नहीं है। असम में भाजपा की सरकार है, तो आज वहां घुसपैठियों को रोक दिया गया।

श्री प्रमोद तिवारीः हम लोग वॉकआउट कर रहे हैं। ...(**व्यवधान**)...

Contents Page

(*At this stage, some hon. Members left the Chamber.*)

श्री उपसभापतिः माननीय मंत्री जी, आप continue कीजिए।

श्री नित्यानन्द रायः उपसभापति महोदय, अभी अभिषेक सिंघवी साहब ने हमारे गृह मंत्री जी के वक्तव्य पर सवाल उठाए थे। उन्होंने कहा कि गृह मंत्री जी ने अपने उस अभिभाषण के क्रम में इस प्रकार से बोला है। मैं कह रहा हूं कि गृह मंत्री जी ने प्रारंभ के शब्द से लेकर अंतिम शब्द तक जो बोला है, वह यथार्थ और सत्य के धरातल पर खड़ा है। उन्होंने कहीं कुछ नहीं कहा है। उन्होंने वही कहा है, जो कहना चाहिए था और जो देशहित में है या इस विधेयक में है।

महोदय, जो सवाल उठाए जा रहे थे, मैं उनकी चर्चा करके समाप्त करूंगा और आगे बढ़ूंगा। एक बात जरूर कहना चाहूंगा कि ये लोग किस प्रकार से बीएसएफ को डिस्टर्ब करते हैं। जब कोई भी घुसपैठिया आने की कोशिश करता है, वहां किसी भी विषय पर अवैध रूप से कोई कार्य करता है, जो देश के लिए नुकसानदेह है, तो वहां पर टीएमसी पार्टी के लोग, जिनको उन्होंने अवैध रूप से आधार कार्ड दे दिया है एवं उनका नाम वोटर लिस्ट में समाहित कर नागरिकता दे दी है, वे इकट्ठे हो जाते हैं और इकट्ठे होकर सरकारी कामों में दखल देते हैं। जब बीएसएफ कार्रवाई करना चाहती है, तो दुहाई देते हैं कि यह राज्य की विधि व्यवस्था का प्रश्न है। 50 किलोमीटर तक निश्चित रूप से बीएसएफ के अंतर्गत लाया गया है, लेकिन उस दायरे में भी बीएसएफ को जो चिन्हित कार्य है, उस पर निगरानी, कार्रवाई के अधिकार दिए गए हैं, लेकिन लॉ एंड ऑर्डर सीमा पार करते ही भारत की भूमि में आते हैं, जिस राज्य की सीमा पड़ती है, उनका विषय हो जाता है। वहाँ पर डिस्टर्ब करते हैं, काम नहीं करने देते हैं, लेकिन उस परिस्थिति में भी बहुत सफलता मिली है और मैं फिर से दोहरा रहा हूं कि हाँ, घुसपैठियों को रोका गया है, घुसपैठ में काफी कमी आई है, इसमें आगे और कमी आएगी, लेकिन हमें राज्य सरकार भी उस कार्य में सहयोग दे।

महोदय, मैं अंत में यहाँ पर यह जरूर कहना चाहूंगा कि यह विधेयक बहुत जरूरी था। इस विधेयक से हमारे यहाँ पर आप्रवासन और विदेशियों से संबंधित जो प्रावधान है, उस प्रावधान को सरल बनाने के लिए, उसमें कोऑर्डिनेशन बढ़ाने के लिए, देश की सुरक्षा से संबंधित विषयों के लिए, शिक्षा, स्वास्थ्य या पर्यटन से संबंधित विषयों पर नियमों में सरलता लाकर, देश के अहित के बारे में सोचने वालों पर कठोर कार्रवाई करने का प्रावधान कर इस कानून को संपूर्ण बनाया गया है। हम माननीय सदन से आग्रह करते हैं कि इस विधेयक को पारित करे। उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to confer upon the Central Government certain powers to provide for requirement of passports or other travel documents in respect of persons entering into and exiting from India and for regulating matters related to foreigners including

requirement of visa and registration and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are three Amendments (Nos.3 to 5) by Dr. John Brittas. He is not present. So, the Amendments are not moved.

Clause 3 was added to the Bill.
Clauses 4 to 6 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there is one Amendment (No.6) by Dr. John Brittas. He is not present.

Clause 7 was added to the Bill.
Clauses 8 to 13 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 14, there is one Amendment (No.1) by Shri Sandosh Kumar P. Are you moving the Amendment?

SHRI SANDOSH KUMAR P. (Kerala): Sir, it is a very important Amendment. I move:

1. That at page 6, line 39, *after* the words, "any foreigner", the words, "who has contravened or against whom there is a reasonable suspicion that he has contravened section 3 of this Act or any rule made thereunder", be *inserted*.

The question was put and the motion was negatived.
Clause 14 was added to the Bill.
Clauses 15 to 25 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 26, there is one Amendment (No.2) by Shri Sandosh Kumar P. Are you moving the Amendment?

Contents Page

SHRI SANDOSH KUMAR P (Kerala): Yes, Sir. I move:

2. That at page 11, line 1, *for* the words, "Head Constable", the words, "Sub-Inspector", be *substituted.*

The question was put and the motion was negatived.

Clause 26 was added to the Bill.
Clauses 27 to 36 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, hon. Minister, Shri Nityanand Rai, to move that the Bill be passed.

श्री नित्यानन्द राय: महोदय, मैं प्रस्ताव करता हूं :

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, there are ten permitted Special Mentions for today. Special Mentions of those hon. Members, who are present now, shall be deemed to be laid on the Table.

[€] SPECIAL MENTIONS

Demand for a Kendriya Vidyalaya (KV) in Mattannur, Kannur, Kerala

SHRI SANDOSH KUMAR P (Kerala): Sir, I demand from the Government to sanction a new Kendriya Vidyalaya (KV) in Mattannur, near the Kannur International Airport in Kerala. As of now, there is no KV that can benefit the aspiring students who belong to the hilly region of North Malabar. The nearest KV is in Kannur, which is 25 kilometres

[€] Laid on the table.

Contents Page

away from Mattannur. Due to the lack of opportunities, for affordable education under the CBSE Board, the parents from the hilly region of Kannur send their children to private schools. Since there are many Central Government and State Government offices near the area, a KV would be immensely helpful to a large number of aspiring students. This would provide affordable education for the children of inter-State migrant workers as well. There is adequate land available for setting up a Kendriya Vidyalaya in Mattannur. Keeping in view the urgency and importance of the matter, I humbly request the Union Government to take necessary steps to open a Kendriya Vidyalaya in Mattannur.

Demand for construction of elevated double rail line from Haridwar to Dehradun and construction of over bridge at open railway crossing

श्री नरेश बंसल (उत्तराखंड): महोदय, देश मे रेलवे का बहुत बड़ा नेटवर्क है। इसके निरंतर सुधार, सुदृढ़ीकरण व आधुनिकीकरण का कार्य चल रहा है, जो प्रसंशनीय है।

पूरे देश में, विशेषकर उत्तराखंड के देहरादून व हरिद्वार जिले से बहुत सी रेल निकलती हैं, जो लोगों को उनके गंतव्य तक पहुंचाने का कार्य करती हैं। उत्तराखंड के हरिद्वार – देहरादून के मध्य जंगल क्षेत्र से सिंगल लाइन आती है, जिसकी स्पीड भी वन्य जीव क्षेत्र की वजह से बहुत कम है। ऐसे मे उस पर ऐलीवेटेड डबल बड़ी रेल लाइन की बहुत ज़रूरत है, जिससे ज्यादातर ट्रेन हरिद्वार से देहरादून पहुंच सकें व उसमें समय भी कम लगे।

बहुत सी रेलवे क्रासिंग्स हैं, जो आज भी खुली हैं, जहां आम रास्ता है। इनमें से कई पर बैरियर सुविधा है, कई मानव रहित हैं, यहां पर दुर्घटनाओं की संभावनाएं निरंतर बनी रहती हैं व समय-समय पर दुर्घटनाएं हुई भी हैं, जिसमें लोगों की जानमाल की हानि हुई है।

मै सरकार से मांग करता हूं कि उत्तराखंड के हरिद्वार व देहरादून के मध्य एक बड़ी ऐलीवेटेड रेलवे लाइन का निर्माण हो व ऐसे रेलवे क्रासिंग्स, जहां अंडरपास नहीं है, वहां एक अंडरपास या आरओबी बनाया जाए, जिससे लोगों को सुविधा हो व भविष्य में होने वाली दुर्घटनाओं को टाला जा सके।

Demand for reservation counter and stoppage of trains at Kharar Railway Station in Punjab

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, ऐतिहासिक खरड़ शहर पंजाब का एक महत्वपूर्ण gateway है। कुछ समय में इसकी आबादी तेज़ी से बढ़ी है और यह एक बड़े educational और economic hub के रूप में उभरा है। खरड़ और आसपास की आबादी 10 लाख से अधिक है। इसके बावजूद, लंबी दूरी की कई ट्रेनें यहां नहीं रुकती हैं।

महोदय, नागरिकों की मांग है कि खरड़ रेलवे स्टेशन पर कुछ महत्वपूर्ण ट्रेनों का ठहराव किया जाए और एक आरक्षण काउंटर स्थापित किया जाए। निवासियों द्वारा इन ट्रेनों को रोकने की

Contents Page

मांग है। खरड़ रेलवे स्टेशन पर Up and Down के क्रम में नांदेड़-अंबाला छावनी; बांद्रा टर्मिनस-अमृतसर; वैष्णोदेवी-ऋषिकेश; कालका-वैष्णोदेवी; देहरादून-अमृतसर और सहरसा-अमृतसर का ठहराव किया जाए।

महोदय, खरड़ की पवित्र भूमि पर प्रभु श्री राम के चरणों की धूल बसी हुई है। उनके दादा जी राजा अज्ज के नाम पर मंदिर और सरोवर की वजह से खरड़ श्रद्धालुओं की आस्था का बड़ा केंद्र है। साथ ही, महाभारत में भीम के पुत्र घटोत्कच का भी जन्म यहीं घरुआन गाँव में हुआ था। बाबा बंदा सिंह बहादुर ने गुरु गोबिंद सिंह जी के साहिबज़ादों की शहादत का बदला भी यहीं लिया था। खरड़ सिखों के सातवें और नौवें गुरु साहिबान की चरण छोह प्राप्त धरती भी है। इन ट्रेनों को खरड़ में रुकवाना न केवल धार्मिक दृष्टिकोण से लाभकारी होगा, बल्कि यह अमृतसर से लेकर खरड़ तक की यात्रा को pilgrimage circuit में बदल सकता है। इससे न सिर्फ खरड़ का विकास होगा, बल्कि पूरे पंजाब में economic और tourist activities में तेज़ी आ सकेगी। अतः मेरी सरकार से यह माँग है की इस पर ध्यान दिया जाए।

Need to establish a Millet Board in Bhubaneswar

SHRI SUJEET KUMAR (Odisha): Sir, I rise to bring to the attention, the urgent need to establish a Millet Board in Bhubaneswar, Odisha. As the world's largest millet producer, India contributed 38.4 per cent of global production, totalling 17.32 million tonnes in 2022-23. Odisha has seen a 125.7 per cent production surge since launching the Odisha Millets Mission (now Shree Anna Abhiyan) in 2017, with output projected to reach 226,972 tonnes in 2024. Despite this remarkable progress, our country still lacks an institutional framework to support farmers, drive research, and strengthen market linkages.

Establishing a dedicated Millet Board, on the lines of Tea Board or Coffee Board, is essential to boost production, processing and farmer support through financial aid, quality seeds, and advanced techniques. This board would bolster R&D, value addition, and supply chains, ensuring fair pricing and sustainable market growth. With rising national and global demand for millets due to their nutritional and environmental benefits, such an institution would play a crucial role in policy coordination, export promotion, and the overall growth of the millet economy.

Given Odisha's success in millet production and its commitment to agricultural innovation, Bhubaneswar stands as the ideal location for this initiative. A Millet Board would reinforce India's global leadership in millet cultivation while significantly benefiting farmers and rural communities.

I urge upon the Government to take immediate steps to establish a Millet Board in Bhubaneswar, ensuring that this resilient and climate-friendly crop receives the institutional support it truly deserves.

Contents Page

Demand for survey for railway line to Yamuna valley from Dehradun via Chakrata

श्री महेंद्र भट्ट (उत्तराखंड): महोदय, मैं सरकार का ध्यान उत्तराखंड के यमुनोत्री क्षेत्र में लम्बे समय से चली आ रही रेल मार्ग की माँग की ओर दिलाना चाहता हूँ।

यह क्षेत्र हिमाचल से जुड़ा हुआ क्षेत्र है तथा सेब एवं अनेक बे-मौसमी सब्ज़ी की उपज का क्षेत्र भी है। महोदय, यहाँ पर जहाँ चकराता एक सुन्दर पर्यटन स्थल हैं, वहीं माँ यमुना के उद्गम स्थान से जुड़ा हुआ क्षेत्र भी है। यहाँ प्रतिवर्ष लाखों यात्री यात्रा के लिए आते है।

महोदय, यहाँ की जनता लम्बे समय से रेल मार्ग की माँग कर रही है, परन्तु अभी तक इस क्षेत्र का रेल सर्वे भी नहीं हो पाया है, अत: मैं इस महत्वपूर्ण विषय पर सरकार का ध्यान आकर्षित करते हुए उक्त क्षेत्र को रेल मार्ग से जोड़ने के लिए सर्वे कराने की मांग करता हूं।

Demand for underpasses and overbridges along National Highway in Kannur, Kerala

DR. V. SIVADASAN (Kerala): Sir, Kannur District urgently requires intervention from the National Highways Authority of India to address the growing need for underpasses and over-bridges along its national highways. With increasing traffic congestion, the lack of proper road infrastructure poses serious risks to commuters, pedestrians and businesses. NHAI must prioritize the construction of underpasses and overbridges at critical junctions such as Nadal, Velapuram and Edakkad, where traffic bottlenecks and unsafe crossings are frequent. One of the most pressing concerns is pedestrian safety. In the absence of dedicated crossings, schoolchildren, senior citizens and daily commuters are to navigate high-speed roads, leading to fatal accidents. Many areas in Kannur lack safe access to essential services such as schools, hospitals, and Government offices due to highway expansions. The lack of underpasses along national highway routes in Kannur cause prolonged delays, impacting both passenger and commercial transport. A well developed highway network is essential for economic growth, improving connectivity between urban and rural areas and facilitating the smooth transport of goods. Action from NHAI in the form of policy decisions, financial allocations and fast track approvals is necessary to make Kannur's highways safer and more efficient. Investment in modern road infrastructure will not only reduce accidents but also improve access to schools, hospitals, offices and other essential services, enhancing the quality of life for the region's residents. Hence, I request the Government to look into it. Thank you.

Contents Page

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Thursday, the 3rd April, 2025.

The House then adjourned at forty-one minutes past five of the clock till eleven of the clock on Thursday, the 3rd April, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)